

gone through the rules. The practice and the conventions are also clear. But I do not want to enter into an argument with you and spend more time of the House. I would request you to be extremely brief.

श्री शिव चन्द्र झा : आप टाइम बता दीजिये। एक मिनट, दो मिनट।

उपसभाध्यक्ष (डा० रफीक जकरीया) : आप 5 मिनट ले लीजिये।

श्री शिव चन्द्र झा : ठीक हैं, आपका बहुत बहुत धन्यवाद। और आप मान लें कि थर्ड रीडिंग में....

उपसभाध्यक्ष (डा० रफीक जकरीया) : इस पर आप बहस मत कीजिये।

श्री शिव चन्द्र झा : इसी लिये मैं कह रहा था? यह मेरा किस्मत है कि आप ने मुझे 5 मिनट दे दिये। वह भी मैं छोड़ देता हूँ। मैं नहीं बालूंगा।

उपसभाध्यक्ष (डा० रफीक जकरीया) : ठीक है।

The question is:

"That the Bill be returned."

The motion was adopted.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, the Home Minister may lay on the Table a copy of the Government of Assam Notifications.

PAPERS LAID ON THE TABLE— contd.

Notification of the Government of Assam Political (A) Department and related papers.

SHRI YOGENDRA MAKWANA: Sir, I beg to lay on the Table, Under sub-section (2) of section 2 of the Essential Services Maintenance
1567 RS—12.

(Assam) Act, 1980 as amended by the Essential Services Maintenance Act, 1981, a copy each (in English and Hindi) of the following Notifications of the Government of Assam (Political (A) Department), together with a statement explaining the reasons for delay in laying the Notifications:—

(i) Notification No. PLA. 334/80/220 dated the 10th April, 1981 declaring certain services in connection with the production, supply and distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Electricity Supply Act, 1948 to be essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980.

(ii) Notification No. PLA. 583/81/10 dated the 14th August, 1981, modifying the Notification mentioned at (i) above.

[Placed in Library. See No. Lt-3261/81 for (i) and (ii)].

THE ALIGARH MUSLIM UNIVERSITY AMENDMENT) BILL, 1981

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Sir, I beg to move:

"That the Bill further to amend the Aligarh Muslim University Act, 1920, as passed by the Lok Sabha, be taken into consideration."

Sir, before the House proceeds with the discussion on the Bill, I seek your indulgence and that of the House to say a few words on it.

Sir, the measure which is before the House and which we are going to consider today is one of momentous significance. I wish to recall that our party, in its election manifesto of 1980, gave a pledge that the minority char-

[Shrimati Sheila Kaul]

acter of the Aligarh Muslim University would be assured.

(Mr. Deputy Chairman in the Chair)

It is this pledge that we are seeking to redeem today. It was a pledge that we gave to our Muslim brethren. The enactment of the Aligarh Muslim University Act, 1920 was an important landmark in the development of modern education of the Muslim of India. However, it was not the point at which the history of the Aligarh Muslim University started. As far back as 1870, Sir, Sir Syed Ahmad Khan realised that modern education was the only means for the removal of the backwardness of the Muslim community in India. At his initiative, a Committee to devise ways and means for the educational regeneration of the Muslims was set up. Two years later, Sir, a Society called the Muhammadan Anglo-Oriental College Fund started functioning. One of the steps taken by the Society was to open a school in 1873. Three years later, Sir, it became a high school and, in 1877, the foundation-stone for the establishment of a college was laid. Sir Syed Ahmad Khan died in 1880. But the idea of establishing a university gathered strength even after his death. The Muslim University Foundation Committee had started collecting funds for setting up the University. The MAO College, Aligarh had, by that time, grown into a leading centre for the education of the Muslims. After prolonged discussions extending over six years between the Government of India and the representatives of the Muslim University Foundation Committee, the Aligarh Muslim University Act, with the Muhammadan Anglo-Oriental College as its nucleus, was passed in 1920. Sir, the 1920 enactment was the realisation of the long-cherished ideals of the Muslims of India and it was their dream that found expression in the establishment of this University and a substantial part of the properties and funds which went into its making was also contributed by them.

Sir, these are the facts of history which we must recognise and acknowledge. For quite some time, the Muslims of India have been expressing concern that the law governing the Aligarh Muslim University does not recognise or acknowledge these historical facts. There has been a unanimous demand voiced by the Muslims of India that the Aligarh Muslim University Act, as it stands today, should make provision for the acknowledgment of this fact. This demand has the support of all sections of the country including all the political parties.

Sir, the Aligarh Muslim University today is one of our largest residential Universities. It is a composite institution offering education from the nursery stage to the highest level of research. The courses offered by the University cover all the major disciplines—engineering, technology, medicine, sciences, social sciences and humanities. The University has over 17,000 students and nearly 1,000 teachers. It represents a complex and diverse system of education that is progressive and modern.

Sir, the type and scope of the amendments to be made to the Aligarh Muslim University Act have been under discussion during the past few years. There have been detailed discussions with all shades of opinion on the nature of amendments to be made. During these discussions, a certain consensus was reached on the basis of which we have brought forward the present amending Bill.

Against this background, Sir, I wish to briefly outline the main changes that we are making in the Aligarh Muslim University Act. The acknowledgment of the historical reality that the initial establishment of the University was not by the Government but by the Muslims of India, is reflected in the amendment proposed to the Title and the Preamble to the Act. We also propose to amend the defini-

tion of the expression 'University in the Act to make it beyond any shadow of doubt that the University was the educational institution of their choice established by the Muslim of India. These two vital amendments seek to restore the original character of the University. Having done this, we thought it would be necessary to build into the Act a provision which would enable the University to promote especially the educational and cultural advancement of the Muslims of this country. Sir, at this stage, I though I must re-assure the House that the amendments proposed in the Bill do not, in any way, compromise the secular and national character of the Aligarh Muslim University. There are a few more changes. In response to the demand made by the Muslims, we are making a provision to restore to the Court of the University its power for supreme governance. Acceptance of this demand has necessitated a few more changes in the structure, pattern of governance and the composition of various authorities of the University. I am sure that all these details will be discussed and considered by the House.

The provisions of the Amending Bill now before the House, I am sure, will fulfil the aspirations of our Muslim brethren. Our response to their demand has been positive and the proposals that we are placing before the House for consideration, have a broad measure of acceptance from all section. It is my hope that this support and acceptance will be reflected during the consideration of the Amending Bill by this House.

With these words, Sir, I seek your permission to move that the Aligarh Muslim University (Amendment) Bill, 1981, as passed by the Lok Sabha, be taken into consideration.

MR. DEPUTY CHAIRMAN: There is one amendment by Shri S. C. Jha.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I beg to move:

"That the Bill further to amend the Aligarh Muslim University Act,

1920, be referred to a Select Committee of the Rajya Sabha consisting of the following members. namely:

1. Shri Shridhar Wasudeo Dhabe.
2. Shri R. R. Morarka;
3. Shri Harekrushna Mallick;
4. Shri Biswa Goswami;
5. Shri Hari Shankar Dhabhra,
6. Shri Hukmdeo Narayan Yadav;
7. Shri R. Ramkrishnan;
8. Shri V. Gopalsamy;
9. Prof. Sourendra Bhattacharjee.
10. Shri G. C. Bhattacharya;
11. Shri Shiva Chandra Jha;

with instructions to report by the last day of the next Session of the Rajya Sabha."

The questions were proposed.

श्रीमती अजीजा इमाम (बिहार) :
उपसभापति महोदय, सबसे पहले मैं अपनी इस हकूमत को अपनी तरफ से और अपनी पार्टी की तरफ से दिली मुबारकबाद देना चाहती हूँ। एक देरीना मुतालबा लोगों का और आपका भी वादा था अपने इलेक्शन मैनोफेस्टो में उसको आज आपने पूरा किया। यह मुतालबा, जैसा मैंने कहा कि असेंबली से था यह सिर्फ मुसलमानों का ही मुतालबा नहीं था बल्कि मैं समझती हूँ कि इस मुल्क के हर समझदार इंसान का मुतालबा था कि अलोगढ़ मुस्लिम यूनिवर्सिटी माइनीस्ट्री करेक्टर, अक्विलयती किरदार को वापस लौटायी जाये। मुझे खुशी है इस बात की कि आज वह दिन आ गया कि जब लोकसभा से यह पास हो गया है और आज हमारे हाउस में आया है ताकि हम भी इसको पास करे और यह बिल एक्ट बन जाय। लेकिन एक बात मुझ को रह रह कर याद आ रही है। आज मुझे त्रिलोकी सिंह जो की याद बहुत आ रही है।

[श्रीमती अजीजा इमाम]

उन्होंने बहुत मेहनत से कोशिश करके इस तरह का एक बिल बनाया था और राज्य सभा में पेश भी कर दिया था।

लेकिन बदकिस्मती से जब वह बिल 5 P.M. लोक सभा में पहुंचा तो लोक सभा टूट गई और वह पूरा का पूरा यों ही रह गया। बहारहाल, अब उनकी छह को, उनकी आत्मा को, शांति मिली होगी क्योंकि आज यह बिल यहां पर पास होने जा रहा है।

दूसरी बात में यह कहना चाहती हूं कि जैसा अभी आपने फरमाया कि सर सैयद अहमद खां साहब ने इस यूनिवर्सिटी को बनाया और वे इसको अमल में लाये। उन्होंने उस जमाने के तकाजे को देखते हुए इस यूनिवर्सिटी को बनाया उस जमाने में मुसलमानों का तबका पिछड़ा हुआ था। तालीम के मैदान में पाछे था। उनकी सलाहियतों को उजागर करने के लिये उन्होंने इस यूनिवर्सिटी को कायम किया। इसका अपना किरदार था, इसकी अपनी सलाहियत थी। मगर अफसोस इस बात का है कि चन्द बज्रहनात की बिना पर वह चोज खराब पर खराब होतो गई और जो उसका किरदार था वह बदल गया। यह खुशों की बात है कि आप लोगों ने इसको समझने की कोशिश की और इस का पहले जो माइनोरिटी केरेक्टर था, किरदार था, उसको वापस लौटा दिया।

अब मैं यह कहना चाहती हूं कि सेकुलैरिज्म का हमारे आइने में जो सकून है उसको बहुत से लोग अच्छी तरह से नहीं समझ पाते हैं। सेकुलैरिज्म के मायने वे लोग जो समझते हैं उससे कभी

कभी हैरानी होती है। आप जानते हैं कि अलीगढ़ में मुस्लिम यूनिवर्सिटी बनाई गई और बनारस में हिन्दू यूनिवर्सिटी बनाई गई। अलीगढ़ मुस्लिम यूनिवर्सिटी का मतलब यह नहीं है कि वहां पर सिर्फ मुसलमानों के बच्चे तालीम ले सकते हैं और गैर-मुस्लिम बच्चे नहीं पढ़ सकते हैं। इसी तरीके से बनारस हिन्दू यूनिवर्सिटी का यह मतलब नहीं है कि वहां पर सिर्फ हिन्दू ही तालीम ले सकते हैं, गैर-हिन्दू नहीं पढ़ सकते हैं। सेकुलैरिज्म का मतलब तो यह होता है कि हर इन्सान को इस बात की आजादी है कि वह अपने मजहब और धर्म के मुताबिक अपने मजहब का पालन करे। अलीगढ़ मुस्लिम यूनिवर्सिटी इसका नमूना है, बनारस हिन्दू यूनिवर्सिटी इसका नमूना है। जैसा मैं जानती हूं कि अलीगढ़ मुस्लिम यूनिवर्सिटी में बहुत से हिन्दू तालिबइल्म हैं और बहुत से प्रोफेसर और लेक्चरर भी हिन्दू हैं। ऐसा ही बनारस हिन्दू यूनिवर्सिटी में भी होगा। इसलिये इसको किसी मजहब के साथ या किसी फिरके के साथ या किसी तबके के साथ जोड़ देना बहुत गलत है। अगर इन जगहों पर किसी वजह से चन्द फसाद हो जाते हैं तो इन यूनिवर्सिटीज का नाम ऊपर आ जाता है। दंगे-फंसाद कहां नहीं होते हैं? बिहार की यूनिवर्सिटीज में तो आधे दिन छुरेबाजी होती रहती है मारपीट होता रहता है। लेकिन चूंकि ये यूनिवर्सिटीज बड़ी हैं, इसलिये इनका नाम उजागर हो जाता है। बहारहाल यह खुशों की बात है कि यह दौर अब खत्म होने वाला है। यह यूनिवर्सिटी अब सुधर जायेगी।

दो तीन बातों की तरफ मैं आपकी तबज्जह दिलाना चाहती हूं। एक तो

क्लाज 3 में जो बात कही गई है उसको मैं कोट करती हूँ—

““University” means the educational institution of their choice established by the Muslims of India, which originated as the Muhammadan Anglo-Oriental College, Aligarh, and which was subsequently incorporated as the Aligarh Muslim Universities.”

यह तो तवारिसी बात है। यह आपने अच्छा किया है। इसको यहां पर डाल दिया है। दूसरी बात आपने कही कि—

“to promote especially the educational and cultural advancement of the Muslims of India.”

यह भी अच्छी बात है। तीसरी बात आपने कही है कि—

“Provided that nothing in this section shall be deemed to prevent religious instruction being given in the manner prescribed by the Ordinances to those who have consented to receive it.”

यानी जितनी बातें उस यूनिवर्सिटी के पास पहले थीं उनको आपने वापस लौटाने की कोशिश की है।

एक बात मैं यह भी कहना चाहती हूँ कि यह जो श्री शिव चन्द्र झा जी की एमेंडमेंट है और जिसमें यह कहा गया है कि इसको सेलेक्ट कमेटी के पास भेजा जाय, उसको मैं अपोज करती हूँ और मेरी पार्टी भी इसको अपोज करती है। हम इस बिल का इस्तकवाल करते हैं और खुले दिल से इस्तकवाल करते हैं। सिर्फ मुसलमान ही नहीं, पूरा मुल्क इसका स्वागत करता है। बल्कि इस मुल्क का हर-रहने वाला जो थोड़ा समझ

और अकल रखता, पारसी भी, पीलू, और मोदी साहब कहते हैं, हम सब लोग कमिटेड है, हमारी पार्टी कमिटेड है आपकी पार्टी बहुत बड़ी पार्टी है वह कमिटेड है। आपकी पार्टी इस वक्त हुकमत में है। आपने दिल दिखाया है और यह आपका दयालूपन है जो आप इसको लाये त्रिलोकी बाबू कह रहे थे पहले से बहरहाल यह होगया, इसकी हमें खुशी है। इसमें किसी तरह का रोड़ा नहीं अटकना चाहिए और हम चाहते हैं कि यह बिल पास हो जाए और जो ये झगड़े वहां चल रहे हैं कहीं न कहीं और कभी न कभी जाकर खत्म हो जायें।

एक तजवीज में देना चाहती हूँ कि जहां कोर्ट में आपने इंडस्ट्री और कामशं को रिप्रजेन्टेशन दिया है वहां यूनिवर्सिटी के स्टाफ को नहीं दिया है। इसलिये वहां पर जो स्टाफ है यूनिवर्सिटी का उनको भी यहां पर रिप्रजेन्टेशन मिलना चाहिए।

एक तबका आपने और छोड़ दिया। वह है मेरा और आपका शीला कोल जी। हम लोगों का तबका.. (व्यवधान) .. ये मुस्लिम औरत कह रहे हैं और मैं औरत कह रही हूँ चाहे वह मुसलमान हो या हिन्दू, जो भी हो। सब औरतों का मामला है, इसमें कोई दो राय नहीं हो सकती। हिन्दू औरत हो चाहे मुसलमान औरत हो सब औरतों को अपना हक मिलना चाहिए।

श्रीपीलू मोदी : (गुजरात) हिन्दू और मुस्लिम में कोई फर्क नहीं होना चाहिए... (व्यवधान)...

श्रीमती अजीजा इमाम : हिन्दू और मुस्लिम में कोई फर्क नहीं होना चाहिए।

[श्रीमती अजीजा इमाम]

जहां तक एडमिनिस्ट्रेशन का सवाल है, उसको भी दुरुस्त करना चाहिए, तजवीज रखनी चाहिए, वह भी आप लाये हैं इस बिल में मुझे कोई चीज गलत नजर नहीं आती है। मैं समझती हूं कि यह बिल मुकम्मल है, फिलहाल बहुत अच्छा है। मैं आपका और आपकी सरकार का शुक्रिया अदा करती हूं। एक बात और इसमें आइन्दा जैसे लोगों को थोड़ा बहुत डर है कि कहीं ऐसा नहो कि यह बिल जो आज पास हो जाय, इसके बाद फिर उसमें डाइल्यूशन हो। यह नहीं होना चाहिए।

श्री उपसभापति : ऐसा कैसे होगा जब बिल पास हो जायेगा।

श्रीमती मरबी मखोपाध्याय (पश्चिमी बंगाल) : पीछे हुआ था।

श्री उपसभापति : पीछे को छोड़िये।

श्रीमती अजीजा इमाम : कुछ लोगों की यह राय थी जो मैंने आप तक पहुंचाई उम्मीद है पीछे ऐसा नही होगा।

SHRI PILOO MODY: Are you assuring on behalf of the Government?

MR. DEPUTY CHAIRMAN: I can do on behalf of the House.

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Piloo Mody, he is assuring on behalf of the Government. What else is he doing?

MR. DEPUTY CHAIRMAN: Don't take like that.

SHRI PILOO MODY: Pass it quickly before they change their mind or there is manipulation, on or the other.

श्रीमती अजीजा इमाम : अलीगढ़ युनिवर्सिटी में ऐसे भी शख्सियतें मुस्लिम रही जैसे खुरशीद आलम खां, हमारे

मोंहतरम सदर डा० जाकिर हुसैन, जैसे लोग रुहे रवां रहे। ऐसे ही कितने इंसान वहां थे जिन्होंने इस मुल्क को बहुत कुछ दिया। मैं इतना कहकर आपका ज्यादा वक्त न लेते हुए अपनी बात खत्म करती हूं और मैं अपनी और अपनी पार्टी को तरफ से आपका फिर शुक्रिया अदा करती हूं।

श्री उपसभापति : मुझे उम्मीद है कि श्री मेम्वरान भी इस बात का खयाल रखेंगे ताकि यह बिल जल्दा पास हो जाय। आज आखिरी दिन भी है।

SHRI N. K. P. SALVE (Maharashtra): Sir, I rise to support this measure very warmly. And I could not agree more with Mrs. Sheila Kaul when she said that this is a measure of momentous significance. In fact, Sir, for reasons I want to advert to later, I consider that the measure contemplated by this Bill marks a very significant watershed. It is a glorious landmark in the strenuous pursuits of the nation, its crusade to firmly and truly establish a secular India. I must congratulate the Education Minister for bringing this enactment by way of the Aligarh Muslim University (Amendment) Bill.

Sir, in the history of legislation of the post-independent India, there have been few enactments as would equal the present measure so far as its symbolic value and so far as its noble philosophy are concerned. Sir, I happened to read the judgment of the Supreme Court in the case of Aziz Bash and another reported in the A.I.R. 1968, Supreme Court, 682. In that judgment, the Supreme Court decided that the Aligarh Muslim University would not be entitled to the privileges and to the guarantees and rights contemplated under article 30 of the Constitution because *inter alia* it was not established by the minority community. I have no doubt in my

mind as a very humble student of Constitutional Law that whatever may be the ramifications and the ramifications have not been happy because the Judgement created very great apprehensions in the minds of the Muslims of the country that as a result of that judgement the basic minority character of his great institution is imperilled and is in jeopardy. But as a humble student of constitutional law I am unable to find any error of mistake in the judgement of the Supreme Court. Therefore, if this is the correct view of the law and if their reading and interpretation of the Constitution, article 30 is correct then the only way, the only manner in which we could restore the confidence and faith of the minority community, that to us secularism is not merely a concept, but in practice we want to so act is to show that we all really and truly and genuinely believe in the precept of secularism, this was the only measure, this was the only way, we could have brought about the restoration of confidence in the minority community.

Sir, the historical background of this legislation is of quite some importance and it has relevance and nexus for us to realise that this measure is not merely of a forensic value or of legal significance, for it is not as though we want to get rid of an anachronism, or we want to remedy an outdated provision. There is something very much more than this. This is a measure which proves that the nobly accepted Preamble of the Constitution and the philosophy of secularism is not merely a futile bondage, and it is not a barren verbiage and secularism to us is not merely a concept in theory but it is a concept which we very much value.

Sir, the entire articles in which invaluable human rights have been conferred by the founding fathers of the Constitution, if they were to be juxtaposed and collated and critically examined, one would find that through all these articles is enshrined and entrenched the basic philosophy of

secularism. Sir, if one were to evaluate and see, it is one of the cherished objectives of our noble Constitution to assure to all citizens liberty of thought, expression, belief, faith and worship and nothing nurses or nourishes the human mind to make it more cultivable and culturable than the education itself. It clarifies that belief, faith and worship builds and strengthens convictions for greatest human enterprise.

Sir, last but not the least, correct education and correct perspective abridges the narrow concepts of bigotry and religious intolerance and for this purpose to be able to ensure that we are able to provide this to the Indian society, article 14 guarantees equality, article 16 guarantees equality of opportunity in all matters of public employment, article 19 guarantees freedom of speech and expression or to practise any profession or to carry on any occupation trade or business subject to reasonable restrictions article 25 guarantee freedom of conscience and free profession and freedom to profess and propagate religion, article 26 enshrines the right to religion to every religious denomination and to establish and maintain religious and charitable institutions. Articles 29 and 30 are of quite some significance. They confer educational and cultural rights as a fundamental right. And, Sir, there used to be one more article, article 31, the right to property, which was considered to be as the most obscene of rights to be enshrined in the fundamental rights. Fortunately, that has been deleted.

As a result of this, Sir, one would see that it is absolutely essential and necessary to ensure that the values of secularism are not only shown in practice but there is confidence of the minorities, especially the religious minorities, in the fact that the nation as such stands for secularism and, therefore, when this judgment came, the judgement was called upon to interpret the ambit and scope of article 30, which provided a right to min-

ority community, linguistic and religious, to establish and administer educational institutions of their choice. The Supreme Court was called upon to determine in 5 writ petitions which had been filed and in 5 writ petitions they had challenged the Constitutionality of the Aligarh Muslim University (Amendment) Act of 1951 and 1965, and in those writ petitions where the Constitutionality of the amendment was challenged, the Supreme Court considered ambit of section 30 and it came to the conclusion on evaluation of the fact that the words 'establish and administer' should be read conjunctively and if they are read conjunctively, then Aligarh Muslim University was not established by the minority, and, therefore, it could not be entitled to protection of article 30. There are only 3 or 4 lines and I shall read them, because this is of great importance so far as I am concerned. When this judgment is right, when this judgment is otherwise correct, this country has not remained silent to ensure the values of secularism and this measure has come about. However right the judgment may be, there are other ways by which we can restore and by right process that is being restored. I would read the judgment of the Supreme Court on page 672:

"The answer to our mind as to who established the Aligarh Muslim University is clear and that is that it was Central legislature by enacting 1920 Act that established the said University. As we have said already, the Muslim minority could not establish a university whose degrees were bound to be recognised by Government as provided by section 6 of 1920 Act. That one circumstance along with the fact that without the 1920 Act the University in the form that it has, could not come into existence shows clearly that the Aligarh University when it came into existence in 1920 was established by

the Central legislature by 1920 Act. It may be that the 1920 Act was passed as a result of the efforts of Muslim minority but that does not mean that the Aligarh University when it came into being under the 1920 Act was established by Muslim minority."

Sir, the Supreme Court expressed its helplessness while coming to the conclusion on page 669 that they observed that they were only concerned with the examination of Constitutionality; they could not go into the merits of the matter; they could not go into the philosophy or the principles and this is what the Supreme Court stated on page 669:

"It is not our function in the present petition to consider the philosophy underlying the amendment made by 1965 Act; nor do we propose to go into the merits of the amendment made; that we are in the present petition concerned only with Constitutionality of the provisions of 1965 Act. If the provisions are Constitutional, they are within the legislative competence of Parliament."

And if this be the correct view, which I submit with all humility that this is the correct view so far as the facts of the case are concerned, it was inevitable that this judgment would be rendered by Supreme Court. And this judgment did shake the faith and confidence of Muslim Minority. It is that which is sought to be remedied by these provisions. If one were to see the Changes which have been brought about to get over the problems created by this judgment, they are of quite some significance. In the Definition section to which the hon. Education Minister has referred, *inter alia*, it has been stated that "University means the educational institution of their choice established by the Muslims of India which originated as the Mohammedan Anglo-Oriental College Aligarh

and which was subsequently incorporated as Aligarh Muslim University."

By making these provisions in the Act itself, all the disputes have been set at rest as to who established the University and, therefore, the minority character which stood in peril or which was considered to be in jeopardy because of this judgment stands very substantially remedied and in bringing about this remedy there is a very great sense of tolerance shown by all those in whose hands destiny of the country lies today to make sure that we are not only....

SHRI PILOO MODY: Hear, hear.

SHRI N.K.P. SALVE: He also belongs to the minority community.

SHRI PILOO MODY: Hold yourself; I do not belong to any minority; I own this country.

SHRI N.K.P. SALVE: Sir, sometimes from the other side this boboonry must come to an end. He said 'buffoonery' is unparliamentary; so I do not use that word Buffonery should come to an end.

SHRI PILOO MODY: Go ahead. Use it. Reflects on the user and not on the.

SHRI N.K.P. SALVE: I am willing to admit. If I sit in his company, it is bad enough. But a human being can act like that, which he is doing.

All that I am submitting is, Sir, this is a serious matter, where an enactment has been brought in, where a measure has been contemplated to make sure that the minority community do not fear that the basic policy of secularism has been put into jeopardy by a judgement of the Supreme Court.

There is one more section to which I would like to refer, which is contemplated in this Bill. This is in regard to substitution of a new section for section 8 which says.

"8. The University shall be open to all persons (including the teachers and taught) of either sex and of whatever race, religion, creed, caste or class:

Provided that nothing in this section shall be deemed to prevent religious instruction being given in the manner prescribed by the Ordinances to those who have consented to receive it."

This ensures that the cultural aspect of the matter, the educational aspect of the matter, which is extremely essential to maintain the minority character, has been taken care of. Due religious instruction and lessons may be imparted to those who want to take it. Therefore, Sir, these are the two provisions which are of very great significance and they take care of the problem.

There is only one more thing which I would like to submit and it is this. While this measure, I have not the least doubt in my mind, is a proof of the tolerance which the majority as such overall shows towards the minority community, the minority community which I happen to know.

SHRI SYED SHAHABUDDIN (Bihar): What are you talking? I did not expect this from you.

MR. DEPUTY CHAIRMAN: Let him make his observations, Mr. Shahabuddin. You can rebut it later on.

SHRI SYED SHAHABUDDIN: This is not an act of charity.

DR. SARUP SINGH (Haryana): What Mr. Shahabuddin is trying to say is this. I agree with Mr. Shahabuddin. Do we have to say that we are showing tolerance towards somebody? To say that the majority community is tolerant to the minority community in the country, I am sorry to say, is an insult to the minority community.

SHRI PILOO MODY: Patronising. (Interruptions) This is what happens when you have a bad dalal to plead your case.

SHRI N. K. P. SALVE: If he had only heard me properly, he would not have been perturbed. I am talking of religious tolerance. And if there is religious tolerance towards everybody, what is wrong in my saying that?

Sir, this is certainly a measure which shows that we want to proceed with our basic philosophy of secularism and secularism does mean that there has to be mutual religious tolerance shown, mutual respect shown, to others' religions...

SHRI PILOO MODY: Nonsense.

SHRI N. K. P. SALVE: That is Mr. Piloo Mody's view of the matter.

SHRI PILOO MODY: It is a right. It is not a tolerance.

SHRI N. K. P. SALVE: Every right is coupled with an obligation and every obligation has a right. What I am submitting is that, it is not a matter of indulgence. It is a matter of particular attitude, it is a matter of correcting which is being done; this must be understood. Sir, I also happen to belong to a minority community. And it is not as if I am saying that I am showing some favour to the minority community. That was farthest from my mind. This measure, which has come up before this House today, and which has been passed by the other House, is to be passed by everybody concerned. And we as representative sovereigns, legal sovereigns, are enacting this measure for and on behalf of the political sovereigns and, therefore, it is a tribute to the overall faith of the people, the nation, in the philosophy of secularism. This is what I wanted to convey. Sir, there is one more aspect of the matter. The minority community is having a vested

interest in the value of secularism. But while making our demands, one should not take it to a point, where the very foundations on which these values or these rights are based, are likely to be destroyed. Nothing should be demanded which is likely to affect adversely the national cohesion, global prestige, economic advancement, social emancipation, political stability, national integrity and solidarity of the country. This opportunity I take to submit that it is essential that care should be taken; this is a double-edged weapon. The demand that we are making is a double-edged weapon. With one edge, while we are seeking to achieve something, may be, with the other edge, we are cutting ourselves out. I hope, Sir, this measure which is acclaimed, as it appears, by all sections of the House, when passed duly, would re-establish the confidence of the minority community in the secular values of the country. Thank you, Sir.

SHRI SYED SHAHABUDDIN: Mr. Deputy Chairman. Sir, the bells have begun to toll for the end of this Session and we are faced with a moment that comes rarely and which has to be recorded. It is, indeed, Sir, a momentous and historic occasion. I hope that the discussion we are going to have on the floor of this House shall be objective, free of passion, in depth and detailed, as Madam Minister wanted.

Sir, this Bill, in whatever form it has come, is the culmination of a long struggle which began 15 years ago when the rights and functions of the University were distorted by two successive enactments of 1965 and 1978. Since then the national politics has had its Aligarh moments, and Muslim politics, of course, has been completely hypnotised, has been dominated by the Aligarh trauma. But I wish that there was adequate consultation before Government brought this Bill here so that out of this discussion, we could have a Bill which would crystallise a national consensus, a total

agreement, a Bill which would have been passed by approbation of the entire House, a Bill which would have erased Aligarh from the agenda of the nation, at least from the agenda of Muslim politics for ever. I wish, Sir, that the Muslim mind would be free from some of the slogans, the mantras which it has been chanting or has been made to chant for a number of years. Aligarh is one of them unfortunately. The manner in which the Bill has been brought here, almost springing a surprise on all of us, has left me with a feeling that, pass as we will this Bill, it will not be the end of the story. That will be a tragedy, that will be a matter of sorrow which I would share with the rest of the nation.

Mr. Deputy Chairman, let us look at the history. The Act of 1920 incorporated the University. The Act of 1951 brought the University into line with the realities of an independent, modern, secular, democratic India. I mentioned to you the Acts of 1965 and 1972. In between came the judgement to which Mr. Salve referred, the infamous judgement, if I may say so, in the Azeez Basha case of 1967. A senior leader of the country, Fakhruddin Sahib, appointed a Committee called the Beg Committee in 1968 to ponder over the matter. The Aligarh University itself appointed a Committee in 1976 called the Joint Committee. They made their recommendations. At the same time there was the agitational aspect of the matter, in which I would not go. Subsequently, the Janata Party came to power and for the first time a comprehensive Bill—85 of 1978—was presented to Parliament. It was passed by the Lok Sabha, but unfortunately due to the dissolution of the Lok Sabha, it could not be enacted.

It is true that the Congress Party in its manifesto promised, made a pledge that they will assure the minority character of the University. It is also true at the same time that that was not a commitment made

only by the Congress Party; it was a commitment made almost by the entire country, by nearly all the political parties. It was mentioned, Sir, in the President's Address and a Bill was introduced. The first edition of the Bill was on 28th March, 1980. The second revised edition appeared on 12th August, 1980. And the third revised edition appeared on 23rd December, 1980, which was exactly a year ago. And this whole one year, the Government has been sleeping. And they have been sleeping even during the Session until the last meeting of the Business Advisory Committees of the Lok Sabha and the Rajya Sabha. And then suddenly came the announcement.

I do not know the reason, Sir. I hope it is not politically motivated. I hope for the best. But as I said, I wish the Bill had been presented in a manner that would have crystallised a national opinion.

Mr. Deputy Chairman, we have been talking about the various characters of the Aligarh University. This poor University seems to be rather "characterless." We talk about its minority character, its historic character, its secular character, its democratic character, its autonomous character, its national character, its communal character....

SHRI PILOO MODY: Its Congress character.

SHRI SYED SHAHABUDDIN: Perhaps its Congress character, its Islamic character, its feudal character, but nobody talks about its character as a university... Nobody talks about its character as a centre of learning, as a centre of education, as a centre of excellence. Mr. Deputy Chairman, since I don't have much time, I have to concentrate on minority character.

Mr. Salve also referred to the minority character. The constitutional position is very clear. The AMU was established by the Muslim community

[Shri Syed Shahabuddin]

in 1920. It was administered exclusively by the Muslim community until 1965. The Acts of 1965 and 1972 took away the minority character of the University, which is what you are going to restore today. I am very happy that you had admitted what you did. The Supreme Court said very clearly, Mr. Salve notwithstanding, that the University was not a minority institution.

SHRI N. K. P. SALVE: They said it was not established.

SHRI SYED SHAHABUDDIN: So it was not a minority institution? We are using the phrase "minority institution" in the sense of an institution established and administered by the minority community. You are only paraphrasing the judgment.

I would like to put a question to the Minister. Does the Bill that we have before us today restore the minority character of the University? In my opinion, it does not. It does not because the definition of the University in this Bill is defective. That definition does not negate, as it should through a 'non-abstense' clause, the judgement of the Supreme Court. The judgement of the Supreme Court remains the law of the land. This minority character is not restored because once again in the definition a distinction is made between the AMO College and the AMU, the intention being that the institution the Muslims established was the Muhammadan Anglo-Oriental College and not the University. The University was established by the Act, as the Supreme Court has said. You will mark, Sir, the words used in the Definition are "establish" and "originate". What was established and "originated" was the Muhammadan Anglo-Oriental College. May I ask the hon. Minister whether "establishment" and "origination" can be different in point of time? Or, are they referring to the same fact, the same act, of the foundation of the

Muhammadan Anglo-Oriental College? Therefore, Sir, the judgement of the Supreme Court is erroneous as the Definition is defective. A constitutional jurist, a well-known jurist of the country, Mr. H. M. Seervai, in his *Constitutional Law of India*...

SHRI N. K. P. SALVE: The definition is a drafting error or a constitutional drawback?

SHRI SYED SHAHABUDDIN: In my opinion it is a legal defect, it is a misleading of the law. That is why I have submitted an amendment and in that amendment I have said that if the words 'notwithstanding a judgement of a court etc.' were asked then of course, the judgment would have been superseded, but it has not been. May I, Sir, read out to you the opinion of Mr. Seervai about the judgment of the Supreme Court?

"It is submitted that this is the first case in which the Supreme Court has departed from the broad spirit in which it had decided cases on cultural and educational rights of minorities. In the present case the Supreme Court has, on narrow, technical grounds, which are erroneous, held that a minority community which had striven for and obtained, the establishment of a Muslim University and endowed it with considerable property and money, had not established that University and the provisions of the Act of 1920 vesting the supreme government of the University exclusively in Muslims did not vest the administration in Muslims. On the Supreme Court judgment there is nothing to prevent Parliament from converting the Muslim University into a university for foreign students or for backward classes. It is submitted that the decision is clearly wrong and productive of gross public mischief and should be overruled."

I hope the Supreme Court itself overrules it in due course of time but I had wished that the Government, in bringing this Bill, could overrule it by acting through the supremacy and sovereignty of the people vested in this Parliament.

SHRI PILOO MODY: That Mr. Salve claims.

SHRI SYED SHAHABUDDIN: Therefore, my claim is that when the Treasury Benchers claim that they are restoring the minority character of the University, when they claim that they are fulfilling their pledges, they are committing nothing short of fraud on the Muslim community of India. It is a false claim; it is a misleading claim; it is a politically motivated claim. Let them not say this that they are doing all that they are supposed to do. Sir, some friends of course question the very concept of a minority institution. They say that a minority institution by definition is corrosive of secular values, as was said in the other House, that it is productive of nepotism and inefficiency. There are friends who say that ab initio the AMU did not have a minority character so, where is the question of restoring the character? The fact of history is that it was under the Act of 1920 that this University was only incorporated. We have now to look at the functional aspects of the matter. What is a university if not a cooperative venture, a co-operative undertaking between the teachers, the students and the management? The question is who teachers, the question is who is taught, the question is what is taught, and the question is who manages it.

On the first question, I have no doubt in my mind that it may be a minority institutions or otherwise, there should be no restriction on the choice of teachers at all. We want—everyone of us wants—the best of teachers to be selected on the basis of excellence, on the basis of merit.

Today, the University already has some 50 per cent of its faculty members from amongst the non-Muslims. I do not mind if 100 per cent come from the non-Muslims.

Sir, the second question is: what is taught? May I remind my hon. friend—he has left the House—about the Supreme Court judgement in the Kerala case. In that judgement, Justice S. R. Das said that he did not want to fore-close the possibility of outsiders being in an educational institution founded by the minorities. Very correct. But what was his vision. He thought of a 'sprinkling of outsiders'. The Chatterji Committee which went into the matter discovered that 35 per cent of the students at that point of time in the early sixties were non-Muslims and they thought that this was not unreasonable. Today their number has gone up to 40 per cent. The University, in my view, has been trying through the back-door, through manipulation, through running third rate schools on the campus, almost like a silent conspiracy, to see that somehow among the students the majority of the Muslims is maintained. I think this is all wrong. The minority institution is created for the purpose of educating minority children. The Government have also noted in this very Bill that the purpose of the Aligarh Muslim University is the education and cultural advancement primarily of the Muslim community of India. Therefore, I hope the hon. Minister will devise some means whereby the major beneficiaries of this educational plant called the Aligarh Muslim University remain the Muslim community of India. That, to my mind, would be assuring the minority character of the University.

The third question is: what is taught? The University to my mind, is an open arena of ideas: it is not a battleground of ideologies. It is a centre of educational excellence, it is an institution for the transmission

of knowledge and cultural values; it is not a theological seminary. The Muslims never wanted to establish another religious school or college. Sir Syed Ahmed wanted the Muslims to be modernized, wanted them to contribute to the construction of the nation, to produce doctors, engineers and professionals and, therefore, it is not to be a centre for the propagation of Islam. I would like to assure my colleagues who have some doubt about it; it is to be a modern university. It has to provide facilities for modern, secular education, as the Minister said, in all its complexities and diversities. It is not to produce mullahs, but young men who will stand up with confidence and march shoulder to shoulder with the rest of the country in building the nation.

I, therefore, believe—and I reply to a point which has been raised in the other House—that even doctrines, political, economic and social, inconsistent with Islam should and must be, taught in the University; there should be no doubt about it. We do not like the University to be a fundamentalist university. That must be very, very clear.

SHRI NARSINGH NARAIN PANDEY (Uttar Pradesh): Nobody could understand what Mr. Shahabuddin wants to say. He is so confused.

SHRI SYED SHAHABUDDIN: You read it tomorrow.

SHRI NARSINGH NARAIN PANDEY: He is so confused that he cannot clarify it.

SHRI SYED SHAHABUDDIN: The question is: who then pays for all these facilities? Obviously, the people of India. Just as the Muslim community can call upon the sovereign power of the State to create a university for them, similarly the Muslim community can call upon the financial resources of the State to finance and fund a university espe-

cially meant for them, largely meant for them. There is, therefore, to be no question that the Government should not pay for it, if the University is to retain the minority character.

Finally, Sir, some people have expressed the fears that if the Muslim community was left to manage it, it will come under narrow sectarian control, that it will become the exclusive preserve of a reactionary clique, of a section of the Muslim community, that it will come under the thumb of a feudal coterie, that it will become dominated by theologians, fanatics, fundamentalists. Sir, there are people in our country who not only equate Islam itself with fanaticism but the Muslim community with communal thinking anti-national purpose, anti-social behaviour. For them, I have got nothing to say. But as far as the Muslim community is concerned, our purpose is very clear. Even if there is a Muslim majority in the Court or in the Faculties or in the student body, it will not *ipso facto* negate the secular character of the University. It will not condemn the University to abscurantism or fanaticism. Let me assure them. There are some people here for whom Muslims cannot be trusted to be secular. Secularism, I submit, Mr. Deputy Chairman, cannot prosper if the minorities feel frustrated or alienated. Nor is secularism in danger if a community a section of our people, strive for their advancement so long as this does not clash or conflict with the advancement of the rest of the society.

Sir, I come to the second part, that is the Court. The Court, in my opinion, being constituted under the Bill is far too big a body, consisting of 169 persons. It is too large. It is likely to be dominated, by the very nature of things, by local persons or local elements, by some vested interests, which do operate on the campus. Therefore, Sir, even in the name of democracy, the Bill should not have enlarged the size of the

Court to this extent. I also find, Sir, the Muslim community of India as a whole will not be fully represented. We have brought in the Chairman of the Wakf Board, but we have no real representation from the Muslim community from outside U.P. Even if it is, it is very marginal.

Another technical point that arises is that the Bill lays down the procedure for the constitution of the Court. It says that the Court shall elect some 45 members. How can a Court which has not yet been constituted, elect a part of itself? This to my mind is a legal conundrum. I think the Minister requires the services of Mr. Salve to find a solution, a legal solution, to this problem.

Another thing is about the autonomy of the Court. The Minister has said that the Court is the supreme governing body of the University. But much power, even veto however is vested in the Visitor. This militates against the concept of autonomy. Therefore, this power should have been put at the lowest level possible. There will definitely be situations in which the Visitor's intervention will be called for, in which the final decision has to be taken by the Visitor. But such situations must be extremely rare.

Finally, Sir, about the submission of accounts. There is a provision here that the annual accounts shall be submitted to Parliament. It is an assertion of the sovereignty of Parliament. But I would like the Minister to ensure that a similar provision is made in the legislations relating to all the Central Universities. Let there be no question that Aligarh Muslim University is being singled out for the purpose.

Finally regarding the manner of selection of the Vice-Chancellor. To my mind, the way it is put there, it will split the University into warring factions, it will spoil the atmosphere on the campus. Can you imagine a Vice-Chancellor functioning efficiently

who has canvassed for support of the students and teachers of the same University in order to become the Vice-Chancellor? That is an absurd proposition, and, therefore, I have tried to dilute it to the extent I could. I have said, "Let the Court suggest five names, out of which the Executive Council should take three." That will reduce the temper of agitation, and the final selection will lie with the Visitor.

Sir, an hon. Member of the Congress (I)—(Time bell rings) Permit me two minutes—while speaking in the other House, said, "Muslims will appreciate the trust, faith, reposed in them." The hon. Member, Mr. Salve, also said something of the sort but I am happy that he corrected himself. First he talked about the tolerance by the majority of the minority. Subsequently, he talked about mutual tolerance. I am very happy that he did so. Sir, are these Muslims really such ungrateful wretches? Do they depend on our tolerance? "Look at the partition of the country. They have extra-territorial loyalties. They indulge in polygamy. They participate in international conspiracies. They convert people with the help of petro-dollars. And yet we tolerate them. We trust them. We give them back the University. What wonderful people we are!"

SHRIMATI HAMIDA HABIB-ULLAH (Uttar Pradesh): Who said it? Nobody said it.

SHRI SYED SHAHABUDDIN: This was said by a leading member of your party in the other House and I am replying to that. In the other House it was not replied to; it was not replied to even by the Minister. Muslims do not exist here on the sufferance of anybody here. Muslims do not ask for charity. Muslims ask for their due as equal citizens of a free country. Nothing more, nothing less.

Sir, I must say that Aligarh cannot fulfil the educational needs and requirements of the Muslim community. There are five million students in our universities. Even if we were to assume that only five per cent of them are Muslims, it will mean 2,50,000 Muslim students in our universities. Aligarh today has only about three per cent of this number on its campus. At best it can accommodate five per cent of the total Muslim students of the country. Therefore, Aligarh is not important from the point of view of providing access to higher education for the Muslim community. Then, what is the importance of Aligarh? Why should we have this agitation about Aligarh? Are we mad men? No, Sir. Aligarh was a dream. Aligarh was a vision. Aligarh was a dream which came true. Aligarh was created by the Muslim community to achieve equality with the rest of the country when they had fallen back in the race for progress. Aligarh had become the symbol of the renaissance of the Muslim community. Aligarh, after independence, in Zakir Saheb's words, became "the test for our secularism". Sir, Aligarh is a laboratory of cultural synthesis. It is a movement. There lies its importance. It is a movement to enable the Muslim community to retain, to protect, to defend its cultural identity. I am sorry to say that seen in this broad vision, this Bill does not fulfil our expectations. It does not fulfil the aspirations of the Muslim community. Therefore, I am afraid, I am very apprehensive that much as we would like to take Aligarh off the national agenda, off the Muslim mind, this agitation will continue. Somebody would stand up and say:

चने चलो वह के वह मंजिल अभी नहीं
आई

निगाने कामो निगाहो दिल की वह घड़ी
नहीं आई ।

DR. RAFIQ ZAKARIA (Maharashtra): Mr. Deputy Chairman, Sir, I

have great regard for my friend, Mr. Syed Shahabuddin, but I wish he had not made the speech that he has. I believe it will do the greatest harm to the cause of secularism. I do not know what has motivated him at this time on a measure like this, on which practically every political party is united. At a time when confrontation between the Government and the Opposition is the order of the day, but it was this measure which received near-unanimous support in the Lok Sabha. And what I expected, specially from my friend, Mr. Shahabuddin—of course, criticism could be understood...

SHRI SYED SHAHABUDDIN:
Nevertheless I support the Bill.

MR. DEPUTY CHAIRMAN: Mr. Mody has prompted him.

DR. RAFIQ ZAKARIA: Sir, Mr. Shahabuddin perhaps means well, but he does not know the damage that he has done to the very cause which he wanted to espouse in this House. I agree with him that Aligarh is not just a university. In fact, it is, and it has been, the centre of Muslim awakening right from the time when English education took hold of our people. And because of the fact that it was established for the education of Muslims, certain elements in our country right from the beginning started looking upon it as a communal organisation. They got some support as far as this belief was concerned because of the opposition of the founder of this University, the late Syed Ahmad Khan, to the Indian National Congress. But his political opposition to the Congress, which was based entirely on different considerations, he never allowed it to influence as far as the functioning of the MAO college was concerned. In fact, nobody was more careful to see that the non-communal, the broad-based and what was then not so popular, the secular character of this institution, was maintained right from the beginning. Not only that, I also

agree with my friend, Mr. Shahabuddin, that Sir Syed was not an orthodox Muslim. Sir Syed never wanted to establish a centre of fanaticism or communalism, because he had a modern, progressive outlook. Those of us who have read his books, those of us who have studied his writings, know what a struggle he had to go through against orthodox, fanatical, Mullahs of those times even in his interpretations of Islam, the Quran and the tradition. Therefore, this institution had in its roots the making of what we so much cherish, a broad-based, liberal, enlightened, non-communal, national organisation. It has been the endeavour of those who have been in charge of this institution to see that this liberal character of the University is not damaged in any way. But still it has got damaged. Why did it get damaged? It did not get damaged because those who were in charge of it wanted to turn it into that kind of a centre for communal or anti-secular or illiberal kind of forces; it got damaged because, as is inevitable in any university, when new forces were generated, various political parties, taking advantage of those forces tried to make it a playground of various political vested interests. It is tragic that in that vortex of party politics Aligarh was made a pawn and Aligarh, for that reason, has suffered for so long. I do not agree with my friend, Mr. Salve, that the Supreme Court judgment in this regard was a correct judgment. In fact, it is the Supreme Court judgment in Aziz Basha's case which created most of the problems for us. The great constitutional lawyer, Mr. H. M. Seervai, has rightly pointed out that on mere narrow, technical grounds, the Supreme Court gave a judgment which created all kinds of problems for us, for those who were in charge of the Government then, and also for our party. I hope I am not indulging in or I am not disclosing any confidences; but I have had from that time when Supreme Court judgment was given a series of talks in this connection with our Prime Minister,

and I can tell you that nobody had been more concerned about seeing that the minority character of this institution is somehow or other restored than Mrs. Gandhi. The difficulty in this regard was the Supreme Court judgement. Therefore, various attempts were made. The atmosphere was so hostile after the Supreme Court judgement that despite the best efforts on the part of our Prime Minister, one hurdle or the other was created and we could not proceed.

My friend, Mr. Shahabuddin, wanted to take credit for this Bill and for what the Janata Party tried to do when they were in power. Well, the Bill is there which the Janata Party had introduced and got passed in the Lok Sabha. In fact our quarrel with the Janata Party was this. My friend Mr. Khurshed Alam Khan had many discussions with Mr. P. C. Chunder, the then Education Minister and we pointed out to him that the Bill fell short of fulfilling the aspirations of the Muslims as far as the minority character was concerned. It was because we made it clear that in the Rajya Sabha, where we had the majority, we shall not allow that Bill to be passed, that it was not pressed in the Rajya Sabha. At this time I did not want to be controversial because all political parties are welcoming this measure. I could have really avoided going into the past history. But the record has to be corrected. There were elements in the Janata Party even at that time who were anxious to see that the minority character of the University was restored. But there were other elements also. Now, this Bill has come before us and my friend, Mr. Shahabuddin, has condemned it in a language which has really pained me...

SHRI PILOO MODY: Where?

DR. RAFIQ ZAKARIA: ...because this Bill is the result of a consensus that was arrived at after a service of discussions that many of us had,

more prominently, Mr. Khurshed Alam Khan. I know how hard he worked in trying to see that the staff, the students, the various authorities in the university, and the leaders of the Muslim public opinion were somehow or other brought together and a Bill which would enjoy the support of all these sections was brought forth. I must congratulate him for this achievement. This Bill is not one which the Government has brought on its own. It is a Bill in which perhaps there could be many improvements. In fact I was telling our present Education Minister about that. She has been anxious and keen to see that somehow or other this Bill, which has been delayed so long, is passed. Instead of trying to appreciate her sincerity in this regard and seeing that this Bill is passed without any further delay, my friend Mr. Shahabuddin says, why this surprise of bringing the Bill at the last minute. The surprise is that Mr. Shahabuddin talked of surprise. We have been wanting this measure to be passed as quickly as possible. That has been our demand in every session and today when the Bill is going through its last stages, what was required was...

SHRI PILOO MODY: Short speeches.

DR. RAFIQ ZAKARIA: I would request Mr. Piloo Mody to be serious because this is an important measure. You may look at it jokingly. But it carries with it a strong sentimental and emotional connection as far as the minority community is concerned. I would beg of him to please not be carried away by any kind of partisan attitude or approach. I know my friend, Mr. Piloo Mody, has been helpful in seeing that it is passed. I want him to look at this measure from that broad national point of view. (Time bell). No, Sir, I will take a few minutes more.

श्री अब्दुल रहमान शेख (उत्तर प्रदेश) : आखिरी दिन लाने की क्या जरूरत थी ?

श्री उपसभापति : इसका जवाब हो गया, इसको दोहराइये मत ।

DR. RAFIQ ZAKARIA: If it is a good measure, how does it matter when it is brought forward? Sir, it is the jaundiced eye which sees everything yellow. I am sorry to say that. Because there were so many other pressing problems, this could not be taken up soon and those problems naturally received our attention first.

Sir, Mr. Shahabuddin has talked of too much of democratisation. Mr. Shahabuddin, who has been such a supporter of the 1920 Act, forgets that in the 1920 Act, the Court consisted of more than 400 Members and still it functioned. I have got the break-up. But, Sir, since the time at my disposal is limited, I am not going into that. Today, the Court consists of 169 Members. I was myself a little apprehensive, and I shared my apprehension with Mr. Shahabuddin, but when I found that the Senates and the Courts of the various Universities in India have a much larger number I felt satisfied. Therefore, when the other Universities have much larger number, to say that because the number is a little larger here it will not function properly has, I do not think, any substance in it.

Sir, there are a few suggestions that I would like to make. As I said, this is the result of a consensus that was arrived at between the staff, the students, the various authorities and the various sections of public opinion among the Muslims and, therefore, it is a most welcome measure. But there are certain aspects to which I would like to draw the attention of the Education Minister.

For instance, the All-India Muslim Education Conference has been given five seats in the Court. Now, Sir, this organisation has got a great historical background. But it has not at all been active for the last decade or so. Its moving spirit, Shri Obaidul Rehman Sherwani, is a good friend of mine and I have great respect for him. But he is an old man now. I would only want that as a result of this recognition given through this Bill to this organisation it will be made more active so that its representation is justified. Similarly, Sir, Mr. Shahabuddin has, in his amendment, said that as far as the old boys are concerned, there should have been representation of the old boys by registered votes as it is done in the case of teachers and graduates. That may be a better way of doing it. But this is a compromise formula and, therefore, what I would expect is that the Muslim University Old Boys' Association will also see to it that it contracts every old boy and will see to it that they are also involved so that this organisation also really becomes representative.

In the end, Sir, all that I would wish to say is that since 1920 or ever since the time this institution was founded, there have been various changes through which the Aligarh Muslim University has passed. But I think that this is one of the most welcome measures that has been brought forward and it is a measure which will not only preserve the minority character of this University, but which will also make it in reality—so far it was more in a sentimental way—a national institution. Changes have been made and compromises, certain compromises, had to be made, compromises because of the Supreme Court judgment and also because of the provisions of the Constitution. But, taking into consideration the overall effect of the various amendments, I think it is a measure which will be welcomed by all those who have the good of the Aligarh Muslim University at heart.

All that I would like to tell my friends like Mr. Shahabuddin and others is this: Instead of criticising and attacking this measure, come forward in a spirit of co-operation to see that once and for all all the troubles of the Aligarh Muslim University are put an end to. And, Sir, I would end my speech with a couplet by Iqbal:

आईने नौ से डरना, तरजे कोहन पे अड़ना
मजिले यही कठिन है, कौनों का ज़िन्दगी में

This is a 'batin' manzil, no doubt; but this is a manzil which we have to reach. Thank you, Sir.

श्री राम लखन प्रसाद गुप्त (बिहार) :

उपसभापति महोदय, मैं इस बिल का तहेदिल से समर्थन करता हूँ और जितनी जल्दी यह बिल पास हो जाय उतना ही अच्छा है। परन्तु इसके विषय में जो इतनी वाहवाही लूटी जा रही है कि हमारी सरकार इसको लाई है, हमारी पार्टी ने इलेक्शन मैनेफेस्टो में इसके विषय में कहा था, मैं उन्हें याद दिलाना चाहता हूँ कि आखिर जो किया, माइनारिटी कैरेक्टर 1965 में समाप्त किया तो इस कांग्रेस सरकार ने किया था और किसने किया था। 1972 में अगर इनको आटोनामि समाप्त की थी तो किसने की थी? इसी कांग्रेस सरकार ने की थी। तो इस तरह से इन्हीं के किये पर आज सुप्रीम कोर्ट ने फैसला किया। जब सुप्रीम कोर्ट में ले गये तो सुप्रीम कोर्ट ने उस समय की सरकार के फैसले को जायज माना आर्टिकल 30 के अनुसार। परन्तु यह सब किया हुआ इन्हीं का है। पहले ये सब कर कराके अब ये नाम लूटना चाहते हैं। मैं समझता हूँ कि जनता इस फाड़ को खुब समझती

[श्री राम लखन प्रसाद गुप्त]

है और वह समझेगी और इसके कारण यह श्रेय इनको नहीं मिलेगा

श्री सैयद शाहबुद्दीन : सुबह का भूला शाम को वापस आये तो भूला न कहलाये।

श्री राम लखन प्रसाद गुप्त : मैं इस बात के साथ हूँ कि इसका माइनारिटी कैरेक्टर रहना चाहिए। माइनारिटी कैरेक्टर रखने के लिए जनता पार्टी ने 1978 में जो माइनारिटी कमीशन एप्वाइंट किया उसने यूनेनिमस इस पर रिपोर्ट दी थी। इसमें कोई भेद नहीं था और उसके अनुसार अप्रैल 1979 को वह बिल में लाया गया। इसलिए जो सदस्य कहते हैं कि चूंकि हमने इधर से धमकी दी थी कि राज्य सभा में पास नहीं होने देंगे, इसलिए नहीं लाया गया, यह बड़े ताज्जुब की बात है। पता नहीं किस रिकार्ड की बात है। परन्तु यह बात सही है कि जनता पार्टी चाहता था कि हम इस कैरेक्टर को कायम रखें और इस बात को आगे बढ़ायें। मैं शाहबुद्दीन साहब की इस भावना से सहमत हूँ कि अगर कोई भी धर्मावलम्बी अपने धर्म को उन्नति के लिए कुछ करता है तो वह कम्पूनल नहीं कहलायेगा, सेक्यूलर ही कहलायेगा और उस अर्थ में हर दिल जन को पूरा अधिकार है कि अपने कां और भी आगे बढ़ाने की कोशिश करे। परन्तु इस बिल से उपभोक्तापति महोदय, क्या कहीं पता चलता है कि अगर यह मुस्लिम कैरेक्टर रखना है तो क्या गाइडलाइन्स हैं।

क्या पढ़ाया जायेगा, कैसे पढ़ाया जायेगा जिससे कि वह कैरेक्टर बना रहे इसी अलीगढ़ मुस्लिम यूनिवर्सिटी में अकादमी लाईन में एक समय था जब

दो-दो तीन-तीन मार्कसिस्ट सपोर्टर लोग थे। फिर इस तरह के लोग आये जिसके कारण कि ये सारी बात आई जब कि दो तीन परिवारों के हाथ में यूनिवर्सिटी रह गयी थी। यह हम नहीं कह सकते कि बाद में आते आते किसके हाथ में यह यूनिवर्सिटी रह जायेगी। परन्तु इतनी बात सही है कि इसमें कुछ गाइडलाइन्स रहनी चाहिए कि मुस्लिम कैरेक्टर को अगर हम रखना चाहते हैं तो उसमें किस-किस तरह की पढ़ाई होनी चाहिए।

इसके साथ ही एप्वाइंटमेंट के विषय में समूचे बिल में कहीं पर कुछ नहीं है आखिर किस तरह की बहाली होगी, कैसे टर्चर्स की बहाली होगी। शाहबुद्दीन साहब ने ठीक ही कहा कि आखिर किसको लाकर रख दियेगा और अगर वहाँ दूसरी तरह की पढ़ाई होने लगे तो क्या होगा। इसलिए इस बात पर बहुत ही सख्तों की जरूरत है। परन्तु मैं यह कहना चाहता हूँ कि इसके पहले भा. और हमारी ही पार्टी के श्री राम जेठमलानी ने भी एक प्राइवेट बिल नम्बर 28, 1980 रखा था इसका सर्वेक्षण। इसने उन्होंने दिया था :

"Whereas the Aligarh Muslim University created by the Aligarh Muslim University Act, 1920, was so created as a result of impetus provided by Sir Syed Ahmed Khan who conceived the idea of imparting liberal education to Muslims in literature and science along with instruction in Muslim religion and tradition;

"And whereas the Muslim University Association was set up for the purpose of establishing a teaching university at Aligarh;

"And whereas the Muslim community collected a sum of Rs. 30

lakhs which became a permanent endowment to meet the recurring expenses of the University;

"And whereas the Act of 1920 conferred power on the Court of the University to make statutes providing that instruction in Muslim religion be compulsory for Muslim students;

"And whereas the entire history of the University points to one conclusion only that the University was established by Muslims for Muslims"

The operative portion of it was:

"It is hereby declared that the University known as the Aligarh Muslim University created by the Aligarh Muslim University Act, 1920, is an educational institution established by the Muslims, a religious minority in India."

और इसलिए यह भावना उस बिल के अन्दर भी दी गई थी। मैं यह कहूंगा कि इन सारी चीजों के बाद भी शिक्षा मंत्री इस बात पर जरूर ध्यान देंगे कि यह जो बिल अभी लाया गया है, उसके प्रशासन का और उसमें जो शंका, और बहुत सही व्यक्ति की गई है, जितने लोग कोर्ट्स में इलैक्ट होंगे ... (व्यवधान)

श्री उपसभापति : अब समाप्त कीजिए ।

श्री राम लखन प्रसाद गुप्त : मैं एक मिनट में समाप्त कर रहा हूँ । तो वैसी हालत में उस पर कंट्रोल कैसे रहे, इन सब चीजों को देखने की जरूरत है ।

इतना ही कह कर मैं इस बिल का समर्थन करता हूँ ।

श्री असद मदनो (उत्तर प्रदेश) : जनाब उपसभापति जी, मुझे खुशी है कि तबील

जद्दो-जहद के बाद अलीगढ़ मुसलिम यूनिवर्सिटी का अकलीयती किरदार इस बिल के जरिए बहाल करके हमारी पार्टी ने जो वायदा किया था, उसको पूरा किया है। काश, इसमें कुछ बातें जो मुबहम रह गई हैं, साफ नहीं हैं, वह भी साफ हो जातीं और लोगों को गर्द उड़ाने का मौका न मिलता, इसकी अहमियत को घटाने का मौका न मिलता और हमारी कुछ तजवीजें जो हमने पहले से एजुकेशन मिनिस्ट्री को पेश की हैं और इसी तरह है अकलीयती कमीशन ने जो तजवीजें पेश की हैं, उनको भी सामने रख कर इसको ठीक करने की कोशिश की जाती, तो बहुत अच्छा होता ।

बहरहाल, जिस हालत में भी मुसलिम यूनिवर्सिटी बिल इस वक्त आया है, हम इस पर ताईद भी करते हैं और खुशी का इजहार भी। काश, यूनिवर्सिटी में इंतजामिया सूरतेहाल को समझ कर कुव्वत के बल पर चलाने की बजाए, ताव्वुन, बातचीत से काम लें और ऐसी फिजां जो इंतकाम या गुस्से का इजहार करे, या पैदा करे, उसमें मुबतला न हो, बाहमी ताव्वुन से अगर यह चलता और चलाया जाए तो उससे बेहतर नतायज बरामद हो सकते हैं ।

पिछले दिनों लखनऊ में एक ओल्ड बवायज की कांफ्रेंस हुई थी और उन्होंने कुछ लोगों को इस बात के लिए तय किया था कि वह जाएं और कशमकश, इश्तयाल, नफरत की फिजां को बातचीत करके खत्म करने की कोशिश करें। उसमें मेरा नाम भी था और हम लोग उस वक्त तक मौजूद वाइस-चांसलर साहब को उम्मीदों का मीनार समझते थे। बहुत ही उनसे हुसनेजन और उनके साथ हमदर्दी और और ताव्वुन का जब्बा हरेंक शख्स के

[श्री असद मदनी]

दिल में पाया जाता था। चुनाव में अलीगढ़ गया, वहाँ पहुँचा तो स्टाफ और तुन्वा बगैरह से दो-तीन घंटे हमारा जो डेलीगेशन वहाँ मौजूदा था, वह बातचीत कर रहा था। मुझे उसमें शिरकत करने का मौका मिला और फिर उनसे तनहई में भी बातचीत हुई और मेरा खयाल हुआ कि यह टेन्शन किसी तरह दूर हो। एक तो लेबिजम आफ़ाब नाम का था, गोली से मारा गया, शहीद किया गया और उससे बड़ा तकनीकदेह बात यह है कि जख्मी होने के बाद यह कहा जाता है कि उसको पाव से पहाड़ कर, खींच करके उसी हालत में दूर तक ले जाया गया और उसको मेडिकल कालेज में दाखिल करने के बजाए सिटी हस्पताल में दाखिल किया गया। मेडिकल कालेज के डॉक्टर जो उसकी टोटमेंट के लिए वहाँ तक पहुँचे उनको मौका तक नहीं दिया गया। और इसी तरीके से खून बह-बह कर उसका इंतकाल हो गया। हकीकत में डिस्ट्रिक्ट एडमिनिस्ट्रेशन पूरे तरीके से इस तरह में मामलात को खगव करने में इन्वाल्व्ड है और बदकिस्मती की बात है कि उनके खिलाफ़ इस वक़्त तक कोई भी इकदागत नहीं किए गए। बहरहाल, उस फ़िज में हमने यह कोशिश की कि कुछ मामला निपटे। चुनाव दो-तीन घंटे के बाद मुझ को कुछ उम्मीद हुई और मैंने तुन्वा से जितने मुझे कुछ उम्मीद नहीं थी--नौजवान हैं, जज्बाती होते हैं और उपवक़्त सख़्त तकराव था--क्यों मेरी बात मानते लेकिन हमने कहा, युनिवर्सिटी का मफ़ाद है, इस को बचाने की कोशिश करो ताकि जरा फ़िजा ठंडी हो तो बातचीत चलाने में अतानी हो, आप लोग कुछ मामलात को मुताबक़ात को छोड़िए और यह स्ट्राइक के हंगामे को दूर कीजिए। चुनाव एक घंटे की मेहनत के बाद ओह इस बात पर राज़ी हो गए

कि एक प्रोफ़ेसर जिस की वजह से सारा हंगामा हुआ अगर सिर्फ़ को सस्पेंड कर दिया जाए तो मामला निपट जाए। जो कमीशन है वह तहकीकात करेगा जुर्म है नहीं, तो कुछ होगा वह होगा। उसके बाद सजा मिलेगी चुनावे ...

श्री शरीफ़द्दीन शारिक (जम्मू और काश्मीर): इसका बिल के साथ ताल्लुक नहीं है।

श्री उपसभापति : उनकी राय है, सुना जाए।

श्री असद मदनी : चुनावे उन सब बातों को देख कर हम सब लोग मुत्तफ़िक हुए और रात को 11 बजे बाद वाइस चान्सेलर साहब की ख़िदमत में हाज़िर हुए। मुझे खुशी है, उन्होंने मुलाकात का मौका दिया और तकरीबन 40 मिनट हमने उनको समझाने की कोशिश की, हर तरीके से मामलात को निपटाये। ये तुन्वा हैं, नौजवान हैं, इन को तो आप राज़ी करेंगे, कम से कम सस्पेंशन कीजिए मुलामत से अनाहदगी नहीं है, यह तो कमीशन फैला करेगा जुर्म है कि नहीं है, लेकिन इतना तो कर दीजिए कि मामला निपट जाए, आपन में बातचीत करके फ़िजा ठीक हो। लेकिन उन्होंने बिल्कुल खनई तौर पर हम सब लोगों की दरख़ास्त को रद्द कर दिया और कहा, बिल्कुल नहीं, जो हमें करना था पहले कर दिया, अब मैं नहीं मानता। इन तरीके से उनका जो तौर तरीका था वह मिहयत सख़्त था--बातचीत करने से बिनकुन गुरेज़ अनग, और इन फ़िजा में फोर्स के जरिए वे बुनिवर्सिटी को चवाना चाहते हैं। यह अलीगढ़ के हाल के लिए, मुसविल के लिए ख़ागनाक है। तालीमी इरादों में फोर्स का और पुलिस कान जाना बहुत उम्दा है और जाना

बहुत खतरनाक है, और अगर बिल-फर्ज मजबूरी हो तो कम से कम मुद्दत तक। आज एक साल के करीब हो जाता है और उस से ज्यादा वहां पुलिस मुसल्लत है। इस तरह से निजाम को चलाया जा रहा है। इसलिए मुझे अफसोस है और मैं इस बात को कहना चाहता हूँ कि युनिवर्सिटी को बचाने के लिए यह जरूरी है कि वहां बातचीत की, इफहाम व तफहाम की फिजा चले, सिर्फ ताकत के बल पर चलाना यह बहुत नामुनासिब होगा और इससे अलीगढ़ युनिवर्सिटी को और उससे ताल्लुक रखने वाले सभी लोगों की उम्मीदों पर पानी फिरेगा और नुक्सान होगा।

अभी उन्होंने यह इतना बड़ा काम किया। सुप्रीम कोर्ट ने फैसला किया कि उन तुलबा को इम्तिहान देने की पाबंदी है और उसके दाखले पर पाबंदी को खत्म किया जाता है लेकिन इसके बावजूद उन्होंने उसको रिफ्यूज कर दिया। उन लोगों को नोटिस दे दिया कि तुम वापस जाओ, तुम्हारा इम्तिहान नहीं होगा। अगर बीस-बाईस तुलबा इम्तिहान दे दें जब कि सैकड़ों तुलबा इम्तिहान देकर जा चुके हैं, तो ऐसी कोई मुसीबत नहीं आने वाली थी उन बीस-बाईस की वजह से लेकिन उनको निकाल दिया और वह इस तरह से मामलात को इग्नोर करते हैं और उल्टे फैसला करते हैं कि यह सूरतेहला बहुत ही खतरनाक और किसी भी वक़्त इश्तिआल अंग्रेज बन सकती है इसलिए इसको बहाल करना चाहिए।

मैं एक बात और अर्ज करना चाहता हूँ कि वहां एक प्रोफेसर साहब हैं जिनकी वजह से झगड़ा शुरू हुआ। आप जरा इसको देखें, अब तक उन्होंने 106

हड़तालें, धरने, धिराव कराए और युनिवर्सिटी में उनके रिश्तेदार तकरीबन 45 हैं, सन् 1971 में टाइगर लाक कम्पनी में वह स्ट्राइक करा रहे थे तो उसकी हमदर्दी में उन्होंने फोर्थ ग्रेड के जो मुलाजमीन है, अलीगढ़ युनिवर्सिटी के, उनकी स्ट्राइक कराई। सन् 1973 में एक स्ट्राइक में साथ न देने पर अब्दुल्ला जो युनिवर्सिटी के मुलाजिम थे वह काम पर जा रहे थे, शरीक नहीं थे स्ट्राइक में, तो उसको मारा और काम नहीं करने दिया गया। सन् 1974 में 20 अगस्त को आम हड़ताल कराई और अपने मुशीर विजारत हुसैन से भूख हड़ताल कराई। सन् 1975 में 13 सितम्बर को जनरल स्ट्राइक कराई। सन् 1976 में 13 जून को अफरानफरी शरपसंदी के सिलसिले में वाइस चांसलर ने उनकी मजमूमत की। सन् 1977 में 26 जनवरी को जनरल स्ट्राइक कराई। सन् 1978 में 23 फरवरी को जनरल स्ट्राइक कराई। सन् 1979 में 24 जनवरी से 10 मई तक मेडिकल कालेज के नर्सों से स्ट्राइक कराई ताकि नर्सों की डिग्री या सर्टिफिकेट बगैर और सेलेक्शन कमेटी की रिपोर्ट के खिलाफ मुस्तबिल जगहें दी जाएं। किसी के खयालात से मुझे कुछ नहीं, खयालात कुछ भी हों, लेकिन तालीमी इदारे के अमन को, सालमती की, बकार को, काम को, बिल्कुल खत्म करता चला जाय, अमन को न रखे, ऐसी शख्सियत से युनिवर्सिटी को पाक करना जरूरी है मैं उस वाक्ये को बयान नहीं करता जिसकी वजह से तमाम डडलीक पैदा हुआ, उनका जो बयान था, जो आर० एस० एस० के हल्के में फैलाया गया और जिस नतीजे में सब कुछ हुआ—युनिवर्सिटी को उनसे निजात दिलानी चाहिए।

† [شری اسد مدنی (اتر پردیش) :

جنگاب آپ سبھا پتی جو - مجھے
خوشی ہے کہ طویل جدو جہد کے
بعد مسلمان یونیورسٹی کا
اقلیتی کردار اس بل کے ذریعہ
بھٹال کر کے ہماری پارٹی نے جو
وعدہ کیا تھا اس کو پورا کیا ہے -
گاہ اس میں کچھ باتیں جو
مہم رہ گئی ہیں صاف نہیں
ہیں - وہ بھی صاف ہو جاتی اور
لوگوں کو گرد اڑانے کا موقع نہ ملتا -
اس کی اہمیت کو گہٹانے کا موقع
نہ ملتا اور ہماری کچھ تجویزیں
جو ہم نے پہلے سے ایجوکیشن
منسٹری کو پیش کی ہیں اور
اسی طرح بے اقلیتی کمیشن نے جو
تجویزیں پیش کی ہیں ان کو
بھی سامنے رکھ کر اس کو ٹھیک
کرنے کی کوشش کی جاتی تو بہت
اچھا ہوتا -

بہر حال جس حالت میں بھی
مسلمان یونیورسٹی بل اس وقت آیا
ہے - ہم اس پر نائید بھی کرتے
ہیں اور حبشی کا اظہار بھی - گاہ
یونیورسٹی میں انتظامیہ صورت حال
کو سمجھ کر قوت کے بل پر چلانے
کے بجائے تعاون اور بات چیت سے
کام لیں اور ایسی فضا جو انتقام
یا غصہ کا اظہار کرے - یا پیدا

کرے اس میں مسئلہ نہ ہو -
بامی تعاون سے اگر یہ چلتا اور
چلتا جائے تو اس سے بہترین
نتائج برآمد ہو سکتے ہیں -
پچھلے دنوں لکھنؤ میں ایک اولڈ
بوائے کی کانفرنس ہوئی تھی اور انہوں
نے کچھ لوگوں کو اس بات کے لئے
طے کیا تھا کہ وہ جائیں اور
کشمکش - اشتعال - نفرت کی
فضا کو بات چیت کے ختم کرنے
کی کوشش کریں - اس میں میرا
نام بھی تھا اور ہم لوگ اس وقت
بک موجودہ وائس چانسلر صاحب
کو امیڈوں کا میڈار سمجھتے تھے -
بہت ہی ان سے حسن زن اور
ان کے ساتھ ہمدردی اور تعاون کا
جذبہ ہر ایک شخص کے دل میں
پایا جاتا تھا چنانچہ میں علی گڑھ
گھا وہاں پہنچا تو اسٹاف اور
طلبا وغیرہ سے دو تین گھنٹے ہمارا
جو قیامگاہیں وہاں موجود تھا وہ
بات چیت کر رہا تھا - مجھے بھی
اس میں شرکت کرنے کا موقع ملا
اور پھر ان سے تفہائی میں بھی
بات چیت ہوئی اور میرا خیال ہوا
کہ یہ قیامگاہ کسی طرح دور ہو -
ایک طالب علم آفتاب نام کا تھا -
جوئی سے مارا گیا - شہید کیا گیا
اور اس سے زیادہ تکلیف دہ بات یہ
ہے کہ زخمی ہونے کے بعد یہ کہا
جاتا ہے کہ اس کو پاؤں سے پکڑ کر

کھینچ کر کے اسو حالت میں دور
تک لے جایا گیا۔ اس کو ہسپتال
کالج میں داخل کرنے کے بجائے
سٹی ہسپتال میں داخل کر دیا۔
ڈاکٹر جو اس کے ٹریٹ منٹ کے
لئے وہاں تک پہنچے ان کو موقع
تک نہیں دیا گیا۔ اور اسی طریقہ
سے خون بہہ بہہ کر اس کا انتقال
ہو گیا۔ حقیقت میں دستبرد
ایڈمٹسٹریشن پوری طریقہ سے
اس طرح کے معاملات کو خراب
کرنے میں انراول ہے۔ اور دستبرد
کی بات ہے کہ ان کے خلاف اس
وقت تک کوئی بھی اقدامات نہیں
کئے گئے۔ بہر حال اس فضا میں
ہم نے یہ کوشش کی کہ کچھ
معاملہ نیچے۔ چنانچہ دو تین
گھنٹہ بعد مدعو کچھ امید ہوئی
اور میں نے طلباء سے جن سے مجھے
کچھ امید نہیں تھی۔ نوجوان
ہیں۔ جذباتی ہوتے ہیں اور
اس وقت سخت تکرار تھا۔ کپڑے
میدوی بات مانگے لیکن ہم نے کہا۔
یونیورسٹی کا ملکا ہے۔ اس کو
بچانے کی کوشش کرو۔ تاکہ فضا
تھنڈی ہو تو بات چیت چلانے میں
آسانی ہو۔ آپ لوگ کچھ معاملات
کو مطالبات کو چھوڑیے اور یہ
اسٹرانک کے حکام کو دور کیجئے۔
چنانچہ ایک گھنٹہ کی مدت
کے بعد وہ اس بات پر راضی ہو گئے
کہ ایک ڈیپروفسر جس کی وجہ

سے سارا ہلکا سا صرف اس کو
سبسکرائب کر دیا جائے تو معاملہ
نمت جائیگا۔ جو کمیشن ہے وہ
تصدیقات کریگا۔ جرم ہے نہیں ہے
جو کچھ ہوگا وہ ہوگا۔ اس کے بعد
سزا ملے گی چنانچہ۔ . . .

شری شریف الدین شارق (جموں)

کشمیر) اس کا بل کے ساتھ تعلق
نہیں ہے۔

شری آپ سبھایتی : ان کی رائے

ہے سنا جائے۔

شری احمد مدنی : چنانچہ ان

سب باتوں کو دیکھ کر ہم سب
لوگ متفق ہوئے اور رات کو گیارہ
بجے کے بعد وائس چانسلر صاحب
کی خدمت میں حاضر ہوئے۔
مجھے خوشی ہے کہ انہوں نے
ملاقات کا موقع دیا اور تقریباً
چانسلر ملت ہم نے ان کو سمجھانے
کی کوشش کی۔ ہر طریقہ سے
معاملات کو نہتائے یہ طلباء ہیں
نوجوان ہیں۔ ان کو کچھ تو آپ
راضی کریں گے کم سے کم سبسکرائب
کھینچنے ملازمت سے علیحدگی نہیں
ہے یہ دو کمیشن فیصلہ کریگا۔ جرم
ہے کہ نہیں ہے لیکن انڈیا تو
دیجئے کہ معاملہ نمت جائے۔
آپس میں بات چیت کر کے فضا
تھپک ہو۔ لیکن انہوں نے قطعی

[شری اسد مدنی]

طور پر ہم سب لوگوں کی درخواست
کو رد کر دیا اور کہا کہ بالکل نہیں
جو ہمیں کرنا تھا پہلے کر دیا اب
میں نہیں سانتا - اس طریقہ سے
ان کا جو طور طریقہ تھا وہ نہایت
سخت تھا بات چیت کرنے سے بالکل
گریز - انگ - اور اس فضا میں
فورسوز کے ذریعہ وہ یونیورسٹی کو
چلانا چاہتے ہیں - یہ علی گڑھ کے
حل کے لئے مستقبل کے لئے خطرناک
ہے - تعلیم اداروں میں فورسوز کا
اور پولیس کا نہ جانا بہت عمدہ ہے
اور جانا بہت خطرناک ہے - اور
بالفرض مجبور ہو تو کم سے کم مدت
تک - آج ایک سال کے قریب ہوا
جانا ہے اور اس سے زیادہ وہاں پولیس
مسئلہ ہے - اس طرح سے نظام کو
چلایا جا رہا ہے - اس لئے مجھے
اندسوں ہے اور میں اس بات کو
کہنا چاہتا ہوں کہ یونیورسٹی کو
بچانے کے لئے یہ ضروری کہ وہاں
بات چیت کی فہم و تفہیم کی فضا
چلے - صرف طاقت کے بل پر چلنا
یہ بہت نامناسب ہوگا اور اس سے
علی گڑھ یونیورسٹی کو اور اس سے
تعلق رکھنے والے سمیٹے لوگوں کی
امیدوں پر پانی پھرے گا اور نقصان
ہو گا -

ابھی انہوں نے ایک ایسا بڑا
کام کیا - سہریم کورٹ نے فیصلہ
کہا کہ ان طالبہ کو امتحان دینے
کی پابندی ہے اور ان کے داخلے پر
پابندی کو ختم کیا جاتا ہے لیکن
اس کے باوجود انہوں نے اس کو
دھڑوڑ کر دیا ان لوگوں کو نوٹس
دیدیا کہ تم واپس جاؤ - تمہارا
امتحان نہیں ہوگا - اگر ہمیں
ایسے طالبہ امتحان دیدیں جبکہ
سہلکڑوں طالبہ امتحان دیکر جا چکے
ہیں تو ایسی کوئی مصیبت نہیں
آنے والی تھی ان بیس ہائیس کی
وجہ سے - لیکن ان کو نکال دیا -
اور وہ اس طرح سے معاملات کو
اکٹور کرتے ہیں اور الٹے فیصلے کرتے
ہیں - کہ یہ صورتحال بہت ہی
خطرناک اور کسی بھی وقت اشتعال
انگڑ بن سکتی ہے اس لئے اس کو
کنٹرول کرنا چاہئے -

میں ایک بات اور عرض کرنا
چاہتا ہوں کہ وہاں ایک پروفیسر
صاحب ہوں جس کی وجہ سے
جنگوا شروع ہوا آپ ذرا اس کو
دیکھیں اب تک انہوں نے 10
ہونٹالوں - دھرنے - گھراؤ کرائے اور
یونیورسٹی میں ان کے رشتہ دار تقریباً
۲۵ ہوں سنہ ۱۹۷۱ع میں ٹائیگر اک
کمپنی میں وہ اسٹرانک کیا دے
تھے اس کی ہمدردی میں انہوں نے

Bill, 1981

فوریتہ گریڈ کے جو ملازم ہیں علیحدہ
یونیورسٹی کے ان کی اسٹرانک کرائی
سندہ ۱۹۷۳ء میں ایک اسٹرانک
میں ساتھ نہ دینے پر تبدیلیہ جو
یونیورسٹی کے ملازم تھے وہ کام پر
جا رہے تھے شریک نہیں تھے
اسٹرانک میں تو ان کو مارا اور
کام کرنے نہیں دیا گیا - سندہ ۱۹۷۳ء
میں ۲۰ اگست کو عام ہڑتال کرائی
اور اپنے مشہور وزارت حسین سے بھوک
ہڑتال کرائی سندہ ۱۹۷۵ء میں ۱۳
ستمبر کو جنرل اسٹرانک کرائی -
سندہ ۱۹۷۹ء میں ۱۳ جون کو
افرائیم شریک کے سلسلے میں
وائس چانسلر نے ان کی مذمت
کی - سندہ ۱۹۷۹ء میں ۲۹ جنوری
کو جنرل اسٹرانک کرائی - سندہ
۱۹۸۱ء میں ۲۳ فروری کو جنرل
اسٹرانک کرائی - سندہ ۱۹۷۹ء میں
۲۳ جنوری سے ۱۰ مئی تک سینیٹ
کالج کی نرسوں سے اسٹرانک کرائی
تاکہ نرسوں کی قدری یا سرٹیفیکٹ
کے بغیر اور سلیکشن کمیٹی کی رپورٹ
کے خلاف ان کو مستقل جگہوں کی
جائیں کسی کے خیال سے -
کچھ نہیں خیالات کچھ بھی ہوں
لیکن تعلیمی ادارے کے امن کو -
سلامتی کو وفاق کو - کام کو بالکل
ختم کرنا چاہئے امن کو نہ رکھے -
ایسی شخصیت ہے - یونیورسٹی کو
پاک کرنا ضروری ہے - میں اس واقعہ

کو بیان نہیں کرتا جس کی وجہ
سے تمام تھلاک پیدا ہوا - ان کا جو
بیان تھا جو آر - ایس - ایس - اور
جن سندہ کے حلقے میں پھیل گیا
اور جس کے نتیجے میں سب کچھ
ہوا - یونیورسٹی کو ان سے نجات
دلائی چاہئے -

SHRI PILOO MODY: Mr. Deputy
Chairman, Sir, I thank you very much
indeed. I wholeheartedly welcome
the Bill and, I think, I have two quali-
fications for welcoming it. The first
qualification is, as Mr. Zakaria very
grudgingly admitted, that this Bill has
to a very large extent been my baby
at least for the last ten to twelve
years and it gives me great gratifica-
tion to see that it is finally going to
be passed. I am not one of those
who would like to deprive the honour
given to the ruling party for having
brought this Bill forward. But if
they want to take all the credit or all
the sympathy for the Muslim commu-
nity, I think that that would be behav-
ing in a partisan manner. I think the
whole country, to a very large extent,
has wanted this Bill and today they
are all feeling very happy about it.
The second qualification I have is that
I belong to the smallest minority of
this country, although I suffer from
no minority character deficiencies. I
am the smallest minority in this
country, not because of the religion
that I profess, which happens to be
the Zoroastrianism, because there are
84,000 of us, and that is enough to
look after the rest of the country, but
I do profess that I am a minority in
this country because I happen to be
an Indian and, of that a very few in
this House. And, therefore, anything
that gives a minority character to this
Bill, namely, an Indian character to
this Bill, I wholeheartedly approve
of, Sir.

Sir, there was something that was said which jars me. I do not know why the ruling party asked Mr. Salve to carry their brief on a subject like this. I do not think anybody understood what he was trying to say. He says that the judgment was correct. Well, if the judgment was correct, then this Bill is wrong, because there has been no change, and if the Bill is right, then the judgment was wrong. It is only Mr. Salve who can square that hole, i.e., to argue both sides of the question at the same time.

Sir, I have a couple of complaints against the speech that the hon. lady Minister made. She said that the University was started in the initial stages by the Muslims, established in the initial stages by the Muslims. I would like to know how the establishment, i.e., the creation at the initial stage, and then afterwards, i.e., later stage, take place. I thought that creation was a particular movement in history performed with a particular idea, by a particular person and it is very definitely established how it was done. I have another complaint against what the hon. Minister has said. She said, in keeping with the pledge given to our Muslim brethren. What is the pledge given to our Muslim brethren? Well, I argue that in 1979 the Congress (I) changed its pledge. Was the pledge different in the year 1965 when they abolished the original Act? Was the pledge again different in 1972 and have they renewed the pledge, the old pledge or new pledge? I do not understand what they mean by saying, the pledge given to our Muslim brethren. It would have been much better to say, in consistence with her feelings towards a particular community in this country, etc. It would have been somewhat better than to talk in terms of a pledge, which incidentally may have changed several times. There is one other thing also. This expression 'minority character' has been used. While I have wanted this Bill desperately and I have accepted in what

ever form it comes to me and I take it in whichever way it is capsuled, I am against the expression 'minority character' and I have pleaded with my Muslim brethren not to demand these two words 'minority character' because it brings them down in my eyes and, therefore, it should bring them down in their eyes also. The Aligarh Muslim University has a splendid history. It has a history of men who wanted to create something for the future. It has a history of people who had a vision for a particular type of India. It is consistent with that vision that Aligarh Muslim University was created. Therefore, I was very keen that the words 'minority character' should be replaced by the words 'historical character' because the historical character is replete with its minority character and, therefore, Sir, I pleaded with them as I am indeed pleading with you today; I am not proposing any amendment, as I said, I will accept it in whatever form, it has come forward. But I would have very much hoped that everybody would have seen the sense, the beauty, I think even the vision of the expression 'historical character' rather than the limited meaning of 'minority character'.

I also wanted in the dreams of Syed Ahmed Khan that Aligarh which obviously cannot contain the entire Muslim community of India should act as the fountain head of liberal thought, of liberal Muslim thought in this country and I would have really wanted that Aligarh should have been the fountain-head from which a new generation of Muslims will emerge which will create not only a great name for Islam but also a great name for India itself. I was very keen that these things should happen. Unfortunately, all these matters get bogged down in the quagmire of politics and political advantages and if the Bill has come forward today and Mr. Shahabuddin, my colleague, has said certain things today, understand that whenever one hears the truth, it

becomes very jarring. And, therefore, I am not surprised when my good friend Mr. Pandey who incidentally comes from Gorakhpur, did not even understand what Mr. Shahabuddin was trying to say...

SHRI NARSINGH NARAIN PANDEY: I quite understand what Mr. Shahabuddin said that he wanted an amendment to say 'Notwithstanding the Supreme Court judgment etc. and I wanted to say that when this Bill is there, Supreme Court judgment is of no relevance. That is what I meant. But he was confusing and I wanted to set him right and also to you.

SHRI PILOO MODY: Sir, he can have this attitude towards law. After all I let him have it because he does come from Gorakhpur.

I thank you very much for having given me this opportunity of welcoming this Bill and I thank the Government for finally having delivered the baby which I have been carrying for 12 years. And I thank you for the opportunity of allowing me to speak against all the rules of the House. Thank you very much.

MR. DEPUTY CHAIRMAN: But I think you will sit and not go away. Mr. Pande.

श्री विश्वम्भर नाथ पांडे (नाम-निर्देशित) : शाहाबुद्दीन साहब, आप कहां जा रहे हैं ? माननीय डिप्टी चेयरमैन साहब, मैं माननीय शिक्षा मंत्री जी को बधाई देता हूँ कि बहुत मुद्दत से, 1965 के बाद से ही देश की जनता, ममझदार जनता और खास तौर से उत्तर-प्रदेश की जनता, ममझदार जनता जो मांग कर रही थी कि मुस्लिम यूनिवर्सिटी का जो हिस्टारिक करेक्टर है उसमें कोई दखल न दिया जाय उसे इस बिल के जरिये पूरा किया जा रहा है। लिहाजा खुशी की बात है कि इस बिल के जरिये उस करेक्टर को फिर से रिस्टोर

किया गया है। बहसियत एक कांग्रेस मैन के जो आज की नहीं है, जिसको 61 वर्ष हो गये इस कांग्रेस संस्था के भीतर और जिसके 50 वर्ष इस बात में गये कि किस तरह से हम माइनारिटीज को जो कुछ भी देय है उनका, जो जस्टिस है, जो इंसाफ है वह उन को मिलता रहे इस बात के लिये लड़ने में गये। इसलिए मुझे तकलीफ थी जब यह बिल लाया गया। आप जबरदस्ती किसी के ऊपर कोई चीज नहीं लाद सकते। आपने अगर एक गलती को दुरुस्त किया तो मैं समझता हूँ कि यह कांग्रेस पार्टी को इसके लिए बधाई देनी चाहिए कि उन्होंने गलती की थी, उसको दुरुस्त किया।

दूसरी बात मैं यह कहना चाहता हूँ कि शाहबुद्दीन साहब ने शायद गलती से जोश में ऐसी बात कह दी कि इस बिल के जरिये वहां एक ऐसा वातावरण, पैदा हो जाएगा जिससे फंडामेंटलिट्स और मौलाना लोगों को तकलीफ पहुंचेगी।

श्री सैयद शाहाबुद्दीन : मैंने यह नहीं कहा। मैंने कहा कि कुछ लोगों का ऐसा ख्याल है।

श्री विश्वम्भर नाथ पांडे : खैर, मैं यह कहना चाहता हूँ कि हिन्दुस्तान में जो मौलाना लोग थे, क्या वे रजत-पसन्द थे या तरक्की पसन्द थे ? क्या मौलाना मोहम्मद हसन या सैयद अहमद मनदी या सैयद अहमद या सैयद मौलाना शिबली रजत-पसन्द थे ? कोई इस बात को कबूल नहीं करेगा। वह तो सबके सब तरक्की-पसन्द थे। एक तरफ सैयद अहमद साहब आक्सफोर्ड यूनिवर्सिटी गये, कैंब्रिज गये, लंदन यूनिवर्सिटी में गये, वहां उन्होंने काफी वक्त खर्च किया, वहां

की तालीम को देखा, उस पर गौर किया, तब आ करके उनको कंसेप्शन हुआ कि किस तरह से हम हिन्दुस्तान में अपनी कम्युनिटी को आगे बढ़ा सकते हैं, कैसे हम उनको माडर्नाइज कर सकते हैं। किस तरह से उनको रेशनलाइज कर सकते हैं, किस तरह से हम उनमें रेशनल थाट पैदा कर सकते हैं, कैसे साइंस और टेक्नोलाजी से उनको तरक्की के रास्ते पर लगा सकते हैं। मैं आपसे फिर कहना चाहूंगा कि आपने कहा कि ए० एम० ओ० और ए० एम० यू० इन दोनों को कैसे मिलाया। मैं कहूंगा कि जनाबेवाला, वह तो एक बुनियाद होती है। आखिर सेंट्रल हिन्दू युनिवर्सिटी की बुनियाद सेंट्रल हिन्दू कालेज ने डाली। इलाहाबाद युनिवर्सिटी की बुनियाद मेयो सेंट्रल कालेज की है कि नहीं? वहाँ अगर ए० एम० ओ० का जिक्र है और ए० एम० यू० का उससे मिलान है तो वह एक बुनियाद है कि युनिवर्सिटी को उसने शकल दी। मैं आप लोगों से फिर कहना चाहूंगा कि जिन लोगों का यह ख्याल है कि अलीगढ़ मुस्लिम युनिवर्सिटी रजत-पसन्द युनिवर्सिटी थी, उनको अपना ख्याल बदल देना चाहिये। यह वही युनिवर्सिटी थी, जो 1921 में नान-कोआपरेशन का ऐलान हुआ तो उन्होंने यह फैसला किया कि कालेज से, युनिवर्सिटी से लोग बाहर आयें। हिन्दू युनिवर्सिटी से सिर्फ 20 परसेंट लोग बाहर आये, लेकिन अलीगढ़ मुस्लिम युनिवर्सिटी के 80 फीसदी लोग बाहर आये। वह वही युनिवर्सिटी है जिसने ऐसे देश भक्त दिये जिनमें खान अब्दुल गफ्फार खां, रफी अहमद क़िदवई, डा० जाकिर हुसैन, और आज आप देखिये हर क्षेत्र में चाहे कांग्रेस हो या दूसरी जमातों हों जितने आपको मुस्लिम पोलिटीशियंस मिलेंगे, जो तरक्की पसन्द हैं, उनमें से 80 फीसदी लोग अलीगढ़ मुस्लिम युनिवर्सिटी

की पैदायश हैं। क्यों इसकी जरूरत पड़ी हमें कि उसके करेक्टर को इस शकल में इस बिल के जरिये ठीक किया जाए? इसलिए करना पड़ा, शहाबुद्दीन साहब, कि हमने जब यह देखा कि लोगों को ऐडमिशन मिलना मुश्किल हो गया है, ऐडमिशन नहीं मिलते थे वहाँ से ही कालेज वाले इस बात की कोशिश कर रहे थे कि किसी तरह से मुस्लिम युनिवर्सिटी को ग्रैव कर लिया जाए और उसके रेजिडेंशल करेक्टर को खत्म करके, वहाँ के कालेज उसमें शामिल कर लिये जायें। उसको रिसिस्ट किया गया, बड़े ज़ोरदार तरीके से रिसिस्ट किया गया, उसको कबूल नहीं किया गया। नतीजा यह है कि वहाँ पर यह कैफियत थी कि लोगों में पढ़ना मुश्किल था। उसमें ऐडमिशन मिलना मुश्किल था। कम से कम एक जगह तो ऐसी रहे जहाँ पर एक कम्युनिटी के लोगों को यह इतमीनान तो हो सके कि अगर दूसरे इंस्टीट्यूशंस—कोई जाट कालेज के नाम से चलता है, कोई राजपूत कालेज के नाम से चलता है। अहीर नाम से कालेज चलता है, अग्रवाल नाम से कालेज चलता है। और बहुत से कालेज नाम से चलते हैं। एक ऐसी जगह है जहाँ उ को जगह मिल सकती है, ऐडमिशन मिल सकती है तो क्यों नहीं उसके लिये इंतजाम किया जाए कि उसको ऐडमिशन मिले। मैं जरा आपको ले जाना चाहूंगा तारीकी दरकों की तरफ। बगदाद यूनिवर्सिटी की हालत आपको मालूम है। आप कहते हैं वहाँ अगर यह शकल हो जाएगी तो आदमी रजत पसन्द हो जायेगा। बगदाद यूनिवर्सिटी में इस पर बहस होती थी। उस जमाने में बगदाद यूनिवर्सिटी में अब्बासी खिलाफ थे। वहाँ पर रान कुक्रिएट और अन-क्रिएग पर बहस होती थी। वहाँ संस्कृत

के विद्वान जाते थे । संस्कृत के विद्वानों ने वहाँ जा कर संस्कृत के ग्रंथों को अरबी में तरजुमा किया । चीनी ग्रंथों का यूनानी में तरजुमा किया । ऐसी हालत में जब कि पूरा यूरोप तारीकी में छाया हुआ था तब बगदाद एक ऐसा केन्द्र था शिक्षा का, नौलिज का । वहाँ रोशनी फैली पूरे यूरोप में । आप गौर कीजिए कि इन लोगों ने वहाँ जा कर क्या-क्या काम किया । स्पेन में जिध तरह से इल्म की रोशनी फैली उसने सारे यूरोप को चकाचौंध कर दिया । आज कोई हुसैन को भूल सकता है जो बुनियाद है ऐलीपैथी की । ज्योमेट्री के लिये कोई भूल सकता है, मैथामेटिशन को जिन्होंने हिन्दूशा को अरब न्यूमल को पूरी दुनिया में फैलाया, एक नई रोशनी दी, एक नया तरीका दिया । जिससे यह पता लगता है कि किस तरह से बड़े-से बड़े सवाल को हल किया जा सकता है । मैंने देखा मुनि भगत सूर्य, जैन मुनि को । 1958 ई.वी में वह जाकर बगदाद में रहे । सात वर्ष रहे । उन्होंने वहाँ जाकर जैन ग्रंथों का अनुवाद किया अरबी जुबान में । मैं आपसे कहना चाहूंगा कि अगर हम एक यूनिवर्सिटी को, एक इंस्टीट्यूशन को डेडीकेट करते हैं एक पार्टीकुलर कम्युनिटी के फायदे के लिये तो उसका यह मतलब नहीं है कि वह रजत पत्तद हो जाएगी । बहुत सी चीजें हैं जिनको हल करना है । मैं चाहूंगा कि मुस्लिम यूनिवर्सिटी का खानतौर से हिस्टरी डिपार्टमेंट इस बात की गलत फहमियों को दूर करे जो गलत फहमिया वैस्टर्न हिस्टोरियन ने क्रिएट की हैं । जैसे कहा गया है कि अलाउद्दीन खिलजी दिल्ली से मार्च करता हुआ रामेश्वरम तक गया । रास्ते में जितने मन्दिर आए उनको साबित खड़ा नहीं रखा । उनको मालूम होना चाहिये और इस गलतफहमी को बताना चाहिये । 13वीं सदी के बाद

अलाउद्दीन खिलजी यहाँ से चलता है और 7 से 11 वीं सदी में भी खजुराओ के मन्दिर खड़े रहते हैं । अगर आगे बढ़े तो उज्जैन का महाकाली मन्दिर ज्यों का त्यों खड़ा रहता है । और आगे बढ़े तो जगन्नाथ का मन्दिर और भुवनेश्वर का मन्दिर खड़ा रहता है । और आगे बढ़े तो 8वीं सदी में तंजोर का मन्दिर ज्यों का त्यों खड़ा रहता है । कौन इन गलतफहमी को दूर करेगा ? अगर मुस्लिम यूनिवर्सिटी के हिस्टोरियन दूर नहीं करेंगे तो कौन इसको दूर करेगा । मैं आपसे कहना चाहूंगा कि ससको सही तरीके से सोचें, सही नजरिये के साथ सोचें तब हम इस यूनिवर्सिटी को एक मरकज बनाएं जहाँ से हमारा कम्पोजिट कल्चर फैले और हिन्दुस्तान को कल्चरी तरीके से लबरेज करें । हर जगह इसकी आभा फैले और इसकी रोशनी फैले । मैं यह समझता हूँ और मुझे पूरा यकीन है जिनके हाथ में वहाँ का एडमिनिस्ट्रेशन होगा वह इस काबिल होंगे कि हिन्दुस्तान को तहजोब की, देश की कलचर को खासतौर से उसकी कम्पोजिट कलचर को मालामाल करेंगे । पिछले इतिहास को देखिये । बनारस हिन्दू यूनिवर्सिटी में जिन मुसलमानों को एडमिशन नहीं मिलता था उनकी गिनती की जा सकती थी । उनको उगलियों में गिना जा सकता था । अलीगढ़ मुस्लिम यूनिवर्सिटी में सैकड़ों नहीं हजारों की तादाद पहुंच सकती है जहाँ मुसलमानों को एडमिशन नहीं मिलता था । हिन्दूओं को एडमिशन नहीं मिलता था । वहाँ पर डिपार्टमेंट के हँड हिन्दी डिपार्टमेंट के प्रोफेसर हिन्दू थे । जब वाइस चांसलर और प्रो-वाइस चांसलर, दोनों छुट्टी पर चले जाते हैं तो एक्टिंग वाइस-चांसलर सबसे सीनियर हेड आफ दी डिपार्टमेंट के प्रोफेसर को बना दिया जाता है । हिन्दी विभाग के प्रोफेसर हिन्दू थे, उनको वहाँ का

Bill, 1981

एक्टिंग वाइस चांसलर बना दिया गया। उनके खिलाफ कोई भी बात नहीं उठी। इसलिए यह कहना रजत-पसन्द लोगों की युनिवर्सिटी है, ठीक नहीं है। मैं समझता हूँ कि इससे दूसरी बड़ी भूल कोई नहीं हो सकती है। इसलिए मैं अर्ज करूंगा कि आप सब ने इस बिल को सपोर्ट किया है, लेकिन इस बिल को पास करने के बाद भी कोई गलतफहमी न हो और कोई इस प्रकार का गलत अंतर न पड़ जाय कि इस बिल को तो हमने पास कर दिया है, लेकिन इसके पास कर देने से बड़ी खतरनाक हालात पैदा हो जाएगी, इसको दूर करने की जरूरत है। मुझे को भी युनिवर्सिटीज की एक्जिक्यूटिव कमेटियों में रहने का मौका मिला है और उनको चलाने का भी तजर्बा रहा है। इसलिए मैं जानता हूँ कि इसमें कोई ऐसी तजवीज नहीं है जिससे कोई गलतफहमी पैदा हो। जहां तक कोर्ट को सुप्रीम पार्स देने की बात है, यह मांग तो सभी जगह की जाती भी है। विश्व भारती के अन्दर इस तरह की मांग की जाती है। इस तरह की मांगों के लिए जो कुछ हो सकता है, वह किया जा सकता है। अलीगढ़, मुसलमानों के मामले में पूरे उत्तर प्रदेश का दिमाग है। इसलिए कोई ऐसी बात नहीं होनी चाहिए जिससे किसी तरह की कोई गलतफहमी पैदा हो। इलाह, जो बिल पेश किया गया है उसको सपोर्ट कीजिये। इस बिल के पास होने से किसी तरह की गलतफहमी नहीं पैदा होनी चाहिए। इन्हें, पूरे खुले दिल से इसको सपोर्ट कीजिये।

SHRI SYED SHAHEDULLAH
(West Bengal): Mr. Deputy Chairman,
Sir while we are talking of this Aligarh Muslim University, let us take, for example, the Calcutta University. One of the Europeans had earlier

written that the Calcutta University had done a wonder: It was started for the upper-middle classes but gradually it broke the bonds and ultimately it became an institution for the entire people. Now it is not surprising that the Aligarh Muslim University also has done so, but we cannot forget that originally it was meant practically for the children of the aristocrats of UP and certain other places.

यहां पर पहले ओरिएजिनेटिंग की बात आई है। सर सैयद अहमद खां ने एक कमेटो बैठाई थी और उन्होंने कहा था कि हमारे यहां शूराफा लड़के अंतराफ के लड़कों के साथ नहीं बैठेंगे।

that the sons of the abhijats will not read with the sons of the common folk. Now, as democracy advanced everywhere and enlightenment proceeded, it broke the bounds and Aligarh became as good an institution of the people as any other. Naturally it is a glorious chapter in history.

They were talking of numerical strength. How many students have been added to it from year to year etc. But what is the new class composition there in that University? Of course, that is another matter. I need not dilate on it. At the same time, Aligarh University has a history of something else. It meant a break from the old rigid outlook; it was for science and arts. Sir Syed wanted that science and arts should flourish. He brought a rational outlook and ideology to the University. Now, looking at this background the mention of the minority character is worrying. If it means minority character in terms of providing admissions to students that is acceptable. Due to competitive market the Muslim boys all over India do not get much of a chance to get anywhere. If there is a liberal policy in admission somewhere it is good. Now throughout India the Muslims are getting educated and there are bright boys amongst them and well qualified people are there

among them to run an institution. So, if they get great scope in appointments, there is no objection. That does not mean that it should be run only with the Muslim staff. But at least it should be seen that if there are qualified people available among them, they are given the opportunity. In this sense, the minority character means providing certain opportunities to the minorities. I absolutely support it. But, I do not understand what the minority character means. If Khoeminis ideas come here, I would be a little anxious. So there are all kinds communal, religious and obscurantist ideas.

MR. DEPUTY CHAIRMAN: Khoemini will not come here.

SHRI SYED SHAHEDULLAH: I should not have named him. Any way, there are fundamentalists and all that they say sometimes blinds reason. This thing can be there. And then you will not find people growing with one another. For instance, I was brought up in a tradition where Khasrau's kaafr Ishqam was one factor. Khusro said: "I am a worshipper of love. He said: I worship love and I cry for love" I also recall those verses of Hafiz which have been quoted by Raja Rammohun Roy in his book: *Tohfa tul Mawahidin*.

मुवाश दरपर आजार व हस्वे खाही कुन,
के दर शरोएत माहेव अरी गुनहे नोसत ।

It means: Don't be a follower of oppressors, whatever else you may do is permissible in our shariat i.e. our religious code (Interruption). because

देखिये परेशान मत होइये . .

in my religious code there is no other Sin. So that is the broad outlook to which the mediaeval age reached. The composite culture which my friend Mr. Bishambar Nath Pande was talking of is this composite culture, of which that liberal culture was built. It was a contribution of all these things up. But now there are so many rigidities which have come along and so many people talk in so many manners.

Some people are firing the women-folk for simply seeing the cinema. All these things are happening. So you do not know what minority character means. If things come into play naturally we get anxious. I think this will be a backward outlook for the Aligarh University which has been the seat of modern culture science and arts. There are apprehensions. My apprehensions are not unfounded. I happen to read Urdu papers. They are concerned about many things. Sometimes they are agitated, as the papers in many other languages do. I found my friend, Mr. Khursheed Alam attacked in the Urdu papers on wrong lines, not on my lines. These apprehensions of mine, I lay before the House. I think Mr. Bishambar Nath Pande has himself seen in 1921 how devadases Swamis and mauianas came and captured the Congress pandal. He saw also how in 1925-26 they spread communalism. He saw all those things happening. Those things have to be guarded against. There can not be any doubt about it. I hope that the Government will see to it that the minority character may not lead us to all kinds of interpolations which Aligarh never had in the past.

So far as the legal language is concerned, I am opposed to this. Proportional representation was provided for election to the Court but in this bill it has been taken away. I also oppose this proportional representation gives representation to all sections. Well, if they are in overwhelming majority, they get majority. These are all shades of opinion.

वे जो हमारो बचपन में खुरो की पोट्स से ब्राट-अप हुए हैं उनका झो आउट-लुक आया। इसमें क्या कई लोग जो कम्यूनलिज्म के मानने वाले आएंगे उनके भी दो चार आ जाएंगे। इसमें क्या है। इसीलिए हम मान लेते हैं और बारबार मानते हैं कि हमारे आवाम के अन्दर ऐसी स्थिति है। कि वह कम्यूनलिज्म को फाइट कर लेंगे।

इसलिए प्रपोरशनट रेप्रेजेंटेशन को जरूरत है।

But there are forces. Somehow they even take the religious institutions out of the religious fold. It has happened so many times. टोलरेशन के बारे में बात आ गई है क्योंकि यह जरा सेंसेटिव बात है इसलिए इस पर मैं थो थोड़ा सा बालना चाहता हूँ।

My friend, Mr. Gupta was claiming so much credit for the Janata Party. This was the only one occasion. When I had voted with the Congress (I). That was an amendment in which it was said that secularism meant that all religions should be respected the Congress (I) along with other proposed, that this amendment should be deleted. That was regarding respect to all religions. My own amendment said, respect for the right to pursue ones own religion and conscience because I cannot demand a Muslim to respect what he does not believe in or like nor can I ask a Hindu to respect something which is at times painful to him. This sort of respect for all religions, in my opinion, is not secularism. Sometimes the meaning of secularism is carried to that extent.

Besides there was an objection. I read an article in the Panch Janya by the gentleman who leads the RSS, Mr. Deors. He said in that article that Muslims should have to conform to the Indian culture. What was that Indian culture? What did he mean? Rabindra Nath Tagore had said that where the Muslim door was open the Hindi door was closed, and where the Hindu door was open the Muslim door was closed. It is the orthodoxy. Rabindra Nath Tagore said: What was required in India was that these walls of separation should be broken. The writer mentioned had, however, written, Muslims, Christians and others have to respect all the religions here, everything. We respect all mahapurish. Why should they not respect all? I

have seen articles in the papers referring to music before mosques that they should stand quiet. They should just go and respect all. This sort of respecting other religions brings in all quarrels, brings in more conflicts. That way, the kafir-ishkam slogan was much better. I have objection to the talk of tolerance on this ground. We have to live together. We have to tolerate each other. So there is no sense in being sensitive about it. That is not the thing. But one thing is there. I have said in my life from 1924 or 1925 to this day that I shall fight for civic right. When there was the unity conference in Simla in 1927, there was this question. You know, of course, we were followers of Gandhiji, but Gandhiji wanted the Muslims to follow certain practices and the Hindus to follow certain practices. That was his religion. He wanted to impose his religion on the others; I say this with all respect to him. I am not going into that now. But he said we were like brothers and all that. No Englishman says another Englishman is his brother. What the Englishman says is, "I do not agree with a single word of what you say, but I shall fight for your right to say it". It is a question of respect for ones right to follow ones religion. This sense of respect for ones right should be there. So what you have to do is not simply toleration and all that. You have to respect anothers right. And that is what our friends of the Bharatiya Janata Party should also understand. This respect for ones right is more important than simply respecting gods and forms of worship. Sir, I do not want to go into details. Shri Bishambhar Nath Pande spoke about the composite culture. So far as I am concerned, if we have to recall anything in the past, we shall find the roots of democracy and secularism in the Budhist age and the medieval age. What I mean is that Aligarh does not have to reject its past. Aligarh should go on expanding in western science, modern science,

modern culture and all that. One thing more I shall add here. Halls are mentioned in the Bill. This is one of the symbols of imitating Oxford and Cambridge. Of course Ravindra Nath's Parnakutirs in Viswa Bharati are turned to buildings and mansions now. Things are going on in that manner. At least, let us drop those expressions. Let us have buildings, hostels and lodges. That will be more modern.

THE MINISTER OF STATE IN
THE MINISTRY OF COMMERCE
(SHRI KHURSHED ALAM KHAN):

Mr. Deputy Chairman, Sir, I do not have the intention of going into details. I would only say a few words about this unique institution. The Aligarh Muslim University is not just another university. At the back of it there was a big movement with certain objectives and the university or this institution was established to achieve those objectives. So the Aligarh University is a unique institution, as I said, unique in more than one sense. It was built brick by brick by Muslims and by Muslims' money. But at the same time, I would be failing in my duty if I do not acknowledge the contribution of non-Muslims also and their patronage of this institution.

Sir Syed Ahmed Khan wanted this institution to be an Oxford or Cambridge in India. My friend, who was speaking just now, said that we should get rid of Halls. How can we get rid of Halls? There are Halls in every university and actually they are the basis of all universities. Actually Sir Syed Ahmed Khan wanted this to be an ideal university. Therefore, these things have to remain there. Sir, if the demand for amending the existing Act had any element of communalism, I assure you, Sir, I would not have associated myself with this demand; I would not have supported this demand. But it is obvious that the demand for amendment is reasonable, democratic

and non-communal. Minority character does not mean communal character. And I can assure the honourable Members of this

7 P. M. House that Aligarh Muslim University is as Indian as any other university is Indian. Aligarh never had that sort of a feeling. But in 1920 during the deliberations of the Legislative Assembly Mr. S. M. Ali said, "...the general desire of the community for a free and autonomous university". Today once again we respond to the same desire. Minority character for AMU is not a demand on narrow sectarian grounds, minority character is the logical consequence of providing an autonomous democratic structure for its functioning. It has been said that the Janata Government had also introduced a Bill giving minority character to this university. May I draw the attention of the honourable Members on the other side, if the Janata Government wanted to give minority character to this university, then, why did they not accept the definition of "university" given by the Minorities Commission in which there were such educationists as Mr. V. V. John and others?

DR. RAFIQ ZAKARIA: And appointed by them.

SHRI SYED SHAHABUDDIN: Why have you not accepted it.

SHRI KHURSHED ALAM KHAN: It is almost the same. However, I am sorry I would not like to enter into an argument on this. In what I have said, I have made my point.

Another thing which I would like to assure is that the University is not going to shut its door on the non-Muslims. Aligarh has never done it, and it will be most unlike-Aligarh if it is done at any time. I can assure that Aligarh has not done it. Aligarh will not do it and we will not allow Aligarh to do it.

[Shri Khurshed Alam Khan]

Some Members have expressed their apprehension about the composition and powers of the court. They should remember that the composition and powers of the court have been proposed as an experimental measure and in any case the statute which will be framed by the Board will be always submitted to the visitor of the University for approval. So there should be no apprehension on this account.

In the name of Aligarh Muslim University which we hold so dear, I would like to appeal to all well-wishers of the University at the same time to beware of the pitfalls ahead and to focus their attention on the supreme task of achieving its objective and to guard jealously the future of this great institution. But surely it is not necessary that a liberal Muslim was to prove again and again that Muslim heritage and secularism should go together. The demand to prove secularism or any such thing is the product of a deceased mind. However, I would like to quote Pandit Jawaharlal Nehru on what he expected of a university. He said, "A university stands for humanism, for tolerance, for reason, for advancement of ideas and search for truth." I suppose Aligarh will not be second to anybody or any institution in following this motto, it has been following this motto, and I can assure that it will continue to do so.

Of course, I quite agree with some of the points that Mr. Shahabuddin has made, that as far as the Old Boys' Association is concerned, it needs to be reorganised and reorganised in a fashion that it will be more active and it will play a more constructive part in the affairs of Aligarh Muslim University.

Sir, as I said, I would not like to go into details. But I would like to mention about particularly what my friend who was speaking just now

said. Those of our brethren who feel sceptical about the ability of the Muslim community and members of the Aligarh Muslim University to run the university are making a dangerous comment on the character of Indian Muslims. Are we no longer the same men that we were in 1920? The responsibility that the Aligarh Muslim University Bill, 1980, places on the Aligarh men and the Muslims of India is far greater than the powers and authority it grants. This is the test case for Muslim aspirations and the whole nation will watch. It is the test where the standards are high. Let us face it with the resolve and sincerity and a sense of history.

I deem it both an honour as well as a privilege to participate in this historic debate. But at the same time I would like to sound a note of caution. If Aligarh fails after this Bill, it will hurt not just the pride but the future prospects of Indian Muslims also.

However, I am confident that Aligarh Muslim University will rise to the occasion as it has always done in the process of developing its autonomous structure, it will wholeheartedly put its trust in those who have put trust in it.

Before I conclude I would like to say that the prophets of doom will be totally disillusioned about this University. Sir, I would like to assure my friend, Mr. Shahabuddin. Please rest assured that when Aligarh Muslim University bell sounds, ask not for whom it is. Take it from me that it will be for all, one and for all, without any discrimination without any prejudice. Before I conclude, I would like to tell Mr. Shahabuddin and others like him:

“तेरी दुआ है कि हो तेरी आरजू पूरी
मेरी दुआ है तेरी आरजू बदल जाए।”

DR. SARUP SINGH: Sir, I find it very difficult to speak on this occasion.

The reasons are many. I wish Shri Pandey had stayed in so that he could have heard me. It is unfortunate that I am reaching a conclusion with which I am afraid none of you will agree, namely, that it is becoming increasingly difficult to speak the truth in this House.

आज मैं चाहता था कि हिन्दी में बोलूँ

मेरी जुबान खुरदरी तो होगी लेकिन
साफ साफ मैं कहना चाहता हूँ....

श्री उपसभापति : हिन्दी में बोलिये,
स्वागत है

डा० सरूप सिंह : इस घर में, इस
हाऊस में, दिल की बात कहना बहुत
मुश्किल हो गया है। पांडे साहब ने
कहा कि साहब, इस देश में प्रेम की नदियां
बहती रही हैं, प्रेम की नदियां बहती रहेंगी।
बहाइए इस देश में। मैंने तो खून भी
बहते देखा है, पांडे साहब ने पता नहीं
देखा है कि नहीं देखा। हम जैसे,
हिपोक्रेट दुनिया में मिल नहीं सकते हैं।
गजब है कि कत्ल भी होते हैं, नफरत
भी होती है, सब कुछ है, लेकिन हम बात
करेंगे यहां पर शहद की, दूध की नहरें
बह रही हैं। आप कहोगे, किस को
सुना रहा हूँ? आप दिल में देखिये—
मैं हिन्दू हूँ, मेरे दिल में मुसलमानों के
लिए प्यार है। देखिए साहब आप
शायद सारे फरिश्ते से हैं, मैं शैतान
हूँ, लेकिन सेक्युलरजिम की आपने जान
निकाल दी, आप समझ लीजिए।

I am going to say this once and for
all because I may not get another
chance to speak. Unless you respect
differences, you cannot accept secu-
larism. You are covering up every-
thing. Differences you cover up by
saying pleasant things. What for?
Because Aligarh is a political consti-
tuency. Aligarh is not my political
constituency. I do not know where
my constituency is. Aligarh is a
university for me. It is not a
political constituency for me. For
each one of you, who is a politician

in this House, it is a political consti-
tuency. Are we worried about Mus-
lims? Who is worried about Mus-
lims? No educational facilities for
them in the country and no jobs for
them. Has anybody bothered about
Muslims? And non-issues become
issues. Aligarh has become an issue.
Ten thousand Muslim boys are there.
But what about the hundreds of
thousands of Muslim boys who cannot
get a chance to get education? What
about their jobs? Has anybody bother-
ed about it? Is anybody bothered
about it? No. Everybody, however,
is bothered about Aligarh only. It is
because it is a political question. You
win over Aligarh, and you win the
Muslim community. If I were a Mus-
lim, Mr. Deputy Chairman, Sir, I will
feel insulted that I should be treated
as a vote bank. I am a human being
like anybody else My friend was
right. I felt angry when somebody
said "tolerance". Where is the ques-
tion of tolerance? That is what I
want to know. Who tolerates whom?
And who are you to tolerate anybody?
I am as good a citizen as you are. So,
what business have you to say that
you tolerate me or I should tolerate
you? We in this country are equal.
We are all equal. At least in the
eyes of the Constitution all are equal.
I know, sir, that nowhere else we are
all equal. I think it was my dear
friend, Dr. Zakaria, who mentioned...
I am sorry; I think it was Mr. Salve
who mentioned about equal opportu-
nities. I want to know where equal
opportunities are available. Are there
equal opportunities in the city of
Delhi? Forget anything else. There
are no equal opportunities. Then,
Fundamental Rights: Are there any
Fundamental Rights or whatever
rights you call them? Oh, no. We have
driven the Muslims and we have
driven the Muslims of India into a
corner and driven them into a corner
to such an extent that they say "Give
us the minority character." Sir, mi-
nority character or minority complex
is a dangerous complex. Minority
complex is a complex of self-pity. I
agree with my friend, Mr. Shahabud-
din. Any Muslim who feels self-pity

is an enemy of himself. No Muslim in India should feel self-pity and if he feels self-pity, it is a judgment on all of us. And yet, Sir, we have such wonderful people. We are all secular. Throughout Indian history, there are great lovers of peace. Hindu religion is a very peaceful religion. Of course, it is a very peaceful religion. Sir, when I was a student in the Delhi College, I would go to Chandni Chowk and when I wanted to have a glass of water, I would not get a glass of water. Do you know what I got? In Chandni Chowk, there used to be a pandit who would give us water, when we wanted to drink water. To a Brahmin he would give a glass of water; and to a Rajput he would give a *lutia*; and to a non-Rajput or a Khatri—I think Rajput and Khatri, both are the same—he would give in a steel vessel; and lastly, the poor Muslim comes. One day, I said, "I am a Brahmin" and I drank a glass of water. and then another person came and asked for a glass of water. He asked: "Who are you?" He said: "I am a Rajput." The pandit said: "Look here; you drink this water". That man asked him, "How did you give him in a glass?" He replied, "He is a Brahmin." This man said, "No; he is a Jat." He was upset. But he could not do anything because I had already drunk the water. So, this is the way we treat others. This is the kind of tolerance and this is the kind of tolerant, loving, harmonious, spiritual religion that we have. And yet, Sir, everybody is wonderful here. All of us are great lovers of each other. If that is so, then what is wrong with India?

DR. (SHRIMATI) NAJMA HEP-TULLA (Maharashtra): What is wrong? (*Interruptions*).

DR. SARUP SINGH: You are asking me as to what is wrong? If you don't see anything wrong Madam, it means your eyes are closed. And I have a feeling that nothing is wrong, because you belong to a prosperous

family and you have access everywhere. But what about the poor Muslims in India, in Delhi here, whose children cannot get any education, whose children cannot get any job anywhere? (*Interruptions*). I do not want to remind you of anything and I do not want to create any bitterness here.

SHRIMATI HAMIDA HABIBUL-LAH: You cannot understand anything. (*Interruptions*).

DR. SARUP SINGH: Mr. Deputy Chairman, Sir, the same things are happening to the Hindus also because of poverty. Because of poverty many Hindus also are like that. (*Interruptions*).

MR. DEPUTY CHAIRMAN: Order, order, please.

DR. SARUP SINGH: All right, Mr. Deputy Chairman. I told you in the very beginning that it has become very difficult, increasingly difficult, to speak the truth in this House and I will not speak the truth. I will now speak on the Bill. (*Interruptions*). I will now use a diplomatic language (*Interruptions*).

SHRIMATI HAMIDA HABIBUL-LAH: You speak on the Bill. (*Interruptions*).

DR. SARUP SINGH: Sir, I will now use a diplomatic language. (*Interruptions*). I will now use a polite language and I assure you, I will not hurt anybody's feelings.

Sir, everybody has been saying that the minority character has to be restored and is being restored. I am one of those persons who never thought that the minority character had been taken away. If you ask me, I would say that the 1965 Act, the 1972 Act, etc. have not really taken away the minority character. Any you may condemn Dr. Nurul Hasan as much as you like. But the fact is that Dr. Nurul Hasan had tried to perform a very great service to the Aligarh University. What had happened was

that the powers of the Court had been taken away. I assure you, Mr. Deputy Chairman, throughout the country in all the Universities, the powers of the Court have been taken away. And there is a reason. At one time the Court could elect the Vice-Chancellor. In Delhi University, as late as 1950, the Vice-Chancellor used to be elected by the Executive Council. Incidentally, there is an interesting story. In 1946 some members of the Executive Council wanted Sir Morris to be defeated. You will be surprised to know, they put up as their candidate—you will be surprised to know the name—Nawabzada Liaquat Ali. He was put up as a candidate by one group in Delhi. That group was predominantly a Hindu group. But then Nawabzada's condition was that he should not lose the election. His name had to be withdrawn at the last moment. Sir Morris did not permit vote by ballot. That was as late as 1950. Can you elect the Vice-Chancellor today? Can any Court in the country elect the Vice-Chancellor? No. Because of the political and other climate. You can elect the Prime Minister. But you cannot elect the Vice-Chancellor. Understand. No Court can run a University. Executive Council can run the University. Bring 25 outstanding Muslims from all over the country, educated, non-political, with their hearts full of compassion and vision, minds full of vision. Bring them there. Make them Executive Council. Let them decide who should be the Vice-Chancellor that can be a real successor of Sir Syed Ahmed Khan. They cannot. The Muslim community is wonderfully pleased and says: Do not take away the University from us; now you are getting it. Yes, you are getting it. When you get it, what will you do with it? I as a Hindu, if I were anti-Muslim, would be delighted. Here is a Bill which will make it impossible for the University to function. Your Vice-Chancellor will always be under harassment. The Court members will always be quarrelling

Members will be quarrelling amongst themselves. You will have to come again some day to Shrimati Sheila Kaul with a request that some how the Muslim community should now be persuaded to make some changes that become necessary. I am not at all opposed to the Bill. Please pass it. Like my friend, Mr. Shahabuddin, we are not opposed to this. We merely say that this is the Constitution, but something is more important than the Constitution. That something is called the heart and mind of the nation. Our worry is about the heart and mind of the country, not the Constitution. Let the Muslim community be happy. My worry is that the Court should never be made as powerful as you have made it. I will give one example to make statutes. Incidentally, my friend, Mr. Shahabuddin should agree with me that the Janata Bill in one respect was inferior. The Janata Bill had said that the Court could make a statute. They had said that the Court can make a statute. This contains a provision for the President of India's approval. Your Bill did not contain that provision. Luckily, I had got no chance to oppose it. It never came to the Rajya Sabha. Otherwise, I would have said the same thing as I am saying now. But do not have any illusions about this new paradise that you have been bringing in. There is no new paradise, as far as this Bill is concerned. No. I hope there is a paradise somewhere. But no Bill or Act ever brings in a paradise. Paradises do come but they come through some special kind of illumination. I hope for that illumination we shall work for. And do not distort history. Do not start covering up things. Let us understand the reasons why the Hindus and the Muslims should live together. The reasons that you give are not the correct reasons. There are reasons why they should be like brothers. There are reasons why they have been very often brothers. Go into those reasons and bring them together.

That is how India will progress and come up. Otherwise, I am afraid this kind of superficial approach to the question of secularism or any other ism will not help. Mr. Deputy Chairman, it is my great misfortune that every time I come with the idea that I will speak very pleasantly, but when I start speaking, my heart starts troubling. I promise my friend the other day that I will say nothing against the Bill. But what shall I do? When I start hearing sermons, something starts happening to me and I say that this is wrong. We must face the reality and we are not facing the reality. The Rajya Sabha and also the Lok Sabha should have the courage to listen to the truth, however unpleasant it may be. Mr. Shahabuddin is a Muslim. He felt hurt that somebody in the other House said something very nasty. I will not repeat it. I am a Hindu and I also feel hurt. He should not have said it. He felt hurt and he spoke about it and everybody pounced upon him saying, "You are spoiling the atmosphere". Now, what is this atmosphere which can be spoiled in half an hour? I hope Mr. Shahabuddin will give me the privilege of being his compatriot in some respects. We believe, Mr. Deputy Chairman, that Aligarh has a very powerful role to play in the future of the country. But that role can be played provided the Muslim community is able to see what it wants. Slogans will not do. Aligarh University has international standards in various fields of scholarship. Sir Sved Ahmad Khan said, "Modern knowledge and Islam are not opposed to each other." There are those among the Muslims throughout the World who protest against that kind of enlightened ideology. The Muslims of India are no exception to that. They also have differences. Now, here is Prof Rasheeduddin Khan. He is one Muslim. There may be some gentleman somewhere. He too is a Muslim. Mr. Shahabuddin is a Muslim. Now, which Muslim will dominate the Aligarh University? If

you bring in politicians, then politics and education are poison and nectar. They cannot go together. Madam, my apologies to you and my apologies to others. If it pleases your heart, I will withdraw every word of what I have spoken. With these words, I support the Bill. I want to make one humble request to Mrs. Sheila Kaul. Kindly see that the kind of Court you give them, the kind of Executive Council you give them, is a kind of Court or Executive Council which makes the university functionally viable. If it does not become functionally viable, then all the rhetoric that we have indulged in will take us nowhere.

MR. DEPUTY CHAIRMAN: There are many speakers. I will request the hon. Members to finish their speeches in five minutes.

श्रीमती हामिदा हबीबुल्लाह : उप-सभापति महोदय, आज हमारी ऐजुकेशन मिनिस्टर ने इस अलीगढ़ मुस्लिम युनिवर्सिटी अमेंडमेंट बिल को पेश करके एक तरफ तो अपने इलेक्शन मैनिफेस्टो का वायदा पूरा किया और दूसरी तरफ यह भी साबित कर दिया कि हमारी पार्टी, हमारी गवर्नमेंट बड़ी तेजी से डेमोक्रेसी और सोशलिज्म की तरफ कदम बढ़ा रही है। मैं अपनी प्राइम मिनिस्टर और अपनी ऐजुकेशन मिनिस्टर को बहुत धन्यवाद देती हूँ कि उन्होंने यह काम पूरा किया जिसकी सारे हिन्दुस्तान में तारीफ की जा रही है कि हमारी पार्टी और हमारी गवर्नमेंट ने अपना वायदा बहुत हिम्मत और सृज-बुद्धि के साथ पूरा कर दिया। इससे एक नया वातावरण और एक नई फिजा का आगोज होता है :-

"अज्ञानक हिन्द के गुलशन में कुछ ऐसी बहार आई

कि गुल तो फिर थे गुल आही गई
कांटों को अंगड़ाई।"

अलीगढ़ यूनिवर्सिटी की तारीख में यह पहला मौका है कि औरतों को भी कोर्ट का मੈम्बर बनाया गया। प्रिंसिपल सहेबा वोमेन्स कालेज की, कोर्ट की मेम्बर होंगी। उपसभापति महोदय, जिस माइनोरिटी करेक्टर को आज सरकार ने इस बिल के जरिए पेश किया है वह एक बहुत ही अहम मसला है। गर्वनमेंट ने बहुत सोच-समझ कर बहुत छानबीन करके तालिबे इल्मों की मांगें सामने रखकर, अलीगढ़ यूनिवर्सिटी से ताल्लुक रखने वालों की भावनाओं का खयाल रखते हुए बहुत गौर के बाद इसको तैयार किया है और मेरे खयाल में वह सब उम्मीदें और उमंगें जो कि कई साल से पेश की जा रही हैं वह इस बिल में पूरी हो जाएंगी। अलीगढ़ यूनिवर्सिटी माज़ा में तहजीब व तमद्दुन का गह्वारा रही है और आइन्दा रहेगी। इसका अपना अनोखा फिरदार तो तालीम और तहजीब पर मुहनसिर है उसको कायम रखने का हमारी प्राइम मिनिस्टर और ऐजुकेशन मिनिस्टर और हमारी गर्वनमेंट ने पूरा ताहिया कर लिया है।

उपसभापति महोदय, जैसा कि आपको मालूम है अलीगढ़ मुस्लिम यूनिवर्सिटी की जड़ और बुनियाद मुकम्मल सेकुलर्स असूलों पर रखी गई थी। मर सैयद ने अपनी तकरीरों में कहा था कि अलीगढ़ यूनिवर्सिटी और मोहमडन ओरियंटल कालेज किसी फिरके वारियन या सांप्रदायिकता के बिना पर नहीं कायम हुआ। उन्होंने कहा था कि मैं इस मुल्क के मुसलमानों और हिन्दुओं को एक दुलहिन की दो खूबसूरत आंखों की तरह समझता हूं और इसी तरह जब बाद में मुस्लिम एजुकेशनल कांफ्रेंस ने फंड्स इकट्ठा किये ताकि मुसलमानों को तालीम के जरिये आगे बढ़ाया जाय और उनका पिछड़ापन

दूर किया जाय उस वक्त हिन्दुओं और दूसरे धर्म के लोगों ने भी फंड्स देकर इसकी मदद की।

मैं बड़े फक्र से यह कहना चाहती हूं कि यह बिल बहुत छानबीन के बाद और हिन्दुस्तान के हर तबके और हर दिल की ज्यायंट मांग पर पेश किया गया है। इसमें तकरीबन हर पार्टी के लोग शामिल हैं और हमारे लिये बहुत खुशी का वायस है कि ऐसे नेशनल इशूस पर हम सब मिलकर राय कायम करें। इस बात का अफसोस जरूर है कि अब भी इसकी मुखालफत कर रहे हैं यह कहने के बाद कि बिल उनकी मांग पर लाया गया है। आज भी तरह-तरह के एतराज सामने लाये जा रहे हैं। मगर आपको खुद मालूम है कि ये लोग अपोजिशन फार दौ सेक आफ अपोजिशन कर रहे हैं। इन्हें तो हमारी पार्टी और हमारी गर्वनमेंट के हर काम को हर पालिसी की, और हर प्रोग्राम की मुखालफत करनी है। यह प्रोपेनल मुखालफत करने वाले लोग इस बात को भूल जाते हैं कि इस विरोध से यह अपने मुल्क को और अपने नाजवानों को कितना नुकसान पहुंचा रहे हैं।

श्री सैयद अहमद हाशमी : (उत्तर प्रदेश) : इन्होंने प्रोफेशनल मुखालफत की बात कही है इस पर गौर किया जाये।

श्रीमती हामिदा हबीबुल्लाह : मैंने किसी का नाम नहीं लिया।

अगर ये लोग संजीदगी से इस तरफ देखें तो उनको याद आयेगा कि सुप्रीम कोर्ट की जजमेंट के बाद अलीगढ़ से ताल्लुक रखने वाले हर शख्स को बहुत सख्त शिकायत थी उसके बाद

[श्रीमती हामिदा हबीबुल्लाह]

1972 में अमेंडमेंट लाई गई वह भी पूरी तरह से इतिमिनान बखश नहीं हुई और 1975 की अमेंडमेंट से जो प्रोविलम भी वे हल न हो सके। 1967-1968 में बैंग कमेटी की रिपोर्ट फज-रुद्दीन साहब जब कि वह इंडस्ट्रोज़ मिनिस्टर थे उनके सामने पेश की गई थी। इन सब कोशिशों के बाद गुजिस्ता सारी रिपोर्ट्स और सिफारिशों को सामने रखकर और मुकम्मल तरीके से गौर कर के बहुत बड़े-बड़े मुस्लिम लीडर्स से बात करके 1980 की थर्ड अमेंडमेंट एक बिल को शज़न में तैयार किया गया। आप सब इसका गौर से देखें तो आपको अंदाजा होगा कि माइनोरिटी करेक्टर का प्रोविजन करके इसको साबित कर दिया है कि कांग्रेस अपने रिवायती सेक्यूलर के असूलों पर मजबूती से कायम है। वही असूल जिसके बिना के उपर माइनोरिटीज के हकूक, उनकी देखभाल, उनके साथ ईसाफ करना हमारी पार्टी और हमारी गर्वनमेंट का फर्ज है। यही जजबात थे जिनकी महात्मा गांधी ने मुसलसल फिरकावारियत से मुकाबला करके और सेक्यूलर के असूलों को सिखाने और अपनाने के लिये अपनी जान की कुर्बानी तक दे दी। इन्हीं असूलों को जवाहर लाल नेहरू और इंदिरा गांधी और हमारे मुल्क के सभी बड़े लीडरों ने हमें सिखाया कि इन्हीं सेक्यूलर के असूलों को लेकर हमारे देश में फिरका-परस्त लोग और फिरकापरस्त पार्टियों का पूरा मुकाबला किया। हमारे मुल्क के अग्राम ने महात्मा गांधी और जवाहर लाल नेहरू और इन्दिरा गांधी और हमारी पार्टी को बार-बार सहयोग देकर साबित कर दिया कि पूरा मुल्क सेक्यूलर और माइनोरिटी के साथ ईसाफ की पालिसी को अपनाना चाहता है।

वह जानते हैं कि यह धरती धृष्ण और गौतम व नानक की फूलवारी है। वारस और चिस्ती की दरियाएं कर्म जारी हैं। इस विल में दूसरी खशूसियत डेमोक्रेसी और जमहूरी असूलों को पूरी तरह से अपनाने की है। कोर्ट की तस-कोल इस तरह का है कि इसमें ज्यादा से ज्यादा हर सेक्शन के लोगों को हिस्सा लेने का मौका मिलेगा। पहले सिर्फ एक्जीक्यूटिव कमेटी के पास मुकम्मल पावर थी और इसमें सिर्फ 21 मम्बर हिस्सा लेते थे। अब कोर्ट के मेम्बरों का तादाद 169 होगा और कोर्ट के जरिये वाइस चांसलर के नामों का पैनल भी विजिटर के पास भेजा जायेगा। कोर्ट तीन आद-मियों की लिस्ट भेजेगा जोकि एक्जी-क्यूटिव के पांच नामों से तीन होंगे। इस तरह से मुकम्मल जमूरी तरीके से सारे अहम एपाइन्टमेंट्स अमल में आयेंगे। मेरा एक छोटा सा सुझाव है कि बजाय एजुकेशन सोसायटी के अगर जमामिलिये का डेपूटेशन हो तो ज्यादा अच्छा है। इन सब बातों से साफ जाहिर यह विल जो आज हमारे सामने आया है इसमें हिन्दुस्तान के मुसलमान खास तौर से और जितने लोग अलोगढ़ यूनिवर्सिटी को अपने मुल्क को अहम इदारा की तरह से फलते फूलते देखना चाहते हैं इन सब के लिये आज बहुत खुशी का मौका है। हमारा एजुकेशन मिनिस्टर और प्राइम मिनिस्टर और गर्वनमेंट ने इतना मुकम्मल एतमाद और कैफिडेन्स अलोगढ़ मुस्लिम यूनिवर्सिटी का देकर सारे मुल्क की सेक्यूलर ताकतों को एक नया हाँसला और एक बहुत बड़ी जिम्मेदारी दे दी है। अब खास तौर से अलोगढ़ मुस्लिम यूनिवर्सिटी के वाइस चांसलर, स्टाफ, तमाम नये और पुराने तलवा के उपर यह फर्ज आइद होता है कि इस एतमाद और कैफिडेन्स का पूरी तरह से सही इस्तेमाल करें। इस मुल्क की सेक्यूलर फोर्मेज को ज्यादा से

ताकतवर बनाये और जो ख़्वाब सर सैयद ने 1870 में देखा था कि हिन्दुस्तान के मुसलमानों को पूरी तरह से तालीम दे कर और तालीम और तरकीयत के जरिये इनको अपने देश का एक बहुत हो काबिल और मुफ़ोद नागरिक बना कर मुल्क का मुस्तक़बिल और तालिव इल्मों का मुल्स्तक़बिल बहुत शानदार बनाये। वह ख़्वाब को अब तावीर जरूर पूरी होगी। प्रो० बैक जो अलोगढ़ यूनिवर्सिटी के प्रिंसिपल थे, ने कहा था कि

“Students should look more at developing strength of character, a sense of public duty and patriotism. We should devote our attention to turning out men who in appearance are neatly dressed and clean, of robust constitution, and welltrained muscles, energetic, honest, truthful, public-spirited, courteous and modest in manner.”

आखिर में मैं सिर्फ़ इतना ही कहूँगी कि आज इस बात के साफ़ आसार हैं कि—

कि मुद्दत से जो सोचा करते थे,
अब वह भी जमाना आया,
हर मुश्किल अब आसान होगी,
हर तब्स कहीं मिट जाएगा।

अब कोई नया फ़ितना हरगिज
तस्नीब न होने पाएगा।

यह बात मैं श्री शहाबुद्दीन साहब
जो के लिये कह रही हूँ। आपका बहुत-
बहुत शुक्रिया।

MR. DEPUTY CHAIRMAN: Yes, Shri Yogendra Sharma.

SHRI NARASINGHA PRASAD NANDA: Sir, should you not thank her for her inspiring speech?

MR. DEPUTY CHAIRMAN: The whole House has clapped. What more is required?

SHRI NARASINGHA PRASAD NANDA: After all, you also come from U.P.

MR. DEPUTY CHAIRMAN: I also highly appreciate her speech and compliment her.

SHRI NARASINGHA PRASAD NANDA: You also appreciate. Compliments and congratulations from us to the Madam for her inspiring speech.

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): उनकी स्पीच समझ में तो नहीं आई है, लेकिन बहुत अच्छा बोली है।

श्री योगेन्द्र शर्मा (बिहार): मान्यवर, इस बिल पर हमारे बहुत से माननीय सदस्यों ने बहुत सी बातें कही हैं। लेकिन हम समझते हैं कि विषय से संगत बात तो यह है कि अलोगढ़ यूनिवर्सिटी एक्ट में जो प्रस्तावित संशोधन हैं वे सही हैं या नहीं हैं। हम समझते हैं कि विषय से संगत बात सिर्फ़ इतनी ही है। इस संशोधन बिल के जरिये से, कुछ लोगों ने कहा था कि अलोगढ़ मुस्लिम यूनिवर्सिटी को अल्पसंख्यक चरित्र दिया जा रहा है और कुछ लोगों ने कहा कि उसको उसका ऐतिहासिक चरित्र दिया जा रहा है। कुछ लोगों ने प्रश्न किया कि इसको अल्पसंख्यक चरित्र क्यों दिया जा रहा है? मान्यवर, हम जहाँ तक समझते हैं, यह चरित्र देना बहुत जरूरी था। इस विश्वविद्यालय को अल्पसंख्यक चरित्र देना इसलिये जरूरी था कि हम जिस देश में रहते हैं उसमें सबसे बड़ा अल्पसंख्यक समुदाय मुस्लिम समुदाय है उसकी अपनी संस्कृति है। हमारे देश के संविधान में आर्टिकल 30 में अल्पसंख्यकों को कुछ संरक्षण प्रदान किये गये हैं। हमारे देश में जनतांत्रिक प्रणाली है और वह प्रणाली ऐसी है कि 51 फीसदी वोट ज्यादा माने जाते हैं। और 40 फीसदी जीरो के बराबर हो जाता है। इस प्रसंग में सबसे बड़ा अल्पसंख्यक समुदाय होते हुए भी ये लोग खतरे में हैं। इसलिये हमारे संविधान के निर्माताओं ने संविधान

[श्री जगदीश प्रसाद माथुर]

में आर्टिकल 30 रखा है। ताकि अल्प-संख्यकों को संरक्षण मिले। हम समझते हैं कि इस बिल में यह जो संशोधन करके बदला है, इसके जरिये से वह संरक्षण उन्हें प्राप्त होगा और एक विशेष जरूरत इस बिल के द्वारा पूरी हुई है, जिसको आप ऐतिहासिक चरित्र कहिये, अल्प-संख्यक चरित्र कहिये, जो भी चरित्र कहिये, मगर हम समझते हैं कि संविधान की धारा 30 में जो अल्पसंख्यकों को संरक्षण प्रदान किया गया है, वह संरक्षण उनको प्रदान होना चाहिये। अलीगढ़ मुस्लिम यूनिवर्सिटी के बारे में जो यह बिल संशोधित किया गया है, हम समझते हैं कि वह इस उद्देश्य की पूर्ति करेगा।

दूसरी बात मान्यवर, अभी हमारे भूतपूर्व वाइस-चांसलर ने कोर्ट के बारे में कह दिया कि हमें इसका गठन नहीं करना चाहिए। जब, वे खुद समझते हैं कि यूनिवर्सिटी कोर्ट बेकार है तो हमारे लिये कहना भी बेकार है। मगर भारत के एक आम जनतांत्रिक नागरिक की हैसियत से हम यह मानते हैं कि यूनिवर्सिटी को चलाने के लिये ऐसे कोर्ट होने चाहिए जो कि अच्छी तरह से प्रतिनिधित्व-पूर्ण हों, जिसको स्वायत्तता भी हो। यह एक माना जाना जनतांत्रिक सिद्धांत है, पर इस पर अमल नहीं होता है। लेकिन अमल करने के लिये हम यहां नहीं बैठे हुए हैं, यह सदन अमल करने के लिये नहीं बैठा है। अमल करने के लिए मंत्री लोग हैं। हम लोग विधायक हैं, विधान बनाने वाले हैं। अमल करने वाले दूसरे लोग हैं। तो हमारा काम इतना ही है कि यूनिवर्सिटी का प्रशासन और यूनिवर्सिटी का संचालन कैसे अधिक से अधिक जनतांत्रिक ढंग से हो और ऐसी हालत

में कोर्ट को जो स्वायत्ता प्रदान की गई है वह जनतांत्रिक दिशा में एक कदम है और हमको इसका समर्थन करना चाहिए।

मान्यवर, इसमें हमको दो-तीन बातें खटकती हैं जिनको मैं अर्ज कर दूँ। पहली बात यह है कि शाहबुद्दीन साहब ने भी कहा कि कोर्ट में प्रतिनिधित्व जो है वह सिर्फ ओल्ड मुस्लिम एसोसियेशन और ओल्ड व्यायज एसोसियेशन का इसमें जरूरत से ज्यादा है। ऐसे लोगों के प्रतिनिधि नहीं बढ़ने चाहिए बल्कि जितने भी इस विश्वविद्यालय के पुराने विद्यार्थी हैं उनका एक इलैक्ट्रल कालेज बनाया जाना चाहिए और उस इलैक्ट्रल कालेज के प्रतिनिधि इसमें होने चाहिए। इसी तरह से मान्यवर, हमको इस बात का फरक है कि हमारी दिल्ली में जामिया मिलिया जैसी यूनिवर्सिटी है। हमें अफसोस इस बात का है कि कोर्ट की बनावट का जो प्रावधान किया गया है उसमें शायद जामिया मिलिया जैसी यूनिवर्सिटी का प्रतिनिधि नहीं है। यदि इसमें जामिया मिलिया जैसी यूनिवर्सिटी का प्रतिनिधि नहीं होता है तो हम कहेंगे कि कोर्ट की बनावट में दोष है। कहा गया है कि ट्रेड और कामर्स इन सबों के प्रतिनिधि होंगे। बड़ी अच्छी बात है कि व्यापारियों को, पूजोपतियों को, सरमाधेदारों को प्रतिनिधित्व दीजिये, मगर मजदूरों को क्यों नहीं प्रतिनिधित्व दिया, ट्रेड यूनियन को क्यों नहीं प्रतिनिधि देते? आप तो समाजवाद की बात करते हैं, समाजवाद ला रहे हैं और पूजोपतियों को प्रतिनिधित्व देते हैं, व्यापारियों को प्रतिनिधित्व देते हैं और ट्रेड यूनियन को प्रतिनिधित्व नहीं देते हैं, तब जब कि पुराने एक्ट में ट्रेड यूनियन का रिप्रजेंटेटिव था। उसको आपने डिलिट कर दिया। यह पीछे जाने वाला स्टेप है,

आगे बढ़ने वाला स्टेप नहीं है। हमें खां साहब से उम्मीद थी कि आप आगे बढ़ते रहेंगे परन्तु आप पीछे कैसे चले गये? शायद भूल गये होंगे, मुझे ऐसा लगता है।

आखिरी बात मान्यवर यह है और एक समस्या की ओर मैं सरकार का ध्यान खींचना चाहूंगा। अलीगढ़ मुस्लिम यूनिवर्सिटी के मातहत जो सेक्रेण्डरी स्कूल के टीचर्स हैं, उनको परमोशन का कोई हक नहीं। सिलेक्शन ग्रेड की बात तय हो गई थी। मेरा ख्याल था कि दो साल पहले, तीन साल पहले तय हो गई थी। उसके बाद एक कमेटी बनाई गई।

सिलेक्शन ग्रेड में जाने वाले कौन लोग हो सकते हैं। फिर नियम भी तैयार किये गये। मगर आज तक यूनिवर्सिटी के सेक्रेण्डरी स्कूल के टीचर्स बेचारे सड़ रहे हैं और उनमें से बहुत तो मर भी रहे हैं और हमारा ख्याल है कि जब तक उनको सिलेक्शन ग्रेड मिलेगा या देने का कदम उठायेगा तब तक बेचारे बहुत से गुजर जायेंगे। इसलिये जल्दी से जल्दी उनको सिलेक्शन ग्रेड देने की व्यवस्था कीजिये। इन शब्दों के साथ हम बिल का समर्थन करते हैं।

PROF. RASHEEDUDDIN KHAN (Nominated): Sir, I would start by adding a word of protest in a friendly manner. I thought, at least, for once, I may be asked to speak a little earlier. And I was entertaining this assumption because I thought I was nominated to this House as a Muslim by birth and educationist by profession, as a person having been to Aligarh as well....

SHRI KHURSHED ALAM KHAN: Doctor by achievement.

PROF. RASHEEDUDDIN KHAN:and being a person not unacceptable to many sections. But still I am where I am. I am just mentioning this to you that if I have been denied this, I hope, in future, those who are categorised into this ambiguous category called 'others' may be for certain purposes be treated as a special category.

MR. DEPUTY CHAIRMAN: That is special category. You are heard with patience.

PROF. RASHEEDUDDIN KHAN: Special category at the end Thank you very much.

Sir, I do not know what to say at this point of time for two reasons. I am somewhat acutely conscious of the limitations within which anything can be done in the Upper House when the Bill has been passed by the Lower House. I really wish that the ruling party had the wisdom to first bring this Bill to the Upper House and find out if some amendments were possible, because, this is the House where people of distinction in academic life are assembled. Therefore, some changes, some modifications, could have been made here, and then you could have gone to the Lower House, the House of the people, and got it through. But it has been the other way round.

Hence, I am conscious that we have nothing else to do, but to raise our voice and add a word of caution so that, at least at the implementation stage, certain lacunae will be overcome and the spirit in which this Bill is being passed almost unanimously by all the parties in India, as an act of gesture of goodwill towards the Muslims of India, would be kept in view by those who are called upon to implement this Bill.

Sir, it is a fact that when we are talking of Aligarh, we are talking only of a University. We are talking of a particular University, which was originated under certain ideals and

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which represented the ethos and ambience which was admirable. It was able to produce Indians who were in the forefront of the national movement, who were the torch-bearers of new ideas and thoughts, who were able to reconcile the vitals of Islamic polity with resurgent scientific temper and rational culture. Aligarh was not a replication of an institution which was already there. It was an attempt by a man of vision, Sir Syed Ahmad Khan, who wanted to advise all people that Indians should not only be good Indians and patriots, living as a part of a composite culture, but should be attuned to world culture. Hence, it was different from Darul-uloom of Deoband, Nadwatululama of Lucknow, Darul-Musannifeen of Azamgarh and of Osmania University.

The whole ethos of Aligarh is an attempt to develop a certain personality, particularly, among Muslims. Not only among Muslims. This was not, if I may say so, a minority character. This was not even an exclusivistic character. It was a most positive revolutionary character which Sir Syed Ahmad Khan wanted to restore to the people of India particularly, the educationally backward and economically backward Muslims of India. That purpose, in a measure, it served in the first few decades. The next decade has gone by, Independence has come and Aligarh Muslim University is one of the 10 or 12 universities which are controlled by the U.G.C. Therefore, Aligarh Muslim University is not the Muslim university, I underline the word "the"—which it was when it was originally established. The number of Muslims in the University of Calcutta, in the University of Calicut, and my impression is, in the Osmania University, is much more than the number of Muslim students on the rolls of the Aligarh Muslim University. It is therefore, one of the universities where Muslims also come for education or higher education. One must remember the all-India spread of the Muslim people, one

must remember the regional variations among the Muslims. When we talk of Muslim education, we are not only talking of Aligarh. Aligarh's importance is there and I pay tribute to the role of the Aligarh Muslim University in this behalf. But it should not be confused with Muslim education. Therefore, whatever you do to Aligarh, you are not doing to the whole mosaic of Muslims who account for 13 per cent of the total population of India.

Certain things have happened in Aligarh Muslim University from the Act of 1920—the amendment of 1951, and the subsequent Bills which were submitted to Parliament—the AMU Bill of 1972, the AMU Bill of May 1978, the AMU Bill of August 1980, the AMU Bill of December 1980 and now the AMU Bill of December, 1981. I was attempting to examine the different provisions of these different Bills in order to suggest certain reforms.

Firstly, I would say that at the level of sentiment and emotion, I entirely agree with the most beautiful effervescence of language and sentiments expressed by my most respected friend, Shri Bishambhar Nath Pandey, on the one side and Dr. Sarup Singh on the other side. Everybody is wishing well to the Aligarh Muslim University and I also join in wishing it well and also to the Muslims of India and to the whole nation. But sentiments apart, when you examine the structure envisaged in the Bill, the structure of important organs of governance, you have to take the most dispassionate, rational and objective view. Being a university man, I am somewhat concerned about certain aspects of the Bill. Let me start at the beginning.

The minority character, which is a loose parlance, was actually prompted by the judgement of the Supreme Court, about which a mention has already been made, when from the Supreme Court judgment in Aziz

Pasha Vs Union of India case in 1968, it became very clear that they are not recognising Aligarh Muslim University as if it was established by the Muslims of India. I am not going into the question whether actually the Aligarh Muslim University was established only by the Muslims of India or not. But the fact of the matter is that the Aligarh Muslim University was established essentially and primarily to help the Muslim students—others as well—to get scientific education.

[THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA) In the Chair]: Of course, it was established by an Act of the Central legislature. But that notwithstanding, I entirely agree with the observation of my colleague that the Supreme Court has taken a very erroneous and a very narrow technical line. In order to eliminate the limitations imposed on the character of the Aligarh Muslim University as determined by the 1968 judgement of the Supreme Court, it was essential for us to be very clear whether we recognise Aligarh Muslim University as essentially meant for the higher advancement of the Muslims or not. That is the constructive way in which I shall interpret the minority character. You may call it historical character, I have no dispute with that. The Parliament as of now is attempting a state, almost unequivocally, as much as it could have been done in the amendment—and I quote 'University' means the educational institution of their choice established by the Muslims of India, which originated as the Muhammadan Anglo-Oriental College, Aligarh and which was subsequently incorporated as the Aligarh Muslim University". Article 30(1) of the Constitution—Fundamental Rights—makes it very clear that "All minorities, whether based on religion or language, shall have the right to establish and administer educational institutions of their choice." The appropriate use of the same terms in the amendment, I think, is satis-

factory statement of purposes. I do not find any need for inclusion of the amendment which my friend, Mr. Shahabuddin, is moving, which was originally suggested by the Beg Committee report and which has become the basis of this amendment really, in which it was mentioned as follows:—

"Notwithstanding any judgment, decree or order of any court or tribunal of the country, the Aligarh Muslim University shall be deemed to have been...."

As a matter of fact, Mr. Shahabuddin has taken his amendment from Justice Beg but I submit, I entirely agree with the proposition as advanced by my friend here that once you make his amendment, then the judgment of the Supreme Court itself gets overruled because Parliament is sovereign.

I am happy, particularly, that you mentioned that the purpose of the Aligarh Muslim University is to promote and establish the educational and cultural advancement of the Muslims as far as possible. If you read the subsequent clauses it becomes clear.

You are essentially looking for the Muslims of Uttar Pradesh, that too of the five or six districts from which 70 to 80 per cent of the Muslim students come to Aligarh. I am also happy, Sir, that the original amendment of 1951 finds echo here when it says that the University shall be open to all persons including the teachers and the taught of either sex, whatever race, religion, caste or creed they belong to. As a matter of fact, Sir, some of our finest teachers are from Aligarh. As a matter of fact, I feel very uneasy to speak in terms of Muslims and non-Muslims, Hindus and Muslims. But the fact remains that persons like Prof. D. P. Mukherjee, an outstanding social scientist, are there and there has been a long tradition in Aligarh that the teachers have been both Hindus and Muslims, and the students have been both Hindus

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and Muslims. (*Time bell rings*) However, Sir, I find that you have rung the bell so that I am reminded that I have to comment on this important thing also.

About the composition of the Court of Aligarh, to which Dr. Sarup Singh has made a pointed reference, to which Mr. Shahabuddin has made a pointed reference, must be examined very carefully. I must go on public record to say that I have always heard Dr. Sarup Singh with rapt attention because he is a man of absolute integrity and honesty, and even when he was a Member of the ruling party, at that time even he never shirked from saying what he felt right. Therefore, whether he be a member of any party or not, I consider Dr. Sarup Singh to be an educationist and patriot of the highest order and a man of integrity who really speaks out and we should listen to him and share his experience. He is right. I entirely agree that the manner in which the Court, as it is composed of now, has two aspects which give me a sense of alarm, and I am mentioning it not to make it very difficult for the people who run the University but only to say when you compose the Court on the one side and when you use the Court, use it with the sense of purpose for which the Bill has come. That is number one. It is a very unwieldy court. Although it is mentioned in the Lok Sabha that the number will be 169, my own calculation is that the number might be well over 180; it may be 182 or so. A court of this size is an assembly in which speeches can be made by persons belonging to different ideological groups and different parties and it will become a big debating house which might impair action, and it will be a tremendous strain on the Executive Council of the University and the Vice-Chancellor, personally, to see that the Court works in harmony with the intents and purposes. The Gajendragadkar Committee recommended, for example, that the number of members in the Court should not be more than 100—64 in-

ternally and 40 from outside. As a matter of fact, if you see the composition of the Senate or Court, or whatever it may be called, in all the other Central universities, it is very small. I think there was not a very wide move to include as large a number as this. That is No. 1. No. 2 is my very serious concern to one thing, that it is just not possible to give such supreme governing power to the Court. I think in every university in India today the powers should be restored to the Executive and the Vice-Chancellor, of course being answerable to the Court on one side and the Academic Council on the other. Sir, this is of great importance because it is impossible for the Vice-Chancellor to run the institution and I do not see from the composition which I have in mind that he will be able to do justice. Thirdly, it should have been a deliberative body, as originally it was meant to be, to have a larger outlook about the policies and review the principles of the University and not act as its Governing Body. About the composition Mr. Vice-Chairman, I find here that 18 categories of persons are included in the Court. You have *ex-officio* members, Vice-Chancellor, Chancellor, Deans, accounting for 19; then you have representatives of departments and colleges accounting for 20; then you have representatives of university teachers, numbering 10; and then you have representatives of students, numbering 15; and then you have the ex-students numbering 25. With the non-functioning of the Alumni Association the number of the ex-students as representatives is very large. And last but not the least.... (*Time bell rings*). Bear with me for some time.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry, Mr. Deputy Chairman had already said that all other speakers will be given five minutes. You have already taken about 26 minutes.

PROF. RASHEEDUDDIN KHAN: Dr. Rafiq Zakaria, dear, dear friend, you are stopping me at the wrong

time. I am about to conclude an argument. It is because I am able to see the Vice-Chancellor of Aligarh being here, I am able to see the representatives of UGC here....

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry. I have to look at the time also.

PROF. RASHEEDUDDIN KHAN: Of course, you do that. But, at the moment, I remember my old affection for you, Mentioning the representatives of culture, it is a very big category. I wish you were able to have many eminent Muslim head-masters from whom the Muslim children learnt. They ought to have some provision here for them and not for the elements which I would call obscurantist in the Court, vitiating the very purpose for which you had spoken so eloquently and admirably. There should be people with a scientific bent of mind. I hope the 15 members nominated by the Chancellor would be from among the Muslims. I hope they will see to it that representation of enlightened, rational, scientific culture is evolved. Lastly, I must say that all our submissions, yours, Mr. Vice-Chairman, and mine, will become part of the archives, part of it will be eaten up by the moths, part of it might be used by some scholars writing on the fate of the Aligarh University. This is a voice in wilderness. I was not unmindful of it. Once you sit there, you look at the watch. Probably if I sit there, I will also look at the watch. I will pay you compliments by saying "look at the watch because I am speaking no more."

श्री संयुक्त सिन्धु रजौ (उत्तर प्रदेश) :
बाइस चेयरमेन साहब, मैं इस बिल की तार्किक करने के लिए खड़ा हुआ हूँ और दिल की गहराइयों से तर्हीनयत पेश करता हूँ मोहतरिमा वजीरे-तालीम शीला कौल का। उन्होंने इस सदन में इस बिल को इन्द्रोड्यूस करके उस वादे को, जिसे देरीना वादा कहा जाय तो गलत न होगा,

पूरा किया है। जनावेमन, इस बिल के पास होने के बाव गलतफहमियाँ दूर होंगी और इसी के साथ-साथ एक बार फिर यह साबित होगा कि हमारी पार्टी, हमारी सरकार और हमारी नेता श्रीमती इन्दिरा गांधी की कितनी नेकनीयती है अक्लिमतों के हुकूम के बारे में।

जनावेमन, कहा गया कि यह तोहफा होगा अक्लिमतों के लिए नये साल का। मैं कहना चाहूँगा कि यह तोहफा नये साल के लिए ही नहीं होगा बल्कि आगे आने वाली नसलों के लिए भी यह तोहफा होगा हमारी मिलीजुली सखाबत का, अलीगढ़ के पुराने विरसे का। जनावेमन, अलीगढ़ मुस्लिम यूनीवर्सिटी की शुरुआत एक जदोजहद से हुई, एक मूवमेंट से हुई। जैसा कि यहाँ पर हमारे काबिल दोस्तों ने कहा, वह जदोजहद, उच्च मूवमेंट के रुहेरवाँ सर सैयद अहमद खाँ थे। इस मूवमेंट की शुरुआत भिठली सदी के आखिरी सालों में हुई। 1875 में एंग्लो ओरिएंटल मुस्लिम कालेज की सूरत में इस की बुनियाद पड़ी। 1899 में इस को यूनीवर्सिटी बनाने की जदोजहद शुरू हुई। लोग कहते हैं कि सर सैयद ने मुस्लिम अक्लिमत पर अहसान किया था, उनके अन्दर जब्बा पैदा कर के तालीम से रूस्तनास होने पर और अपनी बदहाली और बेकारी की तरफ तवज्जह देने का। लेकिन मैं समझता हूँ कि सर सैयद की निगाह बहुत दूरबीन और बहुत दूरदेश थी। वह वानपरस्त थे। उन्होंने अलीगढ़ मुस्लिम यूनीवर्सिटी कायम कर के सिर्फ मिल्लत पर ही नहीं, एक कम्युनिटी पर ही नहीं, मजहब पर ही नहीं, पूरे वेतन पर अहसान किया है, पूरी कौम पर अहसान किया है। अलीगढ़ यूनीवर्सिटी की पूरी 100 साल की तारीख को देखा जाय तो हम ने कितने बड़े इंजीनियर बनाये, बड़े डाक्टर बनाये। मुल्क की इकितसादी और माशी आजादी की जदो-

[श्री सैयद सित्ते रजी]

जहद में अलीगढ़ के तुलवा ने आगे बढ़ कर हिस्सा लिया और ऐसी तहरीक पैदा की जो फिरके से वावस्ता नहीं रहती। सर सैयद ने अपने विरादराना वतन के अन्दर एक ऐसा जज्बा पैदा किया, जिने की नयी तमन्ना जगायी, नया तसब्बुक उजागर किया, ऐसी ललक पैदा की कि लोग अपने विरादराना वतन के साथ इज्जत के साथ चल सकें और मुल्क की बड़ी से बड़ी खिदमत कर सकें। जनावेमन, जब मैं सर सैयद की कहानी सुनता हूँ तो मुझे लॉर्ड वरकिनहेड का वह वाक्या याद आता है। एक बहुत बड़े दौलतमन्व इंसान थे वह वरतानिया के। उनके विभाग में तसब्बुर जागा कि अपने मुल्क को बेकायों के लिये ऐसा इंस्टोड्यूशन कायम करें जिससे उन की मदद हो सकें। वह एक करोड़पति इंसान थे, अगर चाहते तो कलम की एक नोक से एक बहुत बड़ा इंस्टोड्यूशन बना सकते थे, लेकिन उन्होंने ऐसा नहीं किया। हफ्ते में एक दिन वह कुछ वक्त हर बैंक के सामने खड़े हो जाते थे और जो भी वहाँ बैंक भुना कर निकलता था उससे एक पैना डोनेशन मांग लिया करते थे। किनो ने कहा, लॉर्ड साहब, आप एक-एक पैना क्यों जमा कर रहे हैं, आप को खुदा ने इतनी दौलत दी है कि आप चाहें तो एक बना कई इदारे कायम कर सकते हैं। उन्होंने कहा नहीं, अगर मैं अपने करोड़ों रुपये से एक इदारा कायम कर दूंगा तो सिर्फ एक शमां जलेगी और मेरी जिन्दगी के बाद वह शमां गुल हो जायेगी। मैं चाहता हूँ कि लाखों लोगों के दिलों में शमां जले और मेरे भरने के बाद उस इदारे में लोगों की दिलवस्पी कायम रहे। सर सैयद ने भी ऐसा किया। वक्त के हंगामों में, हवा की तेजी ने, बदलते हुए हालात ने अलीगढ़ की शमां को बुझाने की कोशिश की, लेकिन मैं

कहता हूँ कि सर सैयद का जज्बा इतना पाक जज्बा था कि आज भी मुझे खुशी हुई जब अलीगढ़ के खिलाफ तरह-तरह की बातें कही जा रही थीं, उस को कम्प्युनिस्टों की लाइन में खड़ा किया जा रहा था उस समय विशम्भर नाथ पांडे की हैसियत का इंसान खड़ा हुआ जिसने यहाँ पर अलीगढ़ की वकालत करने के बाद साबित कर दिया कि मजहब नहीं सिखाता आपस में वैर करना, हिन्दी हैं हम, वतन है हिन्दोस्तां हमारा। हकीकत मैं सर सैयद ने एक ऐसी शमां जलायी, एक ऐसा बुनियादी ढांचा तैयार किया जो आमाजगाह बनी बहुत सारे लोगों की और वतनपरस्तों की। और इसी अलीगढ़ के इंस्टोड्यूशन से, इसी युनिवर्सिटी से जमहूरियत का, इश्तराकियत का, सोशलज्म का और तरक्कीपसन्दी का नारा गूँजा था और मुझे याद आता है मज्जाज लखनवी का शेर जो अलीगढ़ के किरदार की पूरी तरह से करता है। उन्होंने कहा है और आज हर युनिवर्सिटी का तुलवा इस को युनिवर्सिटी के तराने की सुरत में गाता फिरता है कि :

‘जरत का बोसा लेने को सौ बार झुका
आकाश यहाँ,

खुद आँख से हम ने देखी है बातिल की
शिकस्तें फाश यहाँ,

यह मेरा चमन है, मेरा चमन।

जवाबे वाला, चूंकि वक्त बहुत कम है इसलिये मे याद दिखाना चाहूंगा कि हमने वायदा पूरा किया जो हमने अपने मैनी-फेस्टो में किया था। हमने किसी पर अहसान नहीं किया और हम यह नहीं कहते कि हम ने कोई इनताम बेरशा है। हम तो कहते हैं कि हमने ईसाफ किया है। और तुम को भी तो मौका मिला था।

जो आज तुम बड़बड़ कर बातें करते हो और इस बात को मैं कहना चाहूंगा कि :

‘इतना न बढ़ा पाकिये दामा कि हिकायत, दामन को जरा : . देख जरा बन्दे कबा के।’

जरा देखें 1977 से लेकर 1980 तक आप को पूरा मौका मिला था। तुम ने एक तत्त्वुर का बिल पेश किया और हम ने एक हकीकत का जामा पहना कर एक बिल को यहां पेश किया है। मैं आप की याद दिलाऊं मोरारजी देसाई की। उन को जब याद दिलाया गया कि आप ने कुछ वायदे किये थे अपने पैनोफेस्टों में, तो आप जानते हैं और तारीख गवाह है कि उन्होंने क्या जवाब दिया था। उन्होंने कहा था कि हम ने वायदे पूरे करने के लिये नहीं किये हम ने तो वायदा करने के लिये किया था। हमने उन वायदों को पूरा किया। मैं कहना चाहूंगा कि परसों लोक सभा के अंदर यह बिल आया और कल अलीगढ़ में क्या हुआ। कल अलीगढ़ में एफोलिएटेड कालेजें जो नहीं बनाये जा सके और जिनकी कोशिश थी कि अलीगढ़ मुस्लिम युनिवर्सिटी का जो इनियादी तारीखी किरदार है उस को नोच लिया जाय, उसको दबा दिया जाय, उस को सप्रेस किया जाय, ऐसे वहां दो कालेज थे उन्होंने वहां जलुस निकाला और स्टेट ट्रांसपोर्ट की एक बस को जला कर खाक कर दिया और यह बात इस नजरिये को दिखाती है कि उन को अच्छा नहीं लगता कि इस मुल्क में अकलियतें सिर उठा कर चले। इस मुल्क में अकलियतें अपने हक और अधिकारों की बात कर सकें और इस तारीख ने पीछे कौन लगे लोग है कि जिन्होंने इस बात की लेकर अलीगढ़ की सड़कों पर बलवा किया। मैं याद दिलाता चाहूंगा कि ए०एम०यु० के बारे में जनसंघ जो पहले का जनसंघ था वह तो मरहूम हो

चुका है जनता पार्टी में और वह अब भारतीय जनता पार्टी की शकल में तबदील हो चुका है। क्या उन का तसव्वर था अलीगढ़ युनिवर्सिटी के बारे में। उन्होंने कहा था कि अलीगढ़ मुस्लिम युनिवर्सिटी का नाम बदल दिया जाय और उसके नाम से मुस्लिम शब्द को निकाल दिया जाय और दूसरी बात जो जनसंघ के लोगों ने बहुत जोर दार तरीके से कही थी, यह दो कालेज है — बी एन एस डी कालेज और डी एस कालेज, वह चाहते थे कि इन कालेजों को एफोलिएशन दे दिया जाय और यह बात हम ने नहीं नहीं मानी। इस लिये नहीं मानी कि हम ने इस बात का तहैया किया है कि चाहे वह मुस्लिम अकलियतें हों, चाहे सिख अकलियतें हों, या पारसी अकलियतें हों, चाहे जैना हों या दूसरी अकलियतें हों उन के अधिकारों का हम पोषण करेंगे, उन के अधिकारों की सहम हिकायत करेंगे और इसलिये इस तारीखों हकीकत को जो अलीगढ़ के साथ मुसल्ला हो गया है उस को हम बचा कर रखेंगे।

एक बात मैं और कहना चाहूंगा बलराज मधोक साहब ने जब वह पार्लियामेंट के मेम्बर थे तो पार्लियामेंट के पटल से उन्होंने कहा था :

“A uniform Act should be passed for all the Central Universities. The demand for restoration of the Muslim character of the Aligarh Muslim University is against secularism and democracy.”

हमारे इस सदन के बहुत ही काबिल दोस्त डा० भाई महावीर ने कहा था:

“The anti-national character should be completely wiped out...”

अब हमें इस तत्त्वुर को देखना है जो सर सैयद अहमद ने अलीगढ़ के बारे में

[श्री सैयद तिव्व रजी]

किया। वे उसके इकतसादी पसमंजर को बदलना चाहते थे, इसलिये उन्होंने जनता को एक नई राह दिखाई थी। वह समझत थे कि समाज का इकतसादी पसमंजर तब तक नहीं बदल सकता जब तक दिलों में तालीम की रोशनी नहीं आयेगी। (समय की घंटी)

मैं उनका शुक्रिया अदा करना चाहूंगा लेकिन इतना जरूर कहना चाहूंगा कि मुस्लिम युनिवर्सिटी ऐक्ट जो 1972 में आया था तो सबसे बड़ा उन लोगों को जो युनिवर्सिटी के बारे में यह कहा करते थे कि हमारा बड़ा लगाव है, हमारी बड़ी दिलचस्पी है युनिवर्सिटी हमारी विरासत है, उन्होंने कहा था कि सबसे बड़ा अन्याय और सबसे बड़ी बेइसफ़ी यह हुई है कि कोर्ट को जो ताकत थी, कोर्ट का जो दायरेअमल था, उसे बहुत छोटा कर दिया गया है। मैं मान्यवर, यह बात पेश करके खत्म करना चाहूंगा और कहना चाहूंगा कि इस अमेंडमेंट ऐक्ट के जरिये कोर्ट को सुप्रीम पावर अदा की गई है।

"The Court shall be the supreme governing body of the University and shall exercise all the powers of the University, not otherwise provided for by this Act, the Statutes, the Ordinances and the Regulations and it shall have power to review the acts of the Executive and the Academic Councils...."

जनाब, मैं अपनी बात खत्म करता हूँ और इतना जरूर कहना चाहूंगा कि इस अमेंडमेंट के जरिये अलीगढ़ मुस्लिम युनिवर्सिटी के काम के तरीके में एक बहुत बड़ी तब्दीली आयेगी और सही मायनों में एक जम्हूरी निजाम वहाँ पर असर होगा। युनिवर्सिटी के कार्य के बारे में, उसको ऐक्ज्यूक्यूटिव आऊंसिल के बारे में भी और सबसे ज्यादा कोर्ट में जिस तरह

को नमाइंदगी दी गई है, उसकी जितनी भी तारीफ की जाये, कम है। इसमें युनिवर्सिटी ही नहीं बाहर के भी किसी तबके को नहीं छोड़ा गया है जिसको अलीगढ़ मुस्लिम युनिवर्सिटी कोर्ट में नमाइंदगी नहीं होगी। इन अलफाज के साथ मैं आपका शुक्रिया अदा करना चाहता हूँ और यह शेर बहकर अपनी बात खत्म करता हूँ

"हम नहीं सकते हैं अरसे फर्श की आवाज से, हमको जाना है बहुत ऊँचा भी परिवार से।"

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now I have been told by the Minister of State for Parliamentary Affairs that dinner packets are ready. But there are still a few speakers left. And Mr. Shahabuddin has informed me that he is going to press for vote on one or two of his amendments. Therefore, while you can go and have your dinner packets, you better be careful that you may be suddenly required in the House.

I now call upon Mr. Shawl to speak.

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Mr. Vice-Chairman, I, as an old boy of Aligarh Muslim University, heartily welcome the present Bill. At the fag end of this year 1981 the laurels go to the Treasury Benches for presenting this Bill. Above party politics whosoever does a good thing, we should not grudge to give credit to that party or section of the House. As far as the party itself is concerned it has done a good job. We need not go into the history of Aligarh Muslim University. What happened after 1951? We know for certain that if something wrong was done in 1965 and another wrong was done in 1972, that wrong is undone by the present Government, by the present party, and it is good and they deserve credit for it. We need not go into this matter. To my friend, Mr. Piloo Mody, who said, "I had carried the baby." I would say, "But you hadn't the good

luck to deliver it." The question here is this. There are 103 universities in the country but Aligarh has the unique position. It is a movement, it is an ideal. No doubt it was created for higher and scientific and better education of Muslim, but non-Muslims were never debarred from entering the portals of that University. We have had great patriots coming from Aligarh Muslim University. My great leader, Sheikh Muhammad Abdullah, is an old boy of Aligarh Muslims University and nobody here can question the patriotism of persons like Sheikh Muhammad Abdullah.

Here, I want to refer to one point referred to by my friend, Mr. Shahedullah and Prof. Rasheeduddin Khan. They said that obscurantism must not be done by the court, we will not allow it. I would say that ever since 1920 when this university was created by Muslim, there has not been such things like obscurantism and fundamentalism. Whenever you see some trouble in the university, it is because there are persons who are out to exploit a particular situation and no such occasions Government has to intervene. When there is an Act of Parliament, other things will be superseded. For instance there was the Supreme Court decision in 1968 in the Aziz Pasha case. Now that is annulled by this Act of Parliament. Whenever any section of society or even the whole nation is adversely affected by any decision of the Supreme Court, that is annulled by an Act of Parliament because Parliament is supreme. My understanding is and Mr. Seervai and other legal luminaries have said that the decision in Aziz Pasha's case was not right. So far as this Bill is concerned, it has rightly annulled that decision.

The second thing is that when the university was established by Muslims, they established its character and autonomous structure. My submission is that as far as the Court is concerned, it is better that it is broad-based so that every section of society has a say in the administration of the

university. Whether it is 100 or more—it is not the number that is relevant. What is relevant is that all sections of this alumni as well as the country and society must have representation there. It is good to have that. As far as the powers of the court are concerned, they are supreme. But the Visitor's powers are more supreme. I hope that he will not exercise those powers of and on when the court decision is to be made. It should be very rarely exercised so that as far as the democratic spirit is concerned, as far as the representative character of the court is concerned, that is not in any way jeopardised. That aspect should be borne in mind.

In this connection the Hon'ble Minister Mr. Khurshed Alam Khan said that if there is anything wrong done by the court, we will not allow it. What does it mean? Does it mean that the Government will intervene? That I think should not happen ever. If something is done by the court which is antinational, then the Government have every right to do that. But the Visitor should exercise his powers very sparingly. That should be borne in mind.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please conclude.

SHRI GULAM MOHI-UD-DIN SHAWL: I am concluding it. I did not take much of the time. I do not take much of the time of the House, Sir. I am conscious of it. But this happens when my turn comes.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Everybody is anxious ...

SHRI GULAM MOHI-UD-DIN SHAWL: ... of course, that the Bill be passed. I know that. Sir, as far as the Bill is concerned, I welcome it and I hope that it will be worked well and the University will be administered in the right spirit. Thank you, Sir.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, Shri Asrarul Haq.

श्री (मीलाना) असरारुलहक (राजस्थान):
बाइस चेयरमेन साहब, अलीगढ़ मुस्लिम यूनिवर्सिटी बिल, जो अकालियती किरदार की बहाली से मुत्तालिक है आज एवान में पेश है। मैं यह अर्ज करूंगा कि यह बिल हिन्दुस्तान की सबसे बड़ी अकालियत मुसलमानों के लिये नये साल का सबसे बड़ा तारीखी तौफा है। यह हमारी लीडर श्रीमती इंदिरा गांधी और कांग्रेस पार्टी की सचचाई और ईमानदार की भी बहुत बड़ी जीत है, जो इसने इलेक्शन मैनीफेस्टों में किये गये वायदे को पूरा करके दिखायी। अलीगढ़ मुस्लिम यूनिवर्सिटी अंग्रेजी के जमाने में सर सैयद अहमद की दूरबीनी और दूर-अदेशी की बुनियाद पर 1870 और 1873 में मोहम्मदन स्कूल और मोहम्मदन कालेज की सकल में वजूद में आई जिसने आगे चल कर अलीगढ़ मुस्लिम यूनिवर्सिटी की सकल अख्तियार कर ली। मगर यह हमारी सबसे बड़ी बद्किस्मती थी कि मुस्लिम अकालियत का यह सबसे बड़ा इदारा जो मुसलमानों के चन्दे और इमदाद से वजूद में आया और सन् 1920 ईस्वी के एक्ट के तहत इसकी कानूनी तौर पर मुस्लिम अकालियत का इदारा तस्लीम नहीं किया जा रहा था जिसकी वजह से देश की सबसे बड़ी अकालियत में तरह तरह के शकूक व शुबहात पैदा हो रहे थे और इस नाजुक मोड़ पर मुखालफोन की हकूमत के खिलाफ प्रेपोगण्डा करने का मौका मिलता था और इससे मुल्क व बेरूनेमुल्क में हमारे खिलाफ शकूक व शुबहात को बढ़ावा मिलता था। हम देश की महबूब रहनुमा श्रीमती इन्दिरा गांधी के शुक्रगुजार हैं कि उनकी कमाल दूरअदेशी और अकालियत नवाजी ने मुस्लिम यूनिवर्सिटी के किरदार को कानूनी सकल दे कर सारे शकक व शुबहात का दरवाजा बन्द नहीं किया बल्कि हिन्दुस्तान की सबसे बड़ी अकालियत मुसलमानों के दिलों पर

अपनी अकालियत नवाजी की मुहर लगा दी।

बाइस चेयरमेन साहब, अपनी कजफहमी और गलतबयानों की बुनियादी पर वाज मुखालफोन यह कह रहे हैं कि इस बिल से मुस्लिम यूनिवर्सिटी का सेकुलर किरदार मुतासिर होगा। मैं इताही अफसोस के साथ कहना चाहता हूं कि उन लोगों को अलीगढ़ मुस्लिम यूनिवर्सिटी का माजी मालूम नहीं है। आज हम जब मुस्लिम केरेक्टर या माइनोरिटी केरेक्टर का नाम लेते हैं तो मैं यह अर्ज करना चाहता हूं कि आप इस्लाम और मुसलमानों को समझने की कोशिश कीजिये। हमारी कुरान में लिखा है। हम किसी भी मजहब के मुत्तलिक कभी सख्ती नहीं करते। हमारे खुदा और पैगम्बरों का यही अमल है। इसके साथ ही कुरान में यह भी कहा गया है कि हमारा दीन हमारे लिए है और दूसरे का दीन दूसरे के लिए है। तुम्हारा दीन तुम्हें मुबारक है। इस तरह से हमारा ढांचा से कुलर है। इससे बढ़कर और क्या सबूत हो सकता है? बीसवीं सदी में जब यह मुस्लिम यूनिवर्सिटी बनी तो सबसे पहले इस यूनिवर्सिटी के अन्दर नान-कोआपरेशन के सिलसिले में महात्मा गांधी को दावत दी गई थी और सबसे पहले इसी मुस्लिम यूनिवर्सिटी में महात्मा गांधी को दावत दी गई और उनकी नान-कोआपरेशन की तकरीर भी सबसे पहले यहीं हुई। यही नहीं, बल्कि इस भारतवर्ष में इस मुस्लिम यूनिवर्सिटी का केरेक्टर आज का नहीं है, यह तारीखी केरेक्टर है जिसको भुलाया नहीं जा सकता है। मीलाना हजरत मोहाना हिन्दुस्तान के बहुत बड़े अजीज थे जिन्होंने सबसे पहले इस सरजमीन पर स्वराज्य और इंडिपेन्डेंस का नारा लगाया था जो कि किसी दूसरे लीडर ने नहीं लगाया था। यह फक्र हम लोगों को हासिल है, यह फक्र

अलीगढ़ मुस्लिम यूनिवर्सिटी को हासिल है। यही नहीं, इस यूनिवर्सिटी ने ऐसे लाल पैदा किये जिनका करान्ची की सेन्ट्रल जेल आज भी सबूत दे रही है। मौलाना हजरत मौहानो ने कहा था --

‘एक तरफा तमाशा है,
हसरत की तबीयत भी,
है मशक से कून जारी,
चक्की की मशकत भी।’

उन्होंने सिर्फ मुसलमानों के लिए ही नहीं बल्कि भारत के हिन्दुओं, भारत के सिखों के लिए, भारत के ईसाइयों के लिए और इस देश के हर इंसान की आजादी के लिए उन्होंने कुरबानी दी और आजादी की जंजारे अपने हाथ में पकड़ी।

श्री योगेन्द्र शर्मा : मौलाना हजरत मौहानो तो कम्युनिस्ट पार्टी में थे।

श्री (मौलाना) असराहल हक : पहले वे कांग्रेस में थे। बाद में उन्होंने पार्टी बदल ली होगी। जैसे आज भारतीय जनता पार्टी हो गई है। ये लोग पहले जनसंघ में थे। इसी तरह से लोग बदलते रहते हैं।

उपसभाध्यक्ष (डा० रफीक जकरिया) : वक्त का भी ख्याल कीजिये।

श्री (मौलाना) असराहल हक : जनाव, मैं कह रहा था कि मौलाना हजरत मौहानो हिन्दुस्तान के बहुत बड़े लीडर थे। मौलाना मुहम्मद अली इस अलीगढ़ यूनिवर्सिटी में पढ़े थे जो राउंड टेबल कॉन्फ्रेंस में वर्धिगम पैलेस में जार्ज पंचम के सामने उन्होंने कहा उस समय जब कि अंग्रेजी के सामने जुबान खोलते हुए लोग डरते थे तब मौलाना मुहम्मद अली के ये अल्फाज थे। यह मुस्लिम यूनिवर्सिटी

का किरदार था, हमारे देश के वीर ने वर्धिगम पैलेस में जार्ज पंचम के सामने कहा कि मुहम्मद अली भारत की आजादी लेकर जायेगा और नहीं तो अपनी जान दे देगा। सारी शहादत है कि मुहम्मद अली ने अपनी जान दे दी और मुहम्मद अली इस देश में गुलाम की हैसियत से वापस नहीं आये। यही नहीं, शेख अब्दुल्ला वहीं की देन है। शेख अब्दुल्ला अलीगढ़ में पढ़े हुए हैं। हमारे हिन्दुस्तान के सदरे जम्हूरी हिन्द डा० जाकिर हुसैन उनसे महात्मा गांधी ने बेसिक तर्लम का लिटरेचर तैयार कराया और इसका फक भी डा० जाकिर हुसैन को हासिल है। यही नहीं हिन्दुस्तान की सरजमीं पर जितने भी बैरिस्टर हुए वह सब अलीगढ़ यूनिवर्सिटी की देन है। मैं इतना ही दिल की गहराई के साथ बहन शीला कोल का शुक्रगुजार हूँ कि उन्हें इस चीज का मौका मिला और आज उनकी मिनिस्ट्री जो है उसके जरिये से यह काम पूरा हुआ और अवकलियतों का किरदार बहाल हुआ। मैं अपने देश की नेता इंदिरा गांधी का शुक्रगुजार हूँ कि उन्होंने हिन्दुस्तान के अवकलियतों का दिल जीता सारा हिन्दुस्तान ही नहीं बल्कि पूरी दुनिया में अपनी मुस्लिम नवाजी का सबूत देकर दुश्मनों का मुंह काला कर दिया और यही वजह है कि कुछ लोगों के दिलों में यह खटक पैदा हो रही है। यह बिल आया है और लोग मुखालिफत भी कर रहे हैं पर सामने भी नहीं आते... (व्यवधान)

श्री जगदीश प्रसाद माथुर : चिलमन में छिपे बैठे हैं, बाहर आते भी नहीं... (व्यवधान)...

श्री (मौलाना) असराहल हक : मुखालिफत भी कर रहे हैं और ताईद भी कर रहे हैं। इसलिये हाउस की पूरी

[श्री (मौलाना) असराहल हक]

ताईद है। मैं शहाबुद्दीन साहब को मुबारकवाद देता हूँ कि उनकी कोशिशों का फल है जो आज यह पास हो रहा है। शायद उन्हें थोड़ा बहुत तकलीफ भी हो कि वह उस दौर में तो कर नहीं सके, जनता पार्टी के दौर में यह बिल आया था लेकिन पेट में ही रह गया। शायद नाजायज हमल वजूद में नहीं आ सका। इसलिये यह फरक कांग्रेस पार्टी और श्रीमती इंदिरा गांधी को जाता है।

श्री जगदीश प्रसाद माथुर : यह नाजायज हमल, इसकी कार्यवाही से निकाल दीजिये श्रीमन् ।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA) : That is not unparliamentary.

श्री जगदीश प्रसाद माथुर : वह समझे नहीं कि हमल का क्या मतलब है।

श्री संयद शहाबुद्दीन : मौलाना इस बात के माहिर है।

श्री जगदीश प्रसाद माथुर : मौलाना इसके माहिर है, दोनों के नाजायज के और... (व्यवधान)...

श्री संयद अहमद हाशमी : वाइस चेयरमैन साहब, कबल इसके कि मैं मुस्लिम युनिवर्सिटी ऐक्ट के ऊपर कुछ बातें पेश करूँ, मैं अपने मोहतरिम आजहानी श्री त्रिलोकी सिंह को आज याद दिलाना चाहता हूँ और उन्हें बजरेँ हकीकत पेश करना चाहता हूँ। मुस्लिम युनिवर्सिटी ऐक्ट के सिलसिले में कांग्रेस ने जो गलतियाँ की थी उन गलतियों को उन्होंने सहसूस किया और उन गलतियों को दूर करने के लिये उन्होंने पूरी जदो-जहद की थी और इस एबान में एक बिल पेश किया, जो

बदकिस्मती से गवर्नमेन्ट के खत्म हो जाने के बाद पास नहीं हो सका।

एक माननीय सदस्य : यहाँ राज्य सभा में पास हो गया था।

श्री संयद अहमद हाशमी : ठीक है, राज्य सभा में पास हो गया था।

मुस्लिम युनिवर्सिटी अलीगढ़ किन हालातों में कायम हुई और उस जमाने के तारीखी और सियासी हालत क्या थे मैं उसकी तफसील में नहीं जाऊंगा। लेकिन इतनी बात जरूर कहूंगा कि जिस तरीके के हालत में मुस्लिम युनिवर्सिटी अलीगढ़ को उस जमाने में कयाम अमल में आया था, जिस इन्टेशन के साथ, जिन खसूसियत के साथ और जिन इमतिआज के साथ रह हुआ, मैं समझता हूँ कि आज आजाद हिन्दुस्तान में भी त्करीबन वैसे ही सूरते हाल है। इस सूरते हाल में उन्हीं खसूसियतों और उसी करेक्टर के साथ मुस्लिम युनिवर्सिटी को रहना चाहिए। एक बात मैं वाइस चेयरमैन साहब अर्ज करूँ... कि आजाद शहरी की हैसियत से हिन्दुस्तान के मुसलमानों को अपनी इमतिआजी खसूसियत, कल्चर तहजीब मजहब और अकीदा इसकी आजादी के साथ इस मुल्क में रहने का पूरा हक है और हिन्दुस्तान के कांस्टीट्यूशन में इन हकों की तसलीम किया है। इन हकों को तसलीम करने के साथ यह हिन्दुस्तान का दस्तूर ही है जो यह बात भी कहता है कि हिन्दुस्तान की माइनार्टीज के अन्दर जिसमें मुसलमान खसूसियत के साथ शामिल है, उनको अपने बच्चों को नयी नस्ल की तालीम देने और अपने तालीमी इदारे खोलने और उसको चलाने का पूरा हक है। उसकी पूरी गारन्टी और पूरी जमानत दी गई है। बार-बार तजकरा आता है कि सब ठीक है। मगर यह बदकिस्मती की बात है कि जहाँ

हिन्दुस्तान के कांस्टीट्यूशन में हिन्दुस्तान को जम्हूरी और सेकुलर दस्तूर ने इस मुल्क की माइनार्टीज को जिसमें मुसलमान शामिल हैं उनको यह हक दिया है और हक के इस्तेमाल का हक दिया है वहीं यह बात बद्रिकस्मती की है कि हमारे मुल्क के कांस्टीट्यूशन की इस गारन्टी का न सिर्फ यह कि मुल्क की फिरकापरस्त ताकतें, मुल्क के कम्युनल हल्के चेलेंज करते रहे और हिन्दुस्तानी मुसलमानों को मुश्किलया तरीकों से उनके इस जायज़ हक को इस्तेमाल करने से रोकते रहे, मज्राहमत करते रहे। मैं उसकी मिसाल दूँ। मुरादाबाद का कम्युनल रायट हुआ।...

उपसभाध्यक्ष (डा० रफीक ज़करीया) :
मौलाना जरा मिसालों में न जाइये क्योंकि वक्त बहुत कम है।

श्री संयद अहमद हाशमी : बिलकुल ब्रीफ में जा रहा हूँ। हज़ूरेआली। रायट हुए मुरादाबाद के फसाद में बहुत से फेक्टर्ज थे लेकिन उसमें एक बहुत ही अहम फेक्टर यह भी था कि रोड के ऊपर एक तालीमी इंस्टीट्यूशन एजुकेशनल इंस्टीट्यूशन था जिसके ऊपर लिखा था अरेबिक यूनीसवसिटी। वह फिरका परस्तों के लिए इश्तेआल और नाराजगी का सबब बन गया। उसके अन्दर फिरकापरस्त पी० ए० सी० और सा० आर० पी० भी शामिल हुई। चुनावों आज भी सूरतेहाल यह है कि मुस्लिम इंस्टीट्यूशन, एजुकेशनल इंस्टीट्यूशन, यहां यहां तक कि दीनी, मजहबी, शरई, रिलीजियस इंदारों से पेट्रो-डालर के लिंक कायम करके उसे कौम दुश्मन साबित करने की कोशिश की जा रही है। यह एक एटमोस्फियर इस मुल्क के अन्दर रहा है। लेकिन इस एटमोस्फियर में इस फिजा में मैं अर्ज करूं कि जहां कम्युनल ताकतें कम्युनल फोर्सिज मुल्क की कांस्टीट्यूशन की गारन्टी को चेलेंज

करती रहीं और तरह-तरह से मुसलमान परेशानियों में मुश्किल होता रहा। वहां पर यह भी सही है कि इस जुमेंगुनाह में रूलिंग पार्टी और हकूमत पूरी तरह से शामिल रही है। चुनावों मुस्लिम यूनीवर्सिटी अलीगढ़ के सिलसिले में यह हकीकत है कि सन् 1965 के अन्दर 1972 के अन्दर मुस्लिम यूनीवर्सिटी के माइनार्टी करेक्टर को कांग्रेसी हुकूमत ने खत्म किया और सन् 1972 में यह कौन था जिसने मुस्लिम युनिवर्सिटी के जम्हूरी करदार को खत्म किया। जाहिर है कि न सिर्फ यह कि खत्म किया बल्कि इस आजाद हिन्दुस्तान में जब इस नाइन्साफी के खिलाफ आवाज उठाई गई तो अपने इस जुर्म को जस्टीफाई करने की कोशिश और उसको सही बतलाने की कोशिश की गई आज मैं ... (समय की घंटी) हज़ूरेआली, यों कहिये बैठ जाओ बगैर कुछ कहे हुए।

उपसभाध्यक्ष (डा० रफीक ज़करीया) :
मुश्कतसरन मौलाना।

श्री संयद अहमद हाशमी : मैंने यह बात इसलिए अर्ज की मैं यह कहना चाहूंगा कि इस मुल्क के कांस्टीट्यूशन में मुल्क की माइनार्टीज के लिए जो गारन्टी है उसमें रूलिंग पार्टी की सिसयटी नहीं है इस मामले में हकूमत सिसेयर नहीं रही। इसलिए आज सब काफी जदोजहद के बाद इस माहोल में इस फिजा में जबकि सिर्फ रूलिंग पार्टी ही नहीं बल्कि पूरे मुल्क ने इस बात को रियलाइज कर लिया कि यह एक बहुत बड़ी बेइन्साफी मुस्लिम यूनीवर्सिटी अलीगढ़ के साथ होगी अगर उसका मानार्टी करेक्टर रिस्टोर न किया जाए तो उस वक्त इसको कांग्रेस पार्टी ने भी और इस वक्त को रूलिंग पार्टी ने भी इस हकीकत का माना। लेकिन इसे मानने के बाद भी मैंने अभी कहा कि आर्टीकल

30 के बारे में और कांस्टीट्यूशन गारन्टी के बारे में हुकूमत सिन्सियर नहीं रही कि पहली हुकूमत जनता पार्टी के बाद जब यह हुकूमत फिर से कांग्रेस की बनी तो प्रेजीडेंशियल एड्रेस के अन्दर इस बात को अहमियत को दिखलाने के लिए कि बड़ा खयाल है हुकूमत की, यह बात शामिल की थी कि हम जल्दीसे बिल पास करने वाले हैं। लेकिन उसके अंदर ताखीर की गयी। ताखीर करने के बाद जब बिल काफी दिनों के बाद इन्ट्रोड्यूस हुआ तो उसके बाद एक जमाना बीत गया और आज तक वह इंतजार रहा। यहां तक कि उसके लिए फिर आवाज उठायी गयी तब जाकर इस सदन के अन्दर वह बिल पेश किया जा सका। इसी के साथ मैं अर्ज करूं कि आज जो एकट इस हाऊस के अन्दर जेरेबहस है, उसके मुताबिक यह क्वेश्चन अपनी जगह पर है, यह सवाल अपनी जगह पर कायम है कि क्या रिकग्नाईज रियालिटी (तस्लीमशुदा हकीकत) के मुताबिक है यह बिल, क्या जिस चीज का हवाला हमारे एजुकेशन मिनिस्टर ने अपनी स्पीच में दिया था हमारे कांग्रेस के दूसरे मेम्बर्स साहिबान ने अपनी तकरीरों के अंदर दिया कि वह कमिटमेंट जिसका कि वादा कांग्रेस सरकार, कांग्रेस पार्टी ने किया था हुकूमत में आने के बाद, उस कमिटमेंट को पूरा कर रही है यह सवाल आता है कि क्या वाकई उस वादे को पूरा किया जा रहा है। मैं यह कहूंगा कि नहीं, यह गलत है। उस कमिटमेंट को पूरा नहीं किया गया। अब इस एकट

का माइनारिटी कैरेक्टर रेस्टोर नहीं होता अक्लीयती किरदार बहाल नहीं होता। यह बात तो सही है कि किसी दर्जे में ताबील के साथ यह कहा जा सकता है कि आपने इस हकीकत को माना है। इस रियालिटी को तस्लीम किया है कि इस इदारे को इस इंस्टीट्यूशन को मुस्लिमों ने कायम किया। मगर वह भी काफी हेरफेर के बाद लेकिन इस हकीकत को मानने के बाद कि इसे मुसलमानों ने कायम किया आपने यह भी माना है, कहीं इस बिल के अन्दर कि मुसलमानों को एडमिनिस्टर करने का भी हक है। मुसलमानों को इंतजाम करने का हक है। आपने इस हकीकत को इसके अंदर नहीं माना है।

[इस समय श्री उपसभापति पोंडासोन हुए]

मैं यह कहूंगा कि जाहिर है कि अगर ईस्टेब्लिष्ड करने की हकीकत आप मानते हैं तो यह हकीकत अधूरी है जब तक आप मुसलमानों के एडमिनिस्टर करने का हक तस्लीम नहीं करते हैं। लेकिन वह इस एकट के अन्दर नहीं है। इसी के साथ मैं एक बात अर्ज करूंगा कि मुसलमानों ने मतालबा किया था मुस्लिम माइनारिटी कैरेक्टर का, आप सिर्फ तारीखी कैरेक्टर कहते हैं, मुसलमानों ने मतालबा किया था आर्टिकल 30 के मातहत मुस्लिम यूनिवर्सिटी के अक्लीयती किरदार की बहाली और उसके मातहत एडमिनिस्टर करने (इंतजाम करने) मुसलमानों के हक की बहाली का, लेकिन आप के इस बिल में इसका कोई तजकरा नहीं है। मैं बतलाना चाहती हूं कि तारीखी किरदार, जम्हूरी किरदार और अलिखत किरदार में बहुत फर्क है। हमारे अक्लीयती किरदार से, माइनारिटी किरदार से मतलब यह है कि आर्टिकल 30 के मुताबिक जिसमें दस्तूर का जमानत के मुताबिक उस मुस्लिमअलगाव यूनिवर्सिटी को एडमिनिस्टर

کرنے کا مسلمانوں کا حق تस्لیم شدہ
حقوق بناتا ہے۔

श्री उपसभापति : समाप्त कीजिए ।

श्री संयद अहमद हाशमी : मैं एक बात
आखिरी और अर्ज करूंगा। मुझे कहने
दीजिए। एक बात इस बिल के अन्दर
यह कही गयी है और यह डिस्क्रिमिनेशन
है। जवाहर लाल नेहरू यूनिवर्सिटी भी
सेंट्रल यूनिवर्सिटी है लेकिन उसके साथ
कहीं पर यह कंडीशन नहीं है कि वह अपने
एनुअल मसरिख को, सालाना एकाउंट
को पार्लियामेंट के अन्दर रखे। लेकिन
यह बात सिर्फ मुस्लिम यूनिवर्सिटी के
साथ मखसूस की गयी है बात कि वह
एनुअल रिपोर्ट को रखे। इसी के साथ
मैं इस बात के हक में हूँ जैसा कि हमारे
बाज दोस्तों ने भी फरमाया कि जो आपने
कोर्ट का हलका बनाया है उसमें आपने
स्पेसीफाई नहीं किया है इलेक्टोरल कालेजों
को। यह बहुत बड़ी भूल है और दूसरी
बात, यकीनन यह भी सही है कि इतना
बड़ा कोर्ट का फोरम, वह भी किसी सूरत
से मुनासिब नहीं होगा और कितने ऐसे
बहुत से रिप्रोजेंटेशन बाकी है जिनको
इग्नोर किया गया है, तथा गैर जरूरी
रिप्रोजेंटेशन को छोड़ दिया गया है।
लेकिन मैं कहूंगा कि हल्काए इतिखाब तक
को इसमें मुतय्यन कीजिए कि कौन कौन
से इलेक्टोरल कालेज हैं वरना कोर्ट की
मुमाइंदगी का मकसद पूरा नहीं होगा।
इन अफाज के साथ मैं इस शेयर पर खतम
करूंगा :

“कि मेरे कल के बाद, उसने जफा से तौबा
हाय उस जूद पशेमान का पशेमान होना।

†[श्री सید احمد हाशमी (अंतर)

परिशेष) : وائس چھترمیں صاحب

†[Transliteration in Arabic Script.

قبل اس کے کہ میں مسلم یونیورسٹی
ایکٹ کے اوپر راجہ بانیوں
کروں۔ میں اپنے محترم آنحضرت
شہی ترلوکی سلیمہ جی کی آج
یاد دلانا چاہتا ہوں اور انہیں
نظر عقیدت پیش کرنا چاہتا ہوں
مسلم یونیورسٹی ایکٹ کے سلسلے
میں کانگریس نے جو قلطیاں کی
تھیں ان قلطیوں کو انہوں نے
محسوس کیا اور ان قلطیوں کو دور
کرنے کے لئے انہوں نے پوری جدوجہد
کی تھی اور اس ایوان میں ایک
بل پیش کیا جو بد قسمتی سے
گورنمنٹ کے ختم ہو۔ جانے کے بعد
ہمیں نہیں ہو سکا۔

ایک مانیہ سدسہ : یہاں

راجہ سہا میں پاس ہو گیا
تھا۔

شہی سید احمد ہاشمی : ٹھیک

ہے راجہ سہا میں پاس ہو گیا
تھا۔

مسلم یونیورسٹی علیکڑہ کن
حالیوں میں قائم ہوئی اور اس
زمانہ کے تاریخی اور سیاسی حالات
کہا ہے میں اس کی تفصیل میں
نہیں جاؤنگا۔ لیکن اتنی بات ضرور
کہوں گا کہ جس طریقے کے حالات
میں مسلم یونیورسٹی علیکڑہ کا اس
زمانہ میں تمام عمل میں آیا تھا۔
جس انتظام کے سانہ جس

[شری سید احمد ہاشمی]

خصوصیت کے ساتھ اور جو امتیازات کے ساتھ یہ ہوا - میں سمجھتا ہوں کہ آج آزاد ہندوستان میں بھی تقریباً ویسی ہی صورتحال ہے - اس صورتحال میں انہی خصوصیتوں اور اس ہی کریکٹر کے ساتھ مسلم یونیورسٹی کو رہنا چاہئے - ایک بات میں وائس چانسلر صاحب عرض کروں کہ آزاد شہری کی حیثیت سے ہندوستان کے مسلمانوں کو ایلی امتیازی خصوصیت کلچر تہذیب مذہب اور عقیدہ اس کی آزادی کے ساتھ اس ملک میں رہنے کا پورا حق ہے - اور ہندوستان کے کانستٹی ٹوشن میں ان حقوق کو تسلیم کیا گیا ہے - ان حقوق کو تسلیم کرنے کے ساتھ یہ ہندوستان کا دستور ہی ہے جو یہ بات بھی کہتا ہے کہ ہندوستان کی سائٹرائزڈ کے اندر جس میں مسلمان خصوصیت کے ساتھ شامل ہیں ان کو اپنے بچوں کو نئی نسل کو تسلیم دینے اور اپنے تعلیمی ادارے کھولنے اور اس کو چلانے کا پورا حق ہے - اس کی پوری گارنٹی اور پوری ضمانت دی گئی ہے - بار بار تذکرہ آتا ہے کہ سب ٹھیک ہے مگر یہ بدقسمتی کی بات ہے کہ جہاں ہندوستان کے کانستٹی ٹوشن میں ہندوستان کے جمہوری اور سیکولر دستور نے اس ملک کی سائٹرائزڈ کو جس میں مسلمان شامل ہیں ان

کو یہ حق دیا ہے اور حق کے استعمال کا حق دیا ہے - وہیں یہ بات بدقسمتی کی ہے کہ ہمارے ملک کے کانستٹی ٹوشن کی اس گارنٹی کا نہ صرف یہ کہ ملک کی فرقہ پرست طاقتیں - ملک کے کیمونل حلقے چیلنج کرتے رہے اور ہندوستانی مسلمانوں کو مختلف طریقوں سے ان کے اس جائز حق کو استعمال کرنے سے روکتے رہے - مزاحمت کرتے رہے - میں اس کی مثال دوں - مراد آباد کا کیمونل رائٹ ہوا

وائس چانسلر (قائلر رفیق

ذریعہ) : مولانا ذرا مثالوں میں نہ جائیے کیونکہ وقت بہت کم ہے -

شری سید احمد ہاشمی : بالکل

بریف میں جا رہا ہوں حضور والا - رائٹ ہوئے مراد آباد کے فساد میں بہت سے فیکٹس تھے - لیکن اس میں بہت اہم ایک فیکٹر یہ بھی تھا کہ روڈ کے اوپر ایک تعلیمی انسٹی ٹوشن ایجوکیشنل انسٹی ٹوشن تھا جس کے اوپر لکھا تھا عربک یونیورسٹی - وہ فرقہ پرستوں کے لیے اشتعال اور ناراضگی کا سبب بن گیا - اس کے اندر فرقہ پرست پی - اے - سی - اور سی - آر - پی - بھی شامل ہوئی چنانچہ آج بھی صورتحال یہ ہے کہ مسلم انسٹی ٹوشنل - ایجوکیشنل انسٹی ٹوشنل یہاں

تک کہ دیہی مذہبی - شرعی - ریپبلکس اداروں سے پیٹرو قالر ملک قائم کر کے آئے قوم دشمن ثابت کرنے کی کوشش کی جا رہی ہے - یہ ایک ایتموسفیڈ اس ملک کے اندر رہا ہے - لیکن اس ایتموسفیڈ میں اس فضا میں عرض کروں کہ جہاں کمیونل طاقتیں - کمیونل فورسز ملک کی کانستی تھویشن کی گارنٹی کو چیلنج کرتی رہیں اور طرح طرح سے مسلمان پریشاندوں میں مبتلا ہوتا رہا - وہاں پھر یہ بھی صحیح ہے کہ اس جرم و گناہ میں رولنگ پارٹی اور حکومت پوری طرح سے شامل رہی ہے - چنانچہ مسلم یونیورسٹی علیکڑہ کے سلسلے میں یہ حقیقت ہے کہ سنہ ۱۹۶۵ء کے اندر ۱۹۷۲ء کے اندر مسلم یونیورسٹی کے مائٹاریٹی کریکٹر کو کانگریسی حکومت نے ختم کیا - سنہ ۱۹۷۲ء میں یہ کون تھا جس نے مسلم یونیورسٹی کے جمہوری کردار کو ختم کیا - ظاہر ہے کہ نہ صرف یہ کہ ختم کیا بلکہ اس آزاد ہندوستان میں جب اس ناانصافی کے خلاف آواز اٹھائی گئی تو اس جرم کو جسٹی فائی کرنے کی کوشش اور اس کو صحیح بتلانے کی کوشش کی گئی -

..... آج میں حضور والا ہوں کہتے بیٹھے جانا بغیر کچھ کہہ رہے ہوئے۔

والس چھٹرمین (ڈاکٹر رفیق

ذکرہ) : مختصراً مولانا -

شری سید احمد ہاشمی : میں نے

یہ بات اس لئے عرض کی - میں یہ کہنا چاہوں گا کہ اس ملک کے کانستی تھویشن میں ملک کی مائٹاریٹی کے لئے جو گارنٹی ہے اس میں رولنگ پارٹی کی سلسہرتی نہیں ہے - اس معاملے میں حکومت سلسہرتی نہیں رہی - اس لئے آج جب کافی جدوجہد کے بعد اس ماحول میں اس فضا میں جبکہ صرف رولنگ پارٹی ہی نہیں بلکہ پورے ملک نے اس بات کو ریلائز کر لیا کہ یہ ایک بہت بڑی بے انصافی مسلم یونیورسٹی علیکڑہ کے ساتھ ہوگی - اگر اس کا مائٹاریٹی کریکٹر دستور نہ کیا جائے تو اس وقت اس کو کانگریس پارٹی نے بھی اور اس وقت کی رولنگ پارٹی نے بھی اس حقیقت کو مانا - لیکن یہ ماننے کے بعد بھی میں نے ابھی کہا کہ آرٹیکل ۳۰ کے بارے میں اور کانستی تھویشن گارنٹی کے بارے میں حکومت سلسہرتی نہیں رہی - پہلی حکومت جلتا پارٹی کے بعد جب یہ حکومت پھر سے کانگریس کی بنی پر ریپبلک ایدریس کے اندر اس بات کی اہمیت کو ڈاکھانے کے لئے کہ بڑا خہال ہے حکومت کو - یہ بات شامل کی

[شری سید احمد ہاشمی]

تھی کہ ہم چاندی سے بل پاس کرنے والے ہیں لیکن اس کے اندر تاخیر کی گئی۔ تاخیر کرنے کے بعد جب بل کافی دنوں کے بعد انگریزوں سے ہوا تو اس کے بعد ایک زمانہ بہت گھا اور آج تک وہ انتظار رہا۔ یہاں تک کہ اس کے لئے پھر آواز اُٹھائی گئی تب جا کر اس سदन کے اندر وہ بل پیسٹ کیا جا سکا۔ اسی کے ساتھ میں عرض کروں کہ آج جو ایکٹ اس ہاؤس کے اندر زیر بحث ہے اس کے مطابق یہ کونسلین اپنی جگہ پر ہے۔ یہ سوال اپنی جگہ پر قائم ہے کہ کیا رکنانِ ریلٹی (تسلیم شدہ حقیقت) کے مطابق ہے یہ بل۔ کیا جس چیز کا حوالہ ہمارے ایجوکیشن منسٹر نے اپنی اسپیچ میں دیا یا ہمارے کانگریس کے دوسرے ممبروں صاحبان نے اپنی تقریروں کے اندر دیا کہ وہ کمیٹی جس کا کہ وعدہ کانگریس سرکار۔ کانگریس پارٹی نے کیا تھا حکومت میں آنے کے بعد اس کمیٹی کو پورا کر رہے ہیں۔ یہ سوال آتا ہے کہ کیا واقعی اس وعدہ کو پورا کیا جا رہا ہے۔ میں یہ کہوں گا کہ نہیں یہ غلط ہے۔ اس کمیٹی کو پورا نہیں کیا گیا اور اس ایکٹ کا مائلوریٹی کریکٹر ریستور نہیں ہوتا اقلیتی کردار نہیں ہوتا یہ بات تو صحیح ہے کہ کسی

درجہ میں تاریل کے ساتھ یہ کہا جا سکتا ہے کہ آپ نے اس حقیقت کو مانا ہے۔ اس ریلٹی کو تسلیم کیا ہے کہ اس ادارے کو اس انسٹی ٹیوشن کو مسلمانوں نے قائم کیا۔ مگر یہ بھی کافی دور پھر کے بعد لیکن اس حقیقت کو ماننے کے بعد کہ اسے مسلمانوں نے قائم کیا آپ نے یہ بھی مانا ہے کہیں اس بل کے اندر کہ مسلمانوں کو ایڈمنسٹر کرنے کا بھی حق ہے۔ مسلمانوں کو انتظام کرنے کا بھی حق ہے۔ آپ نے اس حقیقت کو اس کے اندر نہیں مانا ہے۔

[اس سے شری اُپسہپایتی پتھاسون
ہوئے۔]

میں یہ کہوں گا کہ ظاہر ہے کہ اگر استیبلشمنٹ کرنے کی حقیقت آپ مانتے ہیں تو یہ حقیقت ادھوری ہے جب تک آپ مسلمانوں کے ایڈمنسٹر کرنے کا حق تسلیم نہیں کرتے ہیں۔ لیکن وہ اس ایکٹ کے اندر نہیں ہے۔ اسی کے ساتھ میں ایک بات عرض کروں گا کہ مسلمانوں نے مطالبہ کیا تھا مسلم مائلوریٹی کریکٹر کا۔ آپ صرف تاریخی کریکٹر کہتے ہیں۔ مسلمانوں نے مطالبہ کیا تھا آرٹیکل نمبر 30 کے ماتحت مسلم یونیورسٹی کے اقلیتی کردار کی بحالی اور اس کے ماتحت ایڈمنسٹر کرنے (انتظام کرنے) کے مسلمانوں کے حق کی

بھالی کا - لیکن آپ آپ کے اس بل میں اس کا کوئی تذکرہ نہیں ہے۔

میں بتانا چاہتا ہوں کہ جمہوری کردار تاریخی کردار اور الٰہی کردار میں بہت فرق ہے - ہماری الٰہی کردار سے مالیذریعتی کردار سے مطالب یہ ہے کہ آرٹیکل ۳۰ کے مطابق جس میں دستور کی ضمانت کے مطابق اس مسام یونیورسٹی کو ایڈمنسٹر کرنے کا مسلمانوں کا حق تسلیم شدہ حقیقت ملتا ہے -

شری اپ سدا پتی : سپاٹ
کھجئے -

شری سہد احمد ہاشمی : میں ایک بات آخری اور عرض کرونگا - مجھے کہنے دیجئے - ایک بات اس بل کے اندر یہ کہی گئی ہے اور یہ قسمریشن ہے - جواہر لال نہرو یونیورسٹی بھی سہلقرل یونیورسٹی ہے لیکن اس کے ساتھ کہیں پر یہ کامیشن نہیں ہے کہ وہ اپنے انول مصارف کو - سالانہ اکاؤنٹ کو پارلمنٹ کے اندر رکھے - لیکن یہ بات صرف مسلم یونیورسٹی کے ساتھ مخصوص کی گئی ہے - کہ وہ انول رپورٹ کو رکھے اسی کے ساتھ میں اس بات کے حق میں ہوں جیسا کہ ہمارے بعض دوستوں

نے بھی فرمایا کہ جو آپ نے کورٹ کا حلقہ بنایا ہے - اس میں آپ نے اسپیس فائی نہیں کیا ہے کہ الیکٹرولر کالچوں کو - یہ بہت بڑی بھول ہے اور دوسری بات یقیناً یہ بھی صحیح ہے کہ اتنا بوا کورٹ کا کورم وہ بھی کسی صورت سے مناسب نہیں ہو گا اور کٹلے ایسے بہت سے ریپریزنٹیشن باقی ہیں جنکو اگلوں کا کیا ہے اور یہ ضروری ریپریزنٹیشن کو چھوڑ دیا گیا ہے - لیکن میں کہونگا کہ حلقہ انتخاب کو اس طور متعین کیجئے کہ کون کون سے الیکٹرولر کالچ ہوں ورنہ کورٹ کی نمائندگی کا مقصد پورا نہیں ہوگا - ان الفاظ کے ساتھ میں اس شعر پر ختم کرونگا -

کی میرے قتل کے بعد اس نے
جفا سے توبہ...
ہائے اس زرد پشیمان کا پھیمان
[ہونا]

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Deputy Chairman, Sir, I welcome this Bill. As has been stated by my colleague, Shrimati Aziza Imam, our veteran leader, late Shri Triloki Singh, was very keen that this type of a Bill should be passed. In fact, it was passed in our House but it could not see the light of the day.

Sir, education is the main vehicle of social transformation and integration, and, therefore, while accepting the rights of minorities under article 30 of the Constitution, the Supreme Court has already held in the Kerala

[Shri Shridhar Wasmeo Dhabe]

Education Bill and other cases that minorities have a right to run their educational institutions in their own way. Therefore, the Considerable post in this legislation is that the courts shall have the supreme power to administer the institutions as they like and it is an advancement. It is a very welcome feature. In fact, we want autonomous colleges and educational institutions to be developed in our country and I hope this principle will be extended to other universities and the courts will be given the powers, the supreme powers.

Sir, in this Act there are some features which will not be conducive to achieve the objectives for which it is made. I have been connected with the University of Nagpur for the last 15 years, and Maharashtra Universities in particular. Our experience was that elections have become a hot-bed of politics and therefore simple majority election rule was substituted by other methods. Sir, in this Bill there is a provision in clause 24 providing for the representation of ten Members of Parliament, out of whom six are to be from the House of the people and four from the Council of States. I do not know why the Rajya Sabha, which is a co-ordinating House, is given less representation. But the meaning of this is that they will not be elected by simple majority but they will be elected by proportional representation by means of a single transferable vote. That provision, Mr. Deputy Chairman, Sir, is for the election of the representatives of Parliament, which is the present position here, but in other matters the representation which Government has made and which it has provided is by simple majority. Eleven students are to be elected by simple majority for which there is a provision in clause 13. There are 15 student representatives, apart from ex-students, 15 representatives from the representatives of the past students of the association.

Sir, in this connection, I would like to point out that minority teachers

and minority of the students community will never be elected and, therefore, in all university statutes and Acts it is provided that elections will be by proportional representation by means of a single transferable vote. Even for the council elections of graduate constituencies, local bodies, everywhere this principle of simple majority has been discarded and a good principle has been accepted of proportional representation so that even minorities like university lecturers and teachers and others can get a chance for being elected to the courts.

Then, another thing which I would like to say, is that there are two provisions which are not very good. Firstly, there is a provision that the university non-teaching staff will elect five members. But colleges and other affiliated institutions of Aligarh university or any university, will have no representation. I think the university should have representation for all non-teaching staff, not only for university, if you want really integration but also for other staff, then Sir, these five representatives have no right to stand for elections to the executive council, which is a sort of giving second-rate citizenship to the university employees which is not proper. It is against the integration of university education.

In this connection, I would also like to point out that in clause 22 of the constitution of this court it has been provided that ten persons representing learned profession, industry and commerce will be elected. But in all university Acts today, I would like to point out to the hon. Minister, all university Acts Maharashtra and others, it is an accepted principle that trade unions will have equal representation like industry and commerce. I fail to understand why trade unions have been deleted from this clause. (*Time bell rings*). I would not like to touch upon the other points, but I would like to say that while framing the statutes care should be taken that all the persons to whom representation is

necessary, not merely majority interest, but all other interests are elected. Therefore, this requires a further look and an examination while framing the statutes. In this connection, I would like to point out that earlier it was stated by some Members that Muslim women will have no representation in this election process. While framing the statute, it should be seen that some representation is reserved for Muslim women working in social organisations or women's organisations all over India so that they also get the representation.

Lastly, Sir, I welcome this Bill which is really an advancement on the rights of courts and universities in India, not merely of the Muslim character, minority character, or the majority character, and therefore, it will be a good thing for our country if we accept this principle that educational institutions will have right to administer them voluntarily and without interference by the political parties. I think it will go a long way in improving the educational standards.

Lastly, Sir, democratisation of university education, which is accepted here, is really very good. I do not understand how some people say that courts' powers have been enlarged and that it is not good in my opinion. Courts should be supreme and they are the real masters of the situation.

Lastly, Sir, I would like to say that this Bill does not include the representation to headmasters, secondary school teachers, etc. Some representation should be given to them and a way should be found by the Minister while framing the statute.

श्रीमती शिला कौल : मान्यवर, मैंने बहुत ध्यान से दोपहर भर आज माननीय सदस्यों की तकरीरों को सुना है और मैं बहुत मशकूर हूँ जो उन्होंने अपने-अपने खयालात पेश किए हैं

उसके लिये। मैंने यह भी महसूस किया कि अपने खयालात का इजहार करते हुए उन्होंने इस बिल की मुखालिफत नहीं की है। जाहिर होता है कि यह बिल जो है इसको अंदर से तो चाहते हैं, और ऊपर से कुछ कहना उनके लिये जरूरी होता है। तो इसको मैं समझते हुए बहुत अदब से कहना चाहती हूँ कि माननीय सदस्यों ने मुझ को जो राय दी है वह हमारे लिये बहुत अच्छी और मुफीद रहेगी क्योंकि यह जो बिल है, जो हम लाए हैं इसको हम यह सोचते हुए कि हमारा देश, और इसका जो समाज है, यह ऐसा खूबसूरत है—क्या कहूँ एक कालीन की तरह में सजा हुआ है जिसमें तरह-तरह के फूल बने हैं, तरह-तरह की तसवीरें बनी हैं और इस मुल्क में मुख्तलिफ किस्म की जुबानें बोली जाती हैं, मुख्तलिफ किस्म के रिहायश के तरीके हैं और उसमें ऐसे लोग हैं जिनके मजहब मुख्तलिफ हैं, तरह-तरह के अपने-अपने मजहब में वह यकीन करते हैं, और उस में कुछ चाहते हैं अपने वास्ते हम कुछ कर लें। यह एक फर्ज होता है समाज का कि एक दूसरे की मदद करो और इसी को नजर में रखते हुए, ध्यान में रखते हुए यह जो बिल इस वक़्त सामने आया है, यह उसी का एक नतीजा है कि हम चाहते हैं कि हम सब मिल कर एक ऐसा पैटर्न बनाएँ, कि एक खूबसूरत तसवीर बन कर हिन्दुस्तान के सामने पेश आए।

हमारा एक सेकुलर अंदाज रहा है। हम अपने मुल्क के प्रति वफादारी में यकीन करते हैं और उसके लिये हम काम करते हैं। इस वक़्त युनिवर्सिटी में जो एक सेक्युलरिज्म की तसवीर बन कर आई है जिस को कि सब ने पसन्द किया है, मैं समझती हूँ, उन्हीं को हम आगे लेते हुए अगर हम माइनारिटीज को कांफिडेंस में लें—मैं एक माइनारिटी का जिक्र

नहीं कर रही हूँ मैं कुल माइनारिटीज का जिक्र कर रही हूँ—उन में एक कांफिडेंस समाज के अंदर पैदा हो जाएगा, तो समझ लीजिए हम ने आज इस पार्लियामेंट में एक बहुत बड़ा काम कर लिया है।

इसको समझते हुए कि कुछ खामियां अलीगढ़ मुसलिम युनिवर्सिटी में थी और वक्तन फाइन उस युनिवर्सिटी के मुताल्लिक ऐक्ट में तरह-तरह के संशोधन चाहिये या तरह-तरह के विल संशोधन के रूप में आते रहे जिससे कि कोशिश की गई कि इसको एक अच्छे ढर्रे में रखा जाए। और एक वजह यह भी हुई कि यह जो अलीगढ़ मुसलिम युनिवर्सिटी जो थी इसके बाद सेंटर ने और भी युनिवर्सिटी खोली और इस युनिवर्सिटी के खोलने पर यह सोचा गया कि एक ऐसा पैटर्न बने जिससे सब अपनी-अपनी जगह पर कायदे से काम कर सकें, कहीं हुआ, कहीं नहीं हुआ, क्योंकि जब आप नया काम करते हैं तो कहीं खामी रहती है, कमी रहती है। यह कहना कि कोई इंसान काम करेगा तो जैसा इस विल के बारे में है उससे यह उम्मीद करना कि वह बिल्कुल परफेक्ट होगा, यह कुछ नामुमकिन सा है लेकिन उसके लिये कोशिश जरूर की जाती है। होता यह है कि कोशिश की जाती है कि हम सही रास्ते पर चलें। सही रास्ता हम अख्तियार करना चाहते हैं।

हमारे देश में तरह-तरह के खयालात के लोग उभर रहे हैं, जो चाहते हैं कि देश के टुकड़े हो जायें, हम लोग कमजोर हो जायें। मिल कर हम लोगों ने मुश्किल से आजादी हासिल की है। क्या यह मुमकिन हो सकता है कि हम उन को ऐसा करने देंगे? हम सब चाहते हैं कि मिल कर ऐसा

वातावरण बनायें जिस में भाई चारा हो और हमारा देश तरक्की की तरफ जाये।

सब से पहले में जिक्र करूंगी अपनी बहिन अजीजा का। मैं अजीजा इमाम डम लिये नहीं कहती हूँ क्योंकि मैं उन्हें अजीजा ही कहती हूँ।

श्री उपसभपति : अजीज हैं आप की।

श्री शीला कौल : अजीज हैं मेरी। उन्होंने इस विल के बारे में जो अपनी राय दी है मैं समझती हूँ कि बहुत सुलझी हुई राय है। एक बही बहिन थी जो उस तरफ से बोलीं। उन्होंने अपने दिल की आवाज से कहा है। एक नेशनलिस्ट के जाते उन्होंने इस बात को कहा है। मैं उन की बहुत-बहुत मशकूर हूँ। उन्होंने कहा कि औरतों को मौका मिलना चाहिये। मैं उन को बताना चाहती हूँ कि औरतों को हर तरह से मौका मिलेगा। प्रोफेसर होंगी, लेक्चरर होंगी, रीडर होंगी, हर एक औरत को वहाँ मौका मिलेगा। इस लिये औरतों को घबड़ाना नहीं चाहिये। हमारे भाई शहाबुद्दीन साहब ने कहा कि इस विल के बारे में जल्दी क्या थी। हम तो समझते हैं कि देर हो रही थी, इससे पहले हो जाता तो अच्छा होता, यह साल खत्म हो उस से पहले यह हो जाय तो अच्छा है। इसमें जल्दी कोई नहीं हुई है, यह बहुत पहले हो जाना चाहिये था। हमने इस को पकड़ लिया है साल के गुजरने से पहले।

श्री संयुक्त शहाबुद्दीन : मैंने कहा कि अचानक आ गया।

श्री खुरशीद हालिम खान : तोहफा अचानक ही दिया जाता है।

श्रीमती शीला कौल : मैं यह भी बताना चाहती हूँ कि बहुत लोगों की राय ली

गयी तब यह बिल बना है। मुझे एक ता-
जुब हुआ मोलाना हाशमी साहब का
और हमारे भाई साहब का। इन्होंने
कहा कि जो आडिटेड एकाउंट्स है वे
यहां मेज पर नहीं रखने चाहिये।

श्री सैयद शहाबुद्दीन : मैंने कहा कि
रखने चाहिये और सारी सेंट्रल युनिवर्सिटीज
के रखने चाहिये।

श्री सैयद अहमद हाशमी : हम ने
कहा कि डिमिनिशियन नहीं होना
चाहिये। जवाहरलाल नेहरू युनिवर्सिटी में
कोई और तरीका हो और यहां कोई और
तरीका

[شری سید احمد ہاشمی : ہم

نے کہا کہ ڈیمینیشن نہیں ہونا
چاہئے۔ جواہر لال نہرو یونیورسٹی
میں کوئی اور طریقہ ہو اور یہاں
کوئی اور طریقہ۔]

श्रीमती शीला कौल : मैं यह कह
रही हूं कि सातो युनिवर्सिटीज के आडिटेड
एकाउंट्स मेज पर रखे जाते हैं। उनमें
अलीगढ़ का भी रखा जाता है। हमारे लिये
सब बराबर है, सातों युनिवर्सिटी बराबर
हैं, किसी में फर्क नहीं है। मुझे ताजुब
इसलिये हुआ कि इन्होंने इस को देखा
नहीं।

श्री उपसभारपति : पढ़ा नहीं।

श्रीमती शीला कौल : घर में तो रिपोर्ट
जाती है।

श्री उपसभारपति : इतनी रिपोर्ट आप
देती हैं, कैसे पढ़ें !

श्रीमती शीला कौल : मैं बताना चाह
रही थी कि मैं कितनी मशकूर हूँ, उन
सदस्यों की जिन्होंने इस बहस में हिस्सा
लिया।

Sir, I just want to say that I am
very grateful and I do not claim that
the Bill which we have brought for-
ward is a perfect piece of legislation.
We should bear in mind that the pro-
posal before the House reflects a con-
sensus and I admit that even a con-
sensus formula can be improved upon.
Sir, I would like to stress, however,
that our endeavour should be to res-
pect this consensus which was so pains-
takingly worked out after consulta-
tions with various shades of opinion.
And it is much better that we brought
something forward and not kept our
Muslim brethren in animated suspen-
sion, who have been waiting to see
what is coming forward. Sir, for this
reason I oppose the amendment mov-
ed by my friend to refer this Bill to
a Select Committee. I now request
that the Bill be taken into considera-
tion.

SHRI NARASINGHA PRASAD
NANDA: Just a minute, Sir. Dr.
Sarup Singh made a point and she
was about to react to it. What about
Dr. Sarup Singh's point.

DR. RAFIQ ZAKARIA: This is
wrong. What is this?

SHRI NARASINGHA PRASAD
NANDA: No, no. Kindly listen to
me. It has got some importance,
otherwise I would not have stood up.
It is not far fun I am saying this.
He is an educationist, he has made
certain observations, and the Minister
was about to react to it. Otherwise
it would create a different kind of
impression. It is better that she re-
acts to it, she ought to react to it.

MR. DEPUTY CHAIRMAN: That
is all right. I shall first put the
amendment of Shri Shiva Chandra
Jha to vote. The question is:

"That the Bill further to amend the Aligarh Muslim University Act, 1920, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:

1. Shri Shridhar Wasudeo Dhabe;
2. Shri R. R. Morarka;
3. Shri Harekrushna Mallick;
4. Shri Biswa Goswami;
5. Shri Hari Shankar Bhabhra;
6. Shri Hukmdeo Narayan Yadav;
7. Shri R. Ramakrishnan;
8. Shri V. Gopalsamy;
9. Prof. Sourendra Bhattacharjee;
10. Shri G. C. Bhattacharya;
11. Shri Shiva Chandra Jha;

with instruction to report by the last day of the next Session of the Rajya Sabha."

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by the Minister to vote. The question is:

"That the Bill further to amend the Aligarh Muslim University Act, 1920, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3—Amendment of section 2.

SHRI SYED SHAHABUDDIN: I beg to move:

1. "That at page 2, line 4. after the word 'means' the words notwithstanding any judgement, order or decree of a court of law to the contrary' be inserted."

2. "That at page 2, line 4, for the words 'educational institution' the word 'university' be substituted."

With your permission. Sir, I would like to assure Madam Minister that we have always spoken here with sincerity and with a feeling of nationalism. I would like to dispel any doubts on this score.

Coming to the amendmens, this clause is the very heart and crux of the Bill. The question has arisen that it was mentioned by my hon. friend, Mr. Khurshed Alam Khan. that the Minorities Commission had recommended some definition and that was not accepted by the Janata Party Government. The essence of that amendment is that "University" means the educational institution of their choice established by the Muslim of India which was incorporated and designated as the Aligarh Muslim University, in 1920 by this Act and there is no reference to the Muhammadan Anglo-Oriental College. That was the essence of the matter. Of course, I wanted to ask Mr. Khurshed Alam Khan why it was that it was not incorporated here in this Bill because that would have established without any doubt that when the Government talks about Muslim-established educational institution, it is talking of the Aligarh Muslim University notwithstanding the opinion of the Supreme Court, which, as you know, said that the Muslims had established the College and not the University.

I would like to mention one thing more. The Minorities Commission has also submitted a note on this very point. I do not know whether Madam Minister had the opportunity of going through that or not. Therefore, I will quote:

"It is doubtful whether clause 2 of the Bill of 1980 (which is now clause 3) itself confers the minority character on the University within the meaning of article 31 of the Constitution. It is possible to contend that even under the present definition clause, the educational institution established by the

be a Fellow of the Sahitya Akademi to be nominated by its Chairman' be substituted."

24. "That at page 9, lines 1 to 3, be deleted."

25. "That at page 9, line 12, for the word 'Five' the word 'Two' be substituted."

26. "That at page 10, lines 4-5, the words 'other than the Principal of Women's College' be deleted."

27. "That at page 10, line 6 be deleted."

28. "That at page 10, line 12, after the word 'representatives' the words 'one each' be inserted."

29. "That at page 10, line 16, for the word 'Three persons' the word 'One person' be substituted."

30. "That at page 10, line 17 be deleted."

The motions were negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clauses 22 and 23 were added to the Bill.

Clause 1 and the Enacting Formula were added to the Bill.

MR. DEPUTY CHAIRMAN: Now we take up the Title. There is one amendment. No. 31 by Shri Shiva Chandra Jha, Not there.

The Title was added to the Bill.

SHRIMATI SHEILA KAUL: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MOTIONS REGARDING SECOND AND THIRD REPORTS OF THE COMMITTEE ON RULES

SHRI P. N. SUKUL (Uttar Pradesh): Sir, I move the following Motion:—

"That the Second and third Reports of the Committee on Rules presented to the Rajya Sabha on the 22nd May, 1979, and 2nd December, 1981, respectively, be taken into consideration."

I also move:

That this House agrees with the recommendations contained in the second and Third Reports of the Committee on Rules presented to the Rajya Sabha on the 22nd May, 1979, and 2nd December, 1981, respectively, with the following amendments namely:—

(i) in sub-rule (1) of rule 2, after the definition of "Houses", the following definition be inserted, namely:—

* 'Leader of the Council' means the Prime Minister, if he is a member of the Council, or a Minister who is a Member of the Council and is nominated by the Prime Minister to function as the Leader of the Council."

(ii) in rule 27 the words "in the same or next session, as the case may be", recommended for insertion, by the Committee, be deleted.

(iii) in rule 34, recommended by the Committee the words "and the same shall thereafter take effect as if it were an Order of the Council" be deleted.

(iv) rule 35 recommended by the Committee for deletion be retained, with the following amendment, namely:—

"After the words 'a motion may be moved' the words 'by the Deputy Chairman or in his absence' be inserted."

suggested that there should be one each.

MR. DEPUTY CHAIRMAN: Now I shall put all these amendments by Shri Syed Shahabuddin and Shri Yogendra Sharma together to vote.

The question is:

6 "That at page 6, line 38, for the word 'Court' the words 'Executive Council' be substituted."

7. "That at page 6, line 39, for the words 'Executive Council' the words 'Court' be substituted."

8. "That at page 7, line for the word 'Twenty' the word 'Ten' be substituted."

9. "That at page 7, line 42 for the words 'Principals of Colleges' the words 'Five Principals of Colleges maintained by or affiliated to the University by rotation according to seniority' be substituted."

10. "That at page 8, line 3, for the word 'five' the word 'Ten' be substituted."

11. "That at page 8, lines 3-4, after the word 'themselves' the words 'by means of the preferential single transferable vote' be inserted."

12. "That at page 8, line 6, after the words 'maintained by' the words 'or affiliated to' be inserted."

13. "That at page 8, line 9, for the word 'Five' the word 'Ten' be substituted."

14. "That at page 8, line 12, for the word 'Twenty-five' the word 'Ten' be substituted."

15. "That at page 8, line 13, for the words and brackets 'Alumni (Old Boy's) Association' the words 'electoral college of registered old boys of the University' be substituted."

16. "That at page 8, line 15, for the word 'Ten' the word 'Five' be substituted."

17. "That at page 8 for lines 19 to 21, the following be substituted namely:—

'Persons representing learned professions and special interests

(xxii) Ten members from learned professions and special interests including representatives of Industry, Commerce, Trade Unions, Banking and Agriculture to be elected by the Court' "

18. "That at page 8, line 20, the word 'learned' be deleted."

19. "That at page 8, lines 32-33, for the words 'of whom ten shall be persons residing outside the State of Uttar Pradesh' the words 'of whom not more than two shall be from any State' be substituted."

20. "That at page 8, line 35, after the word 'India' the words 'including the Jamia Millia Islamia' be inserted."

21. "That at page 8, line 35, after the word 'Court' the words 'of whom at least one each shall be from the Dar-ul-Uloom, Deoband, Nadwat-ul-Ulema, Lucknow, Dar-ul-Musan-nfeen, Azamgarh and Daera-tul-Maarif, Hyderabad' be inserted."

22. "That at page 8, for lines 36 to 39, the following be substituted, namely:—

'(xxvii) Fifteen Members of Legislative Assemblies/Councils to be elected by the State Assemblies/Council concerned from among the Muslim Members thereof, on the basis of one for each five million muslims residing in that State, according to the latest decennial census'."

23. "That at page 8, line 41, for the words to be elected by the 'Court' the words 'of whom at least one shall be the President of the Anjuman-Taraqqi-e-Urdu Hindi for his nominee and the other shall

7 relate to the process of selection of the Vice-Chancellor. It is my earnest view that the Court should have a larger panel of names and the Executive Council should replace it so that the possibility of a friction at the University is reduced.

Subsequently I would like to mention, particularly, that amendment number 12 which adds the words "or affiliated" be accepted because I quite foresee the possibility of some other institutions, especially minority institutions across the country, might seek affiliation to the Aligarh Muslim University in this context.

Sir, I am not speaking on each one of the amendments. I would now like to mention about amendment number 18. I have asked that the word "learned" be dropped because the word "learned" has certain connotations and I would like that professions like bankers, chartered accountants, scientists, architects, engineers, technologists, agriculturists and trade unionists should be included.

With regard to amendment number 19 I have said that there should be not more than two persons from any one State. The idea is that the representations of the Muslim community should be as widespread as possible.

As far as amendment number 21 is concerned, it is very important. The idea is that five Muslim theological institutions should be represented there and I have given the names of four institutions which are the premier theological institutions of the country without any doubt. I am also very happy that Prof. Rasheeduddin Khan has also mentioned those very four names and, therefore, instead of leaving it, shall we say, sometimes to motivated elements, if we mention these institutions, it will be to the good of the Aligarh Muslim University.

Similarly my amendment number 22 also there because I really cannot see the cause for the inclusion of the Chairman of the Wakf Board. What

business the Chairman of the Wakf Board has got to do with the Aligarh Muslim University is simply beyond my conception. If the idea was to give representation to the Muslim's representative character in other parts of India, then, just as Parliament represents, the Legislatures of the States where Muslims have a very high population should be represented here on a graduated scale of one representative for every five million Indian Muslims. Sir, I have similarly mentioned about the word 'Urdu'. About the promotion of Urdu, there is a clause. I suggested that the Anjuman-Taraqqi-e-Urdu, which, as the Madam Minister knows, is the premier institution in the country for promotion and protection of Urdu, should be represented either by the Chairman or by his nominee and the second man should be at least a Fellow of the Sahitya Akademi, a man of national renown, a man of national standing. Sir, I have one interesting reservation; I do not know whether the Madam Minister will share it with me. I have suggested that from the list of principals, the exception clause cutting out the women college principals should be taken off and in view thereof the special addition of the principal, women's college should also be deleted. The idea is that I think that the equality of sexes must be maintained. There should not be any discrimination between a lady principal and a man principal.

Sir, finally, about... (Interruptions)
One minute.

MR. DEPUTY CHAIRMAN: This is the last chance. That will do.

SHRI SYED SHAHABUDDIN: About item No. 28, I find that professors, readers and lecturers have been lumped together to send two representatives to the Court. My feeling is that perhaps it would not be proper because they will not be sufficiently represented. Therefore, I have

16. "That at page 8, line 15, for the word 'Ten' the word 'Five' be substituted."

[Amendment No. 16 also stood in the name of Shri Yogendra Sharma]

18. "That at page 8, line 20, the word 'learned' be deleted."

19. "That at page 8, lines 32-33, for the words 'of whom ten shall be persons residing outside the State of Uttar Pradesh' the words 'of whom not more than two shall be from any State' be substituted."

21. "That at page 8, line 35, after the word 'Court' the words 'of whom at least one each shall be from the Dar-ul-Uloom, Deoband, Nadwat-ul-Ulema, Lucknow, Dar-ul-Musannefeen, Azamgarh and Daera-tul-Maarif, Hyderabad' be inserted."

22. "That at page 8, for lines 36 to 39, the following be substituted, namely:—

'(xxvii) Fifteen Members of Legislative Assemblies/Councils to be elected by the State Assemblies/Councils concerned from among the Muslim Members thereof, on the basis of one for each five million Muslims residing in that State, according to the latest decennial census.'

23. "That at page 8, line 41, for the words 'to be elected by the Court' the words 'of whom at least one shall be the President of the Anjuman Taraqqi-e-Urdu-Hind or his nominee and the other shall be a Fellow of the Sahitya Akademi to be nominated by its Chairman' be substituted."

24. "That at page 9, lines 1 to 3, be deleted."

25. "That at page 9, line 12, for the word 'Five' the word 'Two' be substituted."

26. "That at page 10, lines 4-5, the words 'other than the Principal of the Women's College' be deleted."

27. "That at page 10, line 6 be deleted."

28. "That at page 10, line 12, after the word 'representatives' the words 'one each' be inserted."

29. "That at page 10, line 16, for the word 'Three persons' the word 'One person' be substituted."

30. "That at page 10, line 17 be deleted."

SHRI YOGENDRA SHARMA: Sir, I move:

10. "That at page 8, line 3, for the word 'Five' the word 'Ten' be substituted."

11. "That at page 8, lines 3-4, after the word 'themselves' the words 'by means of the preferential single transferable vote' be inserted."

13. "That at page 8, line 9, for the word 'Five' the word 'Ten' be substituted."

15. "That at page 8, line 13, for the words and brackets 'Alumni (Old Boys) Association' the words 'electoral college of registered old boys of the University' be substituted."

17. "That at page 8, for lines 19 to 21, the following be substituted, namely:—

'Persons representing learned professions and special interests

(xxii) Ten members from learned professions and special interests including representatives of Industry, Commerce, Trade Unions, Banking and Agriculture to be elected by the Court'

20. "That at page 8, line 35, after the word 'India' the words 'including the Jamia Millia Islamia' be inserted."

The questions were proposed.

SHRI SYED SHAHABUDDIN: Sir, I will just say that amendments 6 and

Clause 16—Substitution of new section for section 28.

SHRI SYED SHAHABUDDIN: Sir, I move:

4. "That at page 5, lines 10-11, for the words 'may either reject the proposal or submit the draft to the Court in such form as the Executive Council may approve' the words 'shall submit its comments to the Court with a revised draft, if necessary' be substituted."

5. "That at page 5, lines 16-17, for the words 'it is approved by the Visitor, who may sanction or disallow it, or return it for further consideration' the words 'unless it is submitted to the Visitor, who may sanction it or return it, once only, to the Court for reconsideration' be substituted."

Sir, may I just say one word to explain that the first amendment is to ensure that there is no ding-dong battle between the Court and the Executive Council—there is no bound and rebound—but the matter is decided once for all?

Sir, the second amendment is more important—where I have said that the Visitor's power should be limited to one opportunity only to tell the Court to reconsider its decision so that it could not be carried on *ad infinitum*.

The question were proposed.

MR. DEPUTY CHAIRMAN: The question is:

4. "That at page 5, lines 10-11, for the words 'may either reject the proposal or submit the draft to the Court in such form as the Executive Council may approve' the words 'shall submit its comments to the Court with a revised draft, if necessary' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

5. "That at page 5, lines 16-17, for the words 'it is approved by the Visitor, who may sanction or disallow it, or return it for further consideration' the words 'unless it is submitted to the Visitor, who may sanction it or return it, once only, to the Court for reconsideration' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 16 stand part of the Bill."

The motion was adopted.

Clause 16 was added to the Bill.

Clauses 17 to 20 were added to the Bill.

Clause 21—Amendments of Statutes

SHRI SYED SHAHABUDDIN: Sir, I move:

6. "That at page 6, line 38, for the word 'Court' the words 'Executive Council' be substituted."

7. "That at page 6, line 39, for the words 'Executive Council' the word 'Court' be substituted."

8. "That at page 7, line 40, for the word 'Twenty' the word 'Ten' be substituted."

9. "That at page 7, line 42, for the words 'Principals of Colleges' the words 'Five Principals of Colleges maintained by or affiliated to the University by rotation according to seniority' be substituted."

12. "That at page 8, line 6, after the words 'maintained by' the words 'or affiliated to' be inserted."

14. "That at page 8, line 12, for the word 'Twenty-five' the word 'Ten' be substituted."

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Muslims of India was only the Muhammadan Anglo-Oriental College and not the University. If it is the intention of the present Government to recognise the minority character of the University—and there is no reason to doubt such intention—the language of the definition clause should be quite clear and not capable of a different interpretation.”

My submission, Sir, in moving this amendment is that this vagueness and ambiguity should be taken out of the definition clause. That is why I have suggested that for the words “educational institution” the word “university” should be substituted. The Supreme Court has already said that “educational institutions” under the Constitution include “university”.

As regards the second amendment, I have mentioned . . .

The question was proposed.

MR. DEPUTY CHAIRMAN: That is all right. Your point is clear. Madam Minister.

SHRIMATI SHEILA KAUL: Sir, the purpose of the present amendment is basically to ensure restoration of the historical character of the University and the definition provided in the Bill is adequate for that purpose. Also the legality of acceptance of the proposed amendment is not free from doubt.

MR. DEPUTY CHAIRMAN: Mr. Shahabuddin, do you press it?

SHRI KHURSHEED ALAM KHAN: No, he does not press it.

SHRI SYED SHAHABUDDIN: You put it to vote. That is why I have moved it.

MR. DEPUTY CHAIRMAN: The question is:

1. “That at page 2, line 4, after the word ‘means’ the two words ‘notwithstanding any judgement, order or decree of a court of law to the contrary’ be inserted.”

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

2. “That at page 2, line 4, for the words ‘educational institutions’ the word ‘university’ be substituted.”

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

“That clause 3 stand part of the Bill.”

The motion was adopted. . .

Clause 3 was added to the Bill.

Clauses 4 to 8 were added to the Bill.

New Clause 8A

SHRI SYED SHAHABUDDIN: Sir, I move:

3. “That at page 3, after line 4, the following New Clause be inserted, namely:—

‘8A. In sub-section (3) of section 19 of the principal Act, in the first proviso, for the word “Visitor” the word “Chancellor” shall be substituted.’”

Sir, I want to say just one thing. I thought that the powers of the Visitor should not be very extensive and therefore it should be reduced wherever it is possible.

The question was proposed.

MR. DEPUTY CHAIRMAN: The question is:

3. “That at page 3, after line 4, the following New Clause be inserted, namely:—

‘8A. In sub-section (3) of section 19 of the principal Act, in the first proviso, for the word “visitor” the word “Chancellor” shall be substituted.’”

The motion was negatived.

Clauses 9 to 15 were added to the Bill.

(v) in rule 36 the words "Chairman may" recommended by the Committee be *deleted*.

(vi) in sub-rule (2) of rule 47, new clause (xxiii), recommended by the Committee be *deleted*.

(vii) rule 175 and the sub-heading thereto be *deleted*.

(viii) in rule 180, sub-rule (6) recommended by the Committee, be *deleted*.

(ix) new rule 225A recommended by the Committee, be *deleted*.

(x) in new rule 238A recommended by the Committee for the words "any person unless the member", the words "any other member or a member of the House unless the member making the allegation." be *substituted*.

► *The questions were proposed.*

MR. DEPUTY CHAIRMAN: There are three amendments No. 1, 2 and 3, by Shri Hukmdeo Narayan Yadav. Not there. Shri Jha not there. The amendments are not moved.

Now I shall put the Motion including the amendments, moved by Shri P. N. Sukul to vote.

The question is:

"That the Second and Third Reports of the Committee on Rules presented to the Rajya Sabha on the 22nd May, 1979 and 2nd December, 1981, respectively be taken into consideration."

The motion was adopted.

DEPUTY CHAIRMAN: The is:

this Houses agrees with the amendments contained in the Second and Third Reports of the Committee on Rules presented to the Rajya Sabha on the 22nd May, 1979 and 2nd December, 1981, res-

pectively with the following amendments, namely:—

(i) in sub-rule (1) of rules 2 after the definition of "Houses" the following definition be inserted, namely:—

'Leader of the Council' means the Prime Minister, if he is a member of the Council, or a Minister who is a Member of the Council and is nominated by the Prime Minister to function as the Leader of Council."

(ii) in rule 27, the words "in the same or next session as the case may be", recommended for insertion by the Committee, be *deleted*.

(iii) In rule 34, recommended by the Committee, the words "and the same shall thereafter take effect as if it were an Order of the Council", be *deleted*.

(iv) rule 35 recommended by the Committee for deletion be *retained*, with the following amendment namely:—

"After the words 'a motion may be moved' the words 'by the Deputy Chairman or in his absence', be *inserted*.

(v) in rule 36 the words "Chairman may" recommended by the Committee be *deleted*.

(vi) in sub-rule (2) of rule 47, new clause (xxiii), recommended by the Committee be *deleted*.

(vii) rule 175 and the sub-heading thereto be *deleted*.

(viii) in rule 180, sub-rule (6) recommended by the Committee, be *deleted*.

(ix) new rule 225A recommended by the Committee be *deleted*.

(x) in new rule 238A recommended by the Committee, for the words, "any person unless the member" the words "any other

member or a member of the House unless the member making the allegation" be substituted."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Before I conclude I wish you a Happy X-mas

and a Happy New Year. Thank you very much. z

The House stands adjourned *sine die*.

The House then adjourned *sine die* at nine minutes past nine of the clock.